

PRIVATE MEMBERS' LEGISLATION



RAJYA SABHA SECRETARIAT
NEW DELHI

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PREFACE

The *raison d'être* of Parliament is to enact laws for the governance of the country. This is done either through a Government Bill or a Private Members' Bill. While predominantly Bills are initiated by the Government, yet the role of Private Members in law making is noteworthy. In fact, there have so far been 14 Private Members' Bills which were finally enacted in law. Out of these 5 were introduced in the Rajya Sabha. It is through such initiatives that Members have rendered significant contribution in persuading the Government to enact suitable legislation on various subjects.

On the occasion of the 200th Session of Rajya Sabha in 2003, a publication was brought out on Private Members' Legislation. This was a unique attempt made by the Rajya Sabha Secretariat to collate information from 1952 onwards in the area of legislation and role played by Private Members, in particular, in making law. This publication brings out the impact of Private Members' Bills in shaping the policies of Government besides explaining the procedures related to Private Members' Bill.

Since 2003 there have been significant developments and, therefore, a need has been felt to revise the edition. The officers and staff of the Bill Office have taken considerable efforts to make this a reference book on Private Members' Legislation. I hope their endeavor will be appreciated by all.

NEW DELHI;
19 September, 2013

SHUMSHER K. SHERIFF,
Secretary-General.

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PRIVATE MEMBERS' LEGISLATION

Introduction

One of the main functions of our Parliament, like any other legislative body, is to legislate or make laws. In India, the legislative powers have been divided between the Centre and the States, as given in the Seventh Schedule of the Constitution.

Article 245 of the Constitution defines the ambit of territorial limits of the legislative powers vested in Parliament and legislatures of States whereas article 246 defines the respective jurisdictions of the Union and State Legislatures as regards subjects of legislation. It is in this background that Parliament, which consists of the President and two Houses of Parliament, namely, Rajya Sabha and Lok Sabha, has been transacting legislative business since its inception. Rajya Sabha and Lok Sabha play their respective roles in regard to legislation. All legislative proposals can be brought before either of the House in the form of Bills. These Bills may be classified into Government Bills and Private Members' Bills. Government Bills are those which are introduced by a Minister.

A Member of Parliament, other than a Minister (*i.e.*, not a member of the Government) is known as a Private Member. A Bill initiated by any such member is called a Private Member's Bill. In Rajya Sabha and Lok Sabha, as also in other State Legislatures, a particular day of every week is kept aside for transaction of Private Members' Legislative Business. In Rajya Sabha two and half hours *i.e.*, from 2.30 p.m. to 5.00 p.m. on every alternate Friday are generally allotted for transaction of Private Members' Legislative Business. If the sitting earmarked for Private Members' Legislative Business happens to be on a hoilday, the Chairman may direct the Business to be taken up on any other day during the week.

Private Members comprise the vast majority of the membership in Rajya Sabha but account for a minuscule proportion of the Bills which are eventually enacted into law. This is despite the fact that the Private Members' Bills introduced, outnumber the Government Bills introduced at any given point of time.

Notice of Private Members' Bills

Any member, other than a Minister desirous of introducing a Bill is required to give a notice of his intention to move a motion to introduce a Bill.

The period of notice to move a motion for leave to introduce a Bill is one month, unless allowed by the Chairman to be moved at a shorter notice (*See Annexure-I*). Prior to the year 1997, a member was allowed to introduce a maximum of three Bills in a sitting of Rajya Sabha. This practice led to huge accumulation of pending Bills in Rajya Sabha and their number kept on increasing in successive sessions without any increase in their disposal as very less number of Bills were coming for discussion in the House. To overcome this situation, the Chairman issued a direction putting a restriction on number of Bills that could be introduced in Rajya Sabha (*See Annexure- II*). Now a member can introduce a maximum of three Bills in a Session in Rajya Sabha.

In Rajya Sabha, there is no rule for disallowing a notice of a Private Member's Bill identical to the Bill already pending in the Rajya Sabha. However, such a Bill can be disallowed under the residuary power of the Chairman under Rule 266. However, if substantial changes are effected in the Bill, the notice is admitted for introduction.

There is no restriction to a Bill being introduced in one House if an identical Bill is pending in other House though members generally do not favour this practice.

Drafting of Private Members' Bills and their examination

The prime responsibility of drafting a Private Member's Bill lies with the member concerned. The Rajya Sabha Secretariat, however, provides all possible assistance and advice on the technicalities of the Bill to the member, so as to ensure that the Bills are not rejected on technical grounds. A notice, is, however, disallowed if it is not appended with a Statement of Objects and Reasons, or is not complete or if the necessary recommendation of the President required for the introduction of a Bill under constitutional provisions is not enclosed; or if it is not accompanied by financial memorandum (in those cases where the proposal entails financial implications), or if it does not contain memorandum regarding delegation of legislative power (if envisaged in the Bill), or if the Bill is otherwise defective. The Secretariat examines the Bill in the light of constitutional provisions and relevant rules pertaining to legislation. In Rajya Sabha, the admissibility of a Private Members' Bill is decided by the Chairman. In Lok Sabha also, the admissibility of a Private Member's Bill is decided by the Speaker, but there is a Committee on Private Members' Bills and Resolutions which *inter-alia* allots time to Private Members' Bills, examines Private Member's Bill seeking to amend the Constitution before their introduction; and examines all Private Members' Bills after they are introduced and before they are taken up for consideration in the House and classifies them according to their nature, urgency and importance. After

approval of a draft Bill, requisite number of copies of the Bill are got printed and circulated to members of Rajya Sabha. Two copies of the printed Bill are forwarded to the concerned Ministry and also to the Attorney-General of India for information.

Question of legislative competence of the Council

Subject to the provisions of the Constitution, members can introduce a Bill in Rajya Sabha on any of the matters pertaining to the entries contained in Lists I and III of the Seventh Schedule to the Constitution. However, in case the introduction of a Private Member's Bill is opposed on the ground of being outside the legislative competence of the House, the Chairman, if he thinks fit, may allow a discussion on the general issues raised in the Bill to decide the question of introduction of that Bill or otherwise. In early days soon after the Constitution came into force, in a few such cases the Chair did decide the legislative competence of the House. For instance on 4 December 1953, Dr. (Shrimati) Seeta Parmanand moved for the circulation of her Bill, namely, the Women's and Children's Institutions Licensing Bill, 1953 for eliciting opinion thereon. Shri B.N. Datar, the then Deputy Minister for Home Affairs raised an objection to the consideration of the Motion on the ground that the Bill was outside the legislative competence of Parliament. The Deputy Chairman upheld the objection and the Bill could not be discussed. Later on, the situation changed and now, it is a settled practice that the Chairman does not give any ruling on the question of competence of the House to legislate on a particular subject. When the Compulsory Deposit Scheme Bill, 1963 came up for consideration and a member contended that the Bill contravenes certain provisions of the Constitution, after hearing the member, the then Chairman, Dr. Zakir Husain observed:

I thank the Hon'ble Members for the assistance they have given me in coming to a conclusion. *Prima facie* I think we can go on with the discussion, but I do not wish to give any ruling, because in the Central Legislature it has been the accepted practice for the Chair not to take upon itself the responsibility of deciding whether the House has the legislative competence to entertain a Bill or whether a Bill is *ultra virus*. When any such question is raised, the usual practice had been to leave the matter for the decision of the House. The main reason for the adoption of this course is that a question relating to the legislative competence of the House or the constitutionality of the proposed legislation often involves much difficulty and complexity and it is the function of the court and ultimately of the Supreme Court to decide such a question. The Presiding Officer should not arrogate to himself the functions of the court, specially as he has not the facilities or the material on which to

come to a satisfactory decision. It is the sole privilege and duty of the House to decide every question that arise on a motion moved by a member. So, if the matter is left to the House to decide, the House may reject the Bill, if it is of the view that the Bill is *ultra virus*. If, however, the House accepts the Bill, the party aggrieved will still have the remedy in the courts and ultimately in the Supreme Court. This question came before the Central Legislature on various occasions and the accepted practice has been as stated by me.

Introduction of Private Members' Bills

On the day allotted for transaction of Private Members' Legislative Business, Bills for introduction are set down as the first item. No discussion is held at the time of introduction of a Bill when the member in-charge moves for the leave of the House to introduce the Bill and after the leave being granted, he introduces the Bill which thereafter becomes the property of the House. In the first phase, Private Members' Bills are introduced by members in-charge and thereafter, Bills for consideration are taken up as per priority obtained by the member in-charge of the Bill in the draw of lot or the House resumes discussion on a part-discussed Bill (a Bill motion for consideration of which has been moved on an earlier day or session and discussion on which has remained inconclusive). This practice has been evolved primarily to allow uninterrupted discussion on the Bill under consideration. However, there have been instances when the Chair permitted members to introduce their Bills during the course of debate on a Bill. Some such instances are given below:

Shri S.S. Ahluwalia was allowed to introduce his three Bills, namely, the Constitution (Amendment) Bill, 1991 (to amend articles 15, 16 and 340); the Constitution (Amendment) Bill, 1991 (to amend articles 75 and 164); the Marginal Farmers and Agriculture Workers' Welfare Fund Bill, 1991 in the Rajya Sabha on 30 August 1991 during the course of discussion on the Financial Relief to Old Persons and Widows Bill, 1990 motion for consideration of which was moved by Shri Suresh Pachouri. On 28 February 1992 Shri M.A. Baby introduced the Constitution (Amendment) Bill, 1992 (to amend article 77) when the Constitution (Amendment) Bill, 1991 (insertion of new article 117A) of Shri Rajni Ranjan Sahu was being discussed by the House. Similarly, Shrimati Kamla Sinha was allowed to introduce the Home-Based Workers (Protection) Bill, 1992 on 10 July 1992 while the Rozi, Roti, Kapda aur Makaan (Citizens Welfare) Bill, 1991 was being considered by the House. Another such instance occurred when the Chair permitted Shri Suresh Pachouri to introduce the Prevention of Environment Pollution by Distilleries Bill, 1994, the Harmful Soaps, Detergents Cakes and Powder

(Prohibition of Production, Sale and Distribution) Bill, 1994 and the Compulsory Maintenance of National Highways and Roads Bill, 1994 on 4 March 1994 during the course of discussion of the Constitution (Scheduled Castes) Order (Amendment) Bill, 1991 moved by Shri V. Narayanasamy. On 27 August 2010, Shri Mohan Singh introduced his three Bills, namely, the Fruit and Vegetable Board Bill, 2010, the Prevention of Female Infanticide Bill, 2010 and the Political Parties (Maintenance and Auditing of Accounts) Bill, 2010 during the course of discussion on the Essential Commodities (Amendment) Bill, 2010 moved by Prof. K. V. Thomas. On 5 August 2011, Shri Tarun Vijay introduced the Constitution (Amendment) Bill, 2011 (amendment of Eighth Schedule) and the Constitution (Amendment) Bill, 2011 (to amend Article 15) when the Illegal Immigrants (Identification and Deportation) Bill, 2006 of Dr. Manohar Joshi was being discussed by the House.

A member who has given notice for introduction of a Private Member's Bill generally does not authorize any other member to introduce the Bill on his behalf. If he authorizes any other member, then the member who introduces the Bill becomes the member in-charge of the Bill for all subsequent stages.

By convention, the motion for introduction of a Bill is not opposed. But there are instances where motions for introduction of Private Members' Bills had been opposed and were withdrawn or negatived by the House. The Bills were opposed either by the Government due to the involvement of governmental policy or other reasons or by the House on very sensitive issues involving religion or basic character of the Constitution itself.

To cite few such cases, for instance, the Constitution (Third Amendment) Bill, 1953 by Shri Satyapriya Banerjee was opposed for introduction and negatived on the ground that the Constitution could not be amended so early as the then Government was examining the issue as to the manner in which the Constitution could be amended effectively and appropriately. Similarly, the Standards of Weights and Measures Bill, 1953 sought to be introduced by Shri Kishan Chand was opposed and negatived on the grounds that the measurement system prevailing till then was being considered for conversion into the metric system and to understand the new system properly it was imperative to educate the people. The Constitution (Tenth Amendment) Bill, 1956 by Shri Satyapriya Banerjee was opposed for introduction by the Government. The Bill intended to curtail the powers of the Government with regard to preventive detention. This Bill did not aim at taking away the power of detention from the Government altogether, but intended to restrict it.

However, on this objective of the Bill, the Government came forward with the explanation that, it was opposing the Bill because it was seeking to curtail the powers of the Government. On the question that the leave be granted to introduce the Bill further to amend the Constitution, the House was divided and the motion was negatived. Similarly, another Bill, the Constitution (Ninth Amendment) Bill, 1959 by Shri Bhupesh Gupta was also opposed by the Government. The contents of the Bill related to the election of the Deputy Chairman which was proposed to be held every two years, instead of six years, as the two-third members of the House are new members because in the meantime two biennial elections would have taken place and these new two-third members are deprived to participate in the election. The Government contented that the Constitution makers certainly knew the composition of the House or nature of the flux in the composition of the Council of States and it were they who introduced this term for the Deputy Chairman. Apart from that, it was further argued that a healthy safeguard has been provided to present any contingency through article 90 clause (c), that the Deputy Chairman may be removed from the office by the resolution of Council members passed by a majority of all the then members of the Council. The motion for introduction of the Bill was negatived on the floor of the House.

The Catholic Churches Premises and Ecclesiastic Order (Restriction of Political Activity) Bill, 1959 by Shri Bhupesh Gupta was also negatived at the time of introduction.

The Salaries of Members of Parliament Bill, 1968 and the Salaries and Allowances of Members of Parliament Bill, 1968 sought to be introduced by Shri Mahabir Prasad Bhargava was also negatived on the floor of the House on 19 November 1968.

Introduction of the Constitution (Amendment) Bill, 1993 (omission of article 370) by Shri Satish Pradhan and later on, the Constitution (Amendment) Bill, 2006 (omission of article 370) by Shri Murli Manohar Joshi were opposed by several members. These members felt that the Bill was outside the scope of legislative competence and it is against providing special status to Jammu and Kashmir under the Constitution. The question was put to vote and the motion was negatived.

The Constitution (Amendment) Bill, 1993 (to amend article 30) by Shri Krishan Lal Sharma was also opposed by several members on the ground that it was against the basic structure of the Constitution and its competency was put to question. On severe opposition from the members, the member in-charge of the Bill withdrew it before introduction.

On 9 July 2004, the Introduction of the Constitution (Amendment) Bill, 2004 (amendment of Preamble) by Shri Vidya Niwas Misra was opposed by some members on the ground that it was against the basic structure of the Constitution. The question was put to vote of the House and the motion was negatived.

Procedure relating to Money Bills/Financial Bills

Under the Constitution, the Bills concerning public finance can be divided into three categories:

- (a) Money Bills proper *i.e.* Bills exclusively dealing with matters mentioned in all or any of the clauses of article 110;
- (b) Other Financial Bills dealing with any of the matters specified in clauses (a) to (f) of article 110 and also other matters;
- (c) Bills other than those falling under category (a) or (b) but involving expenditure from the Consolidated Fund of India.

Money Bills are defined in article 110. Other Financial Bills falling under categories (b) and (c) are covered by article 117, clauses (1) and (3) thereof respectively.

As per the provisions of the Constitution, the Bills at categories (a) and (b) cannot be introduced in Rajya Sabha. As regards category (c) Bills, they can be introduced in Rajya Sabha. If question arises as to whether a Private Member's Bill is a Money Bill or not, the matter is referred to the Speaker Lok Sabha, whose decision on the matter is final under article 110(3) of the Constitution. For instance, the Pensions Bill, 1977 by Shri Vithal Gadgil and the Customs (Amendment) Bill, 2004 by Shri Lalit Suri were seriously debated at the time of introduction when the then Minister of State for Finance raised an objection that the Bill is a Money Bill. The Chair then directed to refer the Bill to the Speaker of Lok Sabha under rule 186(8) of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha.) The Speaker certified the Bill to be a Money Bill and an announcement to this effect was made in the House on 28 July 1978 and 17 December 2004 respectively. The Bill was accordingly not proceeded further. Another Bill namely, the Taxation Laws (Amendment) Bill, 2001 the notice of which was given by Shrimati Sarla Maheshwari *prima facie* appeared to be a Money Bill. The matter was, therefore, referred to the Speaker for his opinion who certified it to be a Money Bill. The Bill was accordingly not proceeded further. Likewise, the Non-Resident Villager Reconstruction Development Bill, 2009, the notice of which was given by Shri Ranjitsinh Vijaysinh Mohite Patil *prima facie* appeared to be a Money Bill as the Bill proposes for the establishment of

Village Tax Regulatory and Development Authority and to Issuance of Tax exemption Certificate to Non-Resident Villagers for the money spent by them for the village development works. The matter was, therefore, referred to the Speaker for his opinion who certified it to be a Money Bill under sub-clause (a) of clause 1 of article 110 of the Constitution. The Bill was, accordingly, not introduced.

Recently, the Jan Lokpal Bill, 2011 by Shri Rajeev Chandra Sekhar *prima facie* appeared to be a Money Bill as the Bill specifically provides that all expenses of the Lokpal shall be charged on the Consolidated Fund of India. The matter was referred to the Speaker for opinion who certified that the Bill is not a Money Bill but it attracts provisions of article 110(1)(e) of the Constitution and thus renders the Bill as a Financial Bill of category 'A'. Therefore, it cannot be introduced in the Council of States. However, such instances are very few.

Recommendation of President

In a case where a Bill sponsored by a private member requires the recommendation of the President, for introduction under articles 3 and 274(1) or for consideration under article 117(3) of the Constitution, the member concerned has to apply to the President through the concerned Minister for such recommendation. When a request is received by the Secretariat from the member for obtaining the recommendation of the President, the letter of the member is forwarded to the Ministry concerned for necessary action. The Minister concerned communicates the orders of the President to the member under intimation to the Secretariat. When intimation regarding President's order is received by the Secretariat through the Minister concerned, it is communicated to the member and published in the Bulletin. In case the President withholds his recommendation for introduction, the Bill cannot be introduced and if he withholds the recommendation under article 117(3) for the consideration, the House cannot consider the Bill. Where the order of the President is not communicated, the consideration of the Bill is postponed till the receipt of the recommendation.

In case of a Bill for which the recommendation of the President has been withheld for introduction, the Bill is not proceeded with and in case of a Bill for consideration, the earlier practice was to remove the Bill from the register of pending Bills. The current practice, however, is that such a Bill is excluded from the draw of lot because after the recommendation is withheld, the Bill is virtually killed as the House cannot consider it.

The President's recommendations for introduction of the State of Telangana Bill, 2010, the State of Delhi Bill, 2006, the State of Vidarbha Bill, 2000 and the State of Gorkhaland Bill, 2000 proposed to be introduced by Shri Prakash Javadekar, Shri Jai Prakash Agarwal, Shri Vijay J. Darda and Shri Dawa Lama, respectively were withheld by the President.

Similarly, on following few Bills, the President's recommendations were withheld:-

1. The Prevention of Cruelty to Animals Bill, 1953 by Shrimati Rukminidevi Arundale
2. The Standards of Higher Education Coordinating Bill, 1953 by Shri Kishan Chand
3. The Indian Suppression of Immoral Traffic and Brothels Bill, 1953 by Dr. (Shrimati) Seeta Parmanand
4. The Unemployment Relief Bill, 1953 by Shri P. Sundrayya
5. The Orphanages and Widows' Homes Bill, 1954 by Shri Kailash Bihari Lall
6. The Motor Vehicles (Amendment) Bill, 1956 by Shri Satyendra Narayan Mazumdar
7. The Factories (Amendment) Bill, 1956 by Shri Satyendra Narayan Mazumdar
8. The Delhi Rent Control Bill, 1963 by Shri Mahabir Prasad Bhargava
9. The Central Civil Services (Conduct) Bill, 1981 by Shri Dipen Ghosh
10. The Bhopal Gas Leak Disaster Victims (Rehabilitation, Welfare and Medical Care) Bill, 1991 by Shri Suresh Pachouri
11. The Constitution (Amendment) Bill, 1992 (insertion of new article 16A) by Shri Suresh Pachouri
12. The Constitution (Amendment) Bill, 1999 (insertion of new article 9A) by Shri C. Ramachandraiah
13. The Constitution (Amendment) Bill, 2002 (to amend article 3) by Shrimati Kum Kum Rai

Relative precedence and discussion on Private Members' Bills

The relative precedence of notices of Bills given by private members is determined by draw of lot, to be held in accordance with the order made by the Chairman, on such day, not being less than fifteen days before the day with reference to which the draw of lot is held, as the Chairman may direct.

The relative precedence is in the following order, namely, (a) Bills for introduction; (b) Bills returned by the President under article 111; (c) Bills passed by Rajya Sabha and returned by Lok Sabha with amendments; (d) Bills passed by Lok Sabha and transmitted to Rajya Sabha; (e) Bills in respect of which motion for consideration has been carried; (f) Bills in respect of which a report of a Joint/Select Committee has been presented; (g) Bills which have been circulated for the purpose of eliciting opinion thereon; (h) Bills introduced and in respect of which no further motion has been made; and (i) other Bills.

The relative precedence of Bills falling under the same clause is determined by draw of lot. However, in the case of Bills for introduction, they are listed in the List of Business in the order in which notices in respect thereof are received and no ballot is held for the purpose. As regards Bills falling under category (h) above, one draw of lot is held for the whole Session and ten names of members in-charge are drawn by lot. Out of ten names, Bills of only five members are listed for consideration. If a member has more than one Bill pending against his name, he can select one of the Bills for listing for consideration. Generally, a week's time from the date of holding the draw of lot is given to members for indicating their priority. After receiving the preferences of members, the same are included in the List of Business in order of the priority obtained by the member in the draw of lot. However, if discussion on any Bill has not concluded on any particular day, it is given precedence on the next Private Members' day.

Prior to the amendment of rule 25, the practice was that Bills introduced and in respect of which no further motions had been made or carried, were arranged in groups in the order of their date of introduction and the relative precedence within each group was determined by draw of lot and ten such Bills in respect of which notices of next motions were received were included in the concerned List of Business. During the eighties, this procedure led to a very peculiar situation. A Janata Dal member, Shri Shiva Chandra Jha, used to introduce number of Private Members' Bills. On several Private Members' days, he used to be the lone member to introduce Bills. When Groups of such dates were formed, there were Bills introduced by Shri Jha alone. As a result, on a day allocated for transaction of Private Members' Legislative Business, all the ten Bills were listed in the name of Shri Shiva Chandra Jha. When the House reassembled after the lunch break to transact Private Members' Bills, Shri Jha was not present in the House to move his Bills. As a result, the House had to be adjourned. This led to review the practice that was in vogue then as

other members were also against the practice. The rule was, therefore, amended on the recommendation of the Rules Committee so that instead of Bills, names of members in-charge of Bills are balloted; no member (out of ten balloted) is permitted to take up more than one Bill for consideration in the same session. In recommending this change, the Committee observed:

This (old) procedure causes lot of dissatisfaction amongst members who introduce Bills later and who have, therefore, to wait for years before their Bills see the light of the day in the House. Many a time, due to this procedure, Bills come up for consideration in the House at such a later stage that the purpose of introducing the Bills gets defeated. There have been occasions in the past when Bills have come up for discussion after a lapse of 3 to 4 years and in some cases did not come up at all, the sponsors of such Bills having retired in the meantime....The Committee hopes and trusts that by the proposed procedure, the existing frustration amongst private members would be removed to a large extent and more and more Bills would come up for discussion in the House at the initiative of private members.

This practice continued till 1997. It was, however, again modified in May 1997 when the directions were issued by the Chairman (*See* Annexure-II). The ballot for names of members was started to be held once only for all the days allotted for the transaction of Private Members' Bills during a session. Out of the ten names drawn in the draw of lots for a Session, Bills of only five members excluding the part-discussed Bill, if any, in order of their priority are now included at a time in the List of Business for consideration on each day allotted for transaction of Private Members' Bills. The total time for discussion on a Private Member's Bill was also fixed to two hours (*See* Annexure-III). However, many a time debate goes beyond this time schedule depending upon the importance of the issues raised in the Bill.

A member cannot normally take up more than one Bill for consideration in a Session. There are, however, instances when more than one Bill of a member were permitted to be listed for consideration by the House. In the List of Business for Friday, 26 February 1988 two Bills of Shri Murlidhar Chandrakant Bhandare were included for consideration. The reason for this was that the second Bill was dependent on first Bill.

Similarly, for Friday, 17 August 1995, two Bills of Shri Sushilkumar Sambhajirao Shinde were included for consideration since the second Bill was dependent on the first Bill.

While a Private Member's Bill is under consideration, if the concerned member is absent at the time for the reply to the debate, the motion for consideration is put to vote of the House after the concerned Minister has intervened in the debate in the absence of the member in-charge of the Bill. On 12 August 1994 the Influx of Foreign Nationals in the Country Bill, 1991 introduced by Shri Krishan Lal Sharma was further discussed by the House. After the debate was over, the Minister of State in the Ministry of Home Affairs intervened and put the views of the Government on the issue before the House. Since Shri Sharma was not present in the House, the motion for consideration of the Bill was put to vote and it was negated. Again, on 19 May 1995 Shri Krishan Lal Sharma was not present in the House to reply to the debate on the National Capital Territory of Delhi (Amendment) Bill, 1993 introduced by him and the motion for consideration of the Bill was negated. Similarly, on 22 November 2002 the motion for consideration of the Domestic Violence Prevention Bill, 2001 by Shrimati Sarla Maheshwari was negated by the House when she was not present in the House. The Agricultural Produce (Remunerative Prices) Bill, 2006, the motion for consideration was moved by Shri V. Narayanasamy on 24 November 2006. Since, Shri Narayanasamy was not present on 27 April 2007, in the House to reply the debate, the motion for consideration of the Bill was negated by the House. Similarly, on 22 February 2013, the motion for consideration of the Payment of Bonus (Amendment) Bill, 2012 by Shri Ramchandra Khuntia was negated by the House when he was absent in the House.

On another occasion, the part-discussed Bill of Shri V. Narayanasamy, M.P., namely, the Compulsory Voting and Prohibition of Pre-Poll Survey and Exit Poll of Elections Bill, 2004 for which the motion for consideration and passing was moved on 24 August 2007 was included in the List of Business for consideration during the 213th Session even though, the Member had been inducted into the Council of Ministers.

Consequent upon expiry of the term of Membership of Rajya Sabha, the part-discussed Bills of Shri O.T. Lepcha and Shri Tiruchi Siva namely, the Special Financial Assistance to the State of Sikkim Bill, 2010 and the Official Languages Bill, 2012 were removed from the Register of Pending Bills under rule 120(3) on 24 February 2012 and 26 July 2013 respectively.

A Private Member Bill originating in and passed by the other House and transmitted to Rajya Sabha may be taken up by any Private Member of Rajya Sabha so authorised by the member in-charge of the Bill of the other House on a day allotted for Private Members' Bills.

During the course of debate on Private Members' Bills many interesting points or issues are raised for the decision of the Chair. For instance, on 16 April 1987 the Constitution (Amendment) Bill, 1985 (to amend article 311) by Dr. Bapu Kaldate was being discussed. During the course of discussion to pave the way for the other member to move his Bill, Shri Kaldate wanted to withdraw his Bill under rule 118 of the Rules of Procedure and Conduct of Business in the Council of States and sought permission from the Chair to do so. The Vice-Chairman (Shri H. Hanumanthappa) did not permit him to do so and ruled:

The Hon'ble members have raised a point that the member has a right. He has a right to move for leave of the House to withdraw the Bill. There are very clear rules in the Rules of Procedure and Conduct of Business regarding the stages. If the member is free to withdraw the Bill at any time of its consideration or discussion, there are other provisions in the same rules of Business where it is mentioned "at any time". But here particularly a stage is fixed—at any stage of the Bill. The stages you yourself concede—at the stage of introduction, at the stage of rejection or acceptance. If that was the intention of rule makers they could have used it "at any time" as was used in other clauses.

On 7 August 1992 the Rozi, Roti, Kapda aur Makaan (Citizens Welfare) Bill, 1991 by Shri Suresh Pachouri was being discussed and Shri Sita Ram Kesri, Minister of Welfare, was taking notes to put forth the Government's views for making his intervention. The members felt that Ministers of Labour, Consumer Affairs, Works and Housing, Textiles and Finance should have intervened in the debate and the Minister of Welfare has no role to play with regard to the subject matter of the Bill being debated. Points were raised as to whether a Minister who normally did not deal with the subject matter or when the subject matter did not relate to his Ministry, could he reply to the points raised during the discussion? The Vice-Chairman (Shri M.A. Baby) on hearing members ruled that the Minister could do so.

Circulation of Private Members' Bills for the purpose of eliciting public opinion

As in the case of Government Bills, there have been instances of Private Members' Bills being circulated for purpose of eliciting opinion thereon. These Bills and the subsequent progress regarding them is indicated below:

1. The Orphanages and Widows' Homes Bill, 1956 by Shri Kailash Bihari Lall introduced on 11.5.1956.

2. The Historical Records (of National Importance) Bill, 1957 by Dr. Raghbir Singh introduced on 31.5.1957.
3. The Indian Marine Insurance Bill, 1959 by Shri Mahabir Prasad Bhargava introduced on 20.2.1959.
4. The Representation of the People (Amendment) Bill, 1962 by Shri Mahabir Prasad Bhargava introduced on 16.11.1962.
5. The Indian Penal Code (Amendment) Bill, 1963 by Shri Diwan Chaman Lall introduced on 3.5.1963.
6. The Delhi Rent Control (Amendment) Bill, 1964 by Shri Mahabir Prasad Bhargava introduced on 8.5.1964.
7. The Sterilisation of the Unfits Bill, 1964 by Shrimati Shakuntala Paranjpye introduced on 27.11.1964.
8. The Port Protection Force Bill, 1964 by Shri Mahabir Prasad Bhargava introduced on 11.2.1964.
9. The Payment of Bonus (Amendment) Bill, 1966 by Shri Chitta Basu introduced on 19.8.1966.

The Bill at Sl. No. 1 was withdrawn by the member in-charge of the Bill; the Bills at Sl. Nos. 2, 4 and 8 lapsed on retirement of the concerned members; the Bills at Sl. Nos. 3 and 5 were referred respectively to Joint and Select Committees and were eventually passed; the Bill at Sl. No. 6 was referred to a Joint Committee and later withdrawn by the concerned member; motions for reference of the Bills at Sl. Nos. 7 and 9 to Select Committees were negated.

There have also been instances when motions for circulation of Private Members' Bills were withdrawn or negated.

When Dr. (Shrimati) Seeta Parmanand had moved a motion for circulation of the Women's and Children's Institutions Licensing Bill, 1953, introduced by her for eliciting opinion thereon, an objection was raised that Parliament could not enact the law for the whole of India to which the Bill was intended to apply. The Deputy Chairman then asked the member to withdraw the Bill and bring a fresh one, if necessary.

On another occasion, the House negated the motion for circulation of the Prevention of Hydrogenation of Oils Bill, 1962, introduced by Shri Atal Bihari Vajpayee, for eliciting opinion thereon.

Adjournment of debate on a Bill

Sometimes either the member in-charge feels or there is sense of the House to adjourn the ongoing debate on a Private Member's Bill for the time being. On a motion being carried, the debate on a Private Member's Bill is adjourned to the next or any other session in future. Such a Bill is not set down for further discussion automatically unless its member in-charge has gained priority in the draw of lot. When the debate is adjourned *sine die*, the member concerned has to give notice for resumption of the adjourned debate, if he wishes to proceed with his Bill on a subsequent day allotted for Private Members' Bills. The Bill is included in the List of Business only if its member in-charge gains priority in the draw of lot. Debates on Private Members' Bills have been adjourned on motions moved in and adopted by the House. Some of the instances in this regard are:

The Parliamentary Secretary to the Minister of Education while intervening in the discussion on the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Second Amendment Bill, 1954 by Dr. Raghbir Singh, stated that the Government proposed to bring a comprehensive legislation on the subject. The mover of the Bill, therefore, stated that pending the proposed Bill, his Bill be kept pending and further proceedings be postponed. The House agreed.

Similarly a member moved that the debate on the Constitution (Amendment) Bill, 1962 (to amend the Eighth Schedule) be adjourned. The motion was adopted.

Similar motion for adjournment of debate was moved and adopted in respect of the Indian Penal Code (Amendment) Bill, 1963 by Shri Diwan Chaman Lall.

Upon the motions moved and adopted, the debates on the two Constitution Amendment Bills (to amend articles 143 and 291) were postponed, one to the next session and another indefinitely.

In the case of the Bombay Port Trust (Amendment) Bill, 1964 by Shri Mahabir Prasad Bhargava, on a motion being moved the debate was adjourned on 9 August 1966, subsequently resumed on 15 December 1967 and again adjourned on 23 February 1968.

Removal of a Bill from Register of Pending Bills

As in the case of Government Bills, a separate Register is maintained by the Secretariat in which Bills introduced in the House by Private Members are entered. A Private Member's Bill pending before the House is removed from the Register of Private Members' Bills in case the member in-charge ceases to be a member of the House or is appointed a Minister or Deputy Chairman of the Council. Earlier the practice was that a member in-charge on his appointment as a Minister had to formally move a motion for withdrawal of a Bill introduced by him before he was appointed a Minister. Accordingly, for instance, Bills were withdrawn by the concerned Ministers by moving formal motions to that effect on 2 June 1967 by Shri Inder Kumar Gujral and Shri K.V. Raghunath Reddy and on 28 December 1990 by Shri Satya Prakash Malaviya and Shri Kamal Morarka. But in 1995 after the issuance of a direction by the Chairman as many as 126 Bills introduced by two private members, namely, Shri S.S. Ahluwalia and Shri Suresh Pachouri were removed from the Register after they were appointed Ministers.

A Private Member's Bill pending before the House is also removed from the Register of Bills in case a measure substantially identical is passed by the House or the Bill is withdrawn by the member on that ground.

Shri Satya Prakash Malaviya, a private member, had introduced the Constitution (Amendment) Bill, 1987 (to amend article 326), to lower the minimum voting age from 21 years to 18 years on 27 February 1987. The motion for consideration of the Bill came up for discussion on 4 and 25 November 1988, but the discussion remained inconclusive. During the discussion on the Bill on 4 November 1988, the Minister of State for Law and Justice, Shri Hans Raj Bhardwaj, pointed out that the Bill required a Financial Memorandum which was immediately furnished by the member in-charge in the House, which was issued as an addendum to the Bill and also the necessary recommendation of the President required under article 117(3) of the Constitution was obtained. In the meantime, the Constitution (Sixty-second Amendment) Bill, 1988, was passed by Parliament on 20 December 1988 and sent to State Legislatures for ratification. Under the direction of the Chairman given in pursuance of rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, the Bill was not listed in the List of Business for further consideration on Friday, 24 February 1989, the first Private Members' Bills day in the next session. The Bill was also removed from the Register of Bills. The member concerned was informed accordingly.

However, on another occasion, Shri Murlidhar Chandrakant Bhandare who had introduced the Representation of the People (Amendment) Bill, 1991, on 20 December 1991, to restrict the countermanding of the poll only if a candidate set up by recognised political party died, withdrew the Bill on 30 April 1992, in view of the Government Bill on the identical subject having been passed by Parliament, and assented to by the President on 26 March 1992.

Private Members' initiative becoming Law of the Land

There is a general perception that chances of a Private Member's Bill being enacted are very bleak since it has to overcome many hurdles before making its way into the Statute Book. First of all a Private Member's Bill requires one-month notice for introduction. Then the member must get his name selected in the ballot and if financial implications are involved, President's recommendation has to be obtained (it cannot be presumed to be automatic) and further the Bill must be supported by majority of the House and so on. In brief, it can be said that the legislation is entirely in the hands of the Government and for Private Member's Bill to become law, support of the Government and Treasury benches is essential. Nevertheless the Private Member's Bill serves a very useful purpose by drawing the attention of the Government to the desirability of legislation in a particular field or matter. Since 1952 till the end of the 228th Session, 1814 Private Members' Bills have been introduced in Rajya Sabha, out of which 292 Bills have been discussed (*See Annexure-IV*). 14 Private Members' Bills have been enacted so far (*See Annexure-V*). Out of these, five Bills were initiated by members of Rajya Sabha. Besides this, one Bill, namely, the Aligarh Muslim University (Amendment) Bill, 1977, which was introduced by Shri Triloki Singh on 5 August 1977, was also passed by Rajya Sabha on 2 March 1979. The Bill was reported and laid on the Table of the Lok Sabha on 9 March 1979 where it lapsed on the dissolution of the Sixth Lok Sabha on 22 August 1979 without being taken up for consideration.

What happens when a Bill is introduced by a Private Member in Parliament is very beautifully expressed by Shri Jai Sukh Lal Hathi, the then Minister of State in the Ministry of Home Affairs during the course of his reply on the debate on the Constitution (Amendment) Bill, 1965 sponsored in Lok Sabha by Shri Yashpal Singh:

I would make it very clear that from whatever side the Bill might have been introduced, it is given the fullest consideration by Government. When a Bill is introduced, the Ministry concerned scrutinizes it and

passes it on to the Law Ministry. The Law Ministry very carefully examines the same. There is a Parliamentary and Legal Affairs Sub-Committee of the Cabinet, which also scrutinizes the Bill. It may be that the Government may not accept the Bill as such for some reason that is also explained before the House. But very often the suggestions given by members are not only accepted but action is taken on them.

It is a tribute to the perseverance of Private Members that in the Indian Parliament, despite the constraints on Private Members' legislation, a number of such measures have actually been passed into law. There have also been instances where Private Members have persisted with particular pieces of legislation and ultimately succeeded in persuading the Government to come forward with appropriate legislative measures.

Initiation of Private Member Bill is one of the most difficult areas of parliamentary practice as it requires a lot of labour and research work in initiating a legislative proposal. Members have to do a lot of home work before initiating or discussing a Private Member's Bill.

Despite these odds, Private Members have shown avid interest in initiating legislative proposals in Rajya Sabha. In the history of Private Members' Bills in Rajya Sabha, there have been many members who have created a unique place for themselves like Shri Bhupesh Gupta, Shri Shiva Chandra Jha, Shri Chitta Basu, Shri Mahabir Prasad Bhargava, Shri Dwijendra Lal Sengupta, Shri Vithal Gadgil, Shri Suresh Pachouri, Shri S.S. Ahluwalia and Miss Saroj Khaparde.

There have been many instances where introduction of Private Members' Bills expedited the process of Government legislation on those subjects. Dr. (Shrimati) Seeta Parmanand introduced the Indian Suppression of Immoral Traffic and Brothels Bill in Rajya Sabha on 4 September 1953. The Bill, however, could not be discussed as the President's recommendation under article 117(3) was withheld. However, the Government legislation on the subject, namely, the Suppression of Immoral Traffic in Women and Girls, was introduced by the Government in Lok Sabha on 20 December 1954 and enacted in 1956.

The Companies (Amendment) Bill, 1963 seeking to amend certain provisions of the Companies Act, 1956 relating to shareholders; making gift to themselves; remedial measures against blank transfer; recovery of tax from companies, etc. was introduced by Shri K.V. Raghunath Reddy in Rajya Sabha

on 23 August 1963. After some time, the Government brought forward a Bill incorporating the amendments suggested by Shri Reddy. Shri Reddy while stating subsequently that the objective had been achieved withdrew the Bill on 3 September 1965.

It can be admitted that many a time, Private Members' Bills are not comprehensive in nature and require a broader perspective. But they do cause ripples. Precisely, this is the reason that the majority of the Private Members' Bills, which are discussed in the House, are withdrawn after obtaining assurance from the Government that it will bring forward a comprehensive legislation on the subject.

To redress the problems of widows and particularly to ensure that they get property rights, Dr. Radha Kumud Mookerji, a nominated member of the House introduced a Bill to amend the Hindu Law governing Hindu childless widow's rights to property in 1953. While moving it on 4 December 1953, he had stated that the objective of the Bill was to make the right of childless widow to her husband's property absolute. Even though he withdrew the Bill on the assurance of the Government that a comprehensive legislation would be introduced, it articulated the aspects of the sufferings of women who remain vulnerable to the exploitation and discrimination. The effort did indicate the contribution of a nominated member in bringing to the notice of the highest forum of democracy the pitiable condition of women. In 1956, the law on succession incorporating the rights of childless widows was passed by Parliament.

On 16 November 1962, Shri Bhupesh Gupta introduced a Constitution (Amendment) Bill with a view to discontinuing the payment of privy purses to former rulers. He was of the opinion that for removal of widespread disparities in income, abolition of privy purses was a necessity. The Government did not agree with the suggestion at that time. The issue was again taken up by Shri Jogesh Chandra Chatterjee in the form of the Code of Criminal Procedure (Amendment) Bill, 1964 which was introduced in Rajya Sabha on 8 May 1964 to restrict certain privileges available to former rulers under the Code. The Government again did not agree with the suggestion stating that these privileges were being given to former rulers under some commitment. Shri Bhupesh Gupta once again on 18 September 1964 introduced the same Constitution (Amendment) Bill for abolition of privy purses and privileges of former rulers. While replying to the debate, which spread over five sittings, the Government agreed to do away with the privy purses and

privileges of former rulers. As the Government was having discussion with the Princes, it assured to bring forward a suitable legislation. Later, Shri Chitta Basu and Shri Banka Behary Das also introduced Bills on the same subject. Due to the consistent efforts by members, the Constitution (Twenty-sixth Amendment) Act, 1971 was enacted which abolished the payment of privy purses to former rulers and their privileges.

The impact of Private Members' Bills can be measured from the fact that Shri Atal Bihari Vajpayee, during his term in Rajya Sabha (from 3.4.1962 to 25.2.1967) introduced a Private Member's Bill, namely, the Companies (Amendment) Bill, 1962 seeking to ban donations by companies to political parties. The Bill was, however, negatived by the House on 27 November 1964. Another member Shri Chitta Basu also introduced a similar Bill in 1967. Later on, the Government accepted the suggestion in principle and in 1969 enacted a legislation, *inter alia*, putting restrictions on contributions by Companies to political parties.

When the concept of the Private Member's legislation is not acceptable to the Government, it does not give any assurance and the Bill is either withdrawn or negatived by the House. But with the change in the political and socio-economic scenario, and with the passage of time, the Government of the day may enact legislation on the issue. There are numerous instances when on such Bills, the Government brought legislations although there was no assurance. During late sixties, there was a demand by members for lowering of voting age from 21 to 18 years. The matter was taken up by Shri Bhupesh Gupta on 4 June 1971 by introducing a Constitution (Amendment) Bill, 1971. The Government did not accept the idea of reducing the voting age quoting views of some committees, which have dealt with the matter. A similar Bill was introduced in Rajya Sabha by Shri Shiva Chandra Jha in 1979. Again, in 1987 Shri Satya Prakash Malaviya introduced a Constitution (Amendment) Bill, 1987 seeking to reduce the voting age from 21 years to 18 years on 27 February 1987. The Bill was under consideration of the House when the Government came up with the legislative proposal to reduce the voting age and later on, the voting age was reduced by enacting the Constitution (Sixty-first Amendment) Act, 1988.

Shri Bhupesh Gupta on 10 March 1961 introduced a Constitution (Amendment) Bill, 1961 seeking, *inter alia*, to amend article 74 to provide that the President shall act in accordance with the advice of the Council of Ministers. The Government did not agree with the contention, as according to

the Government, there was no provision by which the President could disregard the Council of Ministers. The Bill was withdrawn by the member. Later on, the Government enacted the Constitution (Forty-second Amendment) Act, 1976 which specifically provided that the President shall in exercise of his functions, act in accordance with the advice of the Council of Ministers.

Shri Bhupesh Gupta on 10 March 1961 introduced a Constitution (Amendment) Bill to change the name of Madras State to Tamil Nadu, which was done later on.

Many a time, the Government may not give any assurance of enacting a legislation on the subject of a Private Member's Bill but it may adopt procedures like sending the idea initiated by the member to a proper forum to conduct in-depth study of the matter. Shri Diwan Chaman Lall introduced in Rajya Sabha the Treason Bill, 1963 on 23 August 1963. The Bill sought to define "treason", "a treasonable act" and making provision for punishment to persons found guilty of treason. The Government took a positive attitude during the discussion on the Bill by assuring to send the proceedings of the House on the Bill to the Law Commission for consideration of the whole spectrum of the issues raised.

Being Council of State, representing States in Parliament, there had been consistent demand in the House to set up an Inter-State Council under article 263 of the Constitution to advise upon disputes between the States. The first initiative in this regard was taken in Rajya Sabha by Shri Thillai Villalan who introduced a Constitution (Amendment) Bill in 1973. The Bill, however, could not come up for discussion. The matter was again taken up by Shri M.S. Gurupadaswamy in Rajya Sabha by introducing the Constitution (Amendment) Bill, 1988 on 11 March 1988. The Bill proposed for setting up an Inter-State Council for better coordination between the States. The Bill came up for discussion and the Government while replying to the debate on 10 March 1989 assured that it would take into consideration the suggestion given by the member. Later on, in 1990 the Government constituted an Inter-State Council headed by the Prime Minister. More recently, Shrimati Bimba Raikar had initiated the Hindu Marriage (Amendment) Bill, 2003, which enabled the wife to file petition for maintenance or divorce in a Court where she resides. The provisions of this Bill were later incorporated into the Marriage Laws (Amendment) Bill, 2003 introduced by the Government which has now become an Act.

Shri Vijay J. Darda introduced the Whistle Blowers (Protection in Public Interest Disclosures) Bill, 2006 in the Rajya Sabha on 3 March 2006. The Bill

lapsed on 4 July 2010 upon his retirement. After re-election, Shri Darda reintroduced the Bill in the Rajya Sabha on 11 May 2012, which is pending therein for consideration. In the meantime, the Government brought forward a Bill namely, the Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010 in Lok Sabha on 26 August 2010 which was passed by Lok Sabha on 27 December 2011 as the Whistle Blowers Protection Bill, 2011. The Bill is currently pending for consideration in the Rajya Sabha.

Contribution of Women members towards Private Members' legislation

Women members too have been playing very significant role in furtherance of Private Members' legislation. Their active and meaningful participation in the proceedings of the House, by initiating Private Members' legislation stand testimony to their phenomenal contributions to the legislative work of Parliament. Dr. (Shrimati) Seeta Parmanand who as a member of Rajya Sabha not only asked numerous questions and participated in many discussions but had also introduced Pay Bill. In fact, out of the fourteen Private Members' Bills, which have so far been enacted, one Bill was initiated by Dr. (Shrimati) Seeta Parmanand. On observing the provisions for judicial separation of a couple in the Hindu Marriage Act, 1955 which were not at par with the provisions in the Special Marriage Act, she moved an amendment to the Hindu Marriage Act, 1955 which eventually entered the statute book. After the Bill was passed, members of the House and also the then Minister for Legal Affairs, Shri H.V. Pataskar, warmly felicitated her. The compliments offered by the then member, Shri P.N. Sapru, not only reflected the mood of the House but also underlined the importance of Dr. (Shrimati) Seeta Parmanand as a great parliamentarian worthy of emulation by others. Shri Sapru admired her for finding a lacuna in the Hindu Marriage Act and rectifying it through a legislation. He then described her as "a model legislator" and wished that "...we should all take as much interest in the day-to-day work of Parliament as Dr. Seeta Parmanand does". Outlining the service rendered by Dr. (Shrimati) Seeta Parmanand in introducing that important legislation, the then Minister for Legal Affairs, Shri H.V. Pataskar, said, "If she had not done it there would have been many difficulties in the way of Government doing it, because there is a sense of complacent feeling having once passed an Act. It would take very long to move the Government machinery to effect the amendment".

Dr. Parmanand introduced many Bills on important subjects. Practically, the Minister concerned always used to request her to withdraw them on the

ground that the Government would come forward with comprehensive legislation. On a Friday when the Government came forward with that usual reply she commented instantly that, Friday, instead of being called Private Members' day, may be called Government assurance day for comprehensive legislation. Her statement was a reflection of her ardour and initiative.

Shrimati Rukminidevi Arundale introduced the Prevention of Cruelty to Animals Bill, 1953 in Rajya Sabha on 20 April 1953. As the President's recommendation under Article 117(3) of the Constitution for consideration of the Bill was withheld, the Bill could not be proceeded further. Shrimati Arundale again introduced a Bill on 4 December 1953, which was considered by Rajya Sabha on 5 March 1954. Pandit Jawaharlal Nehru was so impressed by the provisions of the Bill that he himself replied to the debate on it. In principle, he accepted the idea behind the Bill but observed that certain provisions required careful consideration and assured that a more practical and comprehensive legislation would be introduced by the Government. The member in-charge withdrew the Bill on this assurance, which was fulfilled by the Government by enacting the Prevention of Cruelty to Animals Act, 1960.

Another member Shrimati Shakuntala Paranjpye remained in the forefront in educating and sensitizing people to control population growth during 1960s. She introduced a Bill on 27 November 1964 under the title the Sterilisation of the Unfits Bill, 1964. The motion for consideration of the Bill was moved by her after a gap of more than four years on 13 December 1968. The Bill was then referred to a Select Committee of Rajya Sabha on 28 November 1969. Eventually, the discussion on the Bill took place on 20 March 1970 and on that very day the House negatived it. However, this step of Shrimati Paranjpye received wide publicity in media and a nation wide debate took place on the issue. At the end of the discussion when the Bill was negatived, the then Vice-Chairman, Shri Akbar Ali Khan, paid glowing tributes to her services to the country and said, "...let me tell you on behalf of the House that ... you have brought a very important matter to the notice of the Government and Parliament... We appreciate your social service not only in this House but in the country".

Women members have made their presence felt by initiating legislations on varied subjects such as, domestic violence, dowry, abolition of child labour, etc. There have been many other women members who have made significant contribution by initiating Private Members' legislation. Miss Saroj Khaparde and Shrimati Veena Verma had raised issues of nation-wide importance through

their Bills. Miss Saroj Khaparde at a given point of time had 29 Bills pending in Rajya Sabha in her name. The Housewives (Compulsory Weekly Holiday from Domestic Chores) Bill, 1996 introduced by Miss Khaparde on 12 July 1996 was given wide publicity in the media as the concept was largely appreciated by the housewives throughout the country. Shrimati Sarla Maheshwari had introduced on 7 December 2001 the Domestic Violence Prevention Bill, 2001. In the meantime, before this Bill could come up for discussion, the Government introduced the Protection from Domestic Violence Bill, 2002 in Lok Sabha covering the same subject. The Bill of Shrimati Sarla Maheshwari had been discussed and negatived on 22 November 2002 whereas the Government Bill became an Act.

Smt. Sushma Swaraj, Dr. (Smt.) Najma A. Heptulla, Smt. Brinda Karat, Smt. Jayanti Natarajan (now a Cabinet Minister), Smt. Shobhana Bharatiya, Ms. Mabel Rebello, Smt. Prema Cariappa, Smt. Viplove Thakur, Smt. Hema Malini, Smt. Jaya Bachchan, Dr. (Smt.) Prabha Thakur, Smt. Maya Singh and Smt. Kanimozhi are some of the women members who had made their presence felt in the field of private members' legislation in the recent past. In fact one of the Bills introduced by Ms. Mabel Rebello namely, the Prevention of Hunger and Malnutrition and Right to Food Bill in 2009 never came up for discussion. However, the Government have introduced a National Food Security Bill in Lok Sabha on 22 December 2011 which became an act.

Private Members' Bills initiated on matters pertaining to Parliament, State Legislatures and the Secretariat

Along with the various socio-economic and political subjects, members many a time introduce Bills pertaining to Parliament, State Legislatures and the Secretariat. A few instances are as under:

- (i) On 20 August 1976, Shri Bhupesh Gupta introduced a Constitution (Amendment) Bill, 1976 which sought to provide for Standing Parliamentary Committees for each Ministry/Department of the Government of India as he felt that the system of consultative committees were no substitute for Standing Committees. The idea, however, did not find favour with the Government at that time but subsequently, 17 Department-related Standing Committees were created to consider Demands for Grants; examine Bills; consider annual reports of the Ministries and Departments; and to consider long term policy documents presented to the Houses.

- (ii) Shri Sita Ram Jaipuria by way of the Constitution (Amendment) Bill, 1969 which was introduced on 14 March 1969 suggested for summoning of State Legislatures after every three months in order to have better administration and accountability of the Executive. The Government, however, did not agree with the suggestion stating that there is no constitutional prohibition to summon a legislature within three months or even at a shorter period.
- (iii) Shri Bhupesh Gupta on 18 September 1964 introduced the Members of Parliament and State Legislature (Immunity from Detention) Bill, 1964 providing for immunity to Members of Parliament and State Legislature from detention in custody without trial. The Government opposed the idea stating that if anyone dared to subvert freedom or subvert the nation or undo the Constitution, he should be prosecuted under the law of the land. The Bill lapsed on retirement of the member. Shri Bhupesh Gupta again introduced the same Bill in 1970, which was negatived.
- (iv) In order to hold election to Lok Sabha and State Assemblies simultaneously, Shri Jagdish Prasad Mathur, on 20 June 1980, introduced the Constitution (Amendment) Bill, 1980. The Government did not agree to the suggestion as according to it, if mid-term polls were held, the members of the State Assemblies which were functioning properly would be unnecessarily punished by imposing dissolution.
- (v) Shri Bhupesh Gupta introduced the Constitution (Amendment) Bill in Rajya Sabha on 26 March 1971 with a view to holding a joint sitting of the two Houses on a Bill amending the Constitution. The Government rejected the idea stating that such an amendment is not desirable .
- (vi) Dr. Bhai Mahavir, on 22 August 1968, introduced the Rajya Sabha Secretariat (Recruitment and Conditions of Service) Bill, 1968 seeking to provide for the organisational structure in the Rajya Sabha Secretariat and the service conditions of its employees. The Bill came up for consideration on 14 April 1972 and 19 May 1972. The Bill gave an opportunity to the members to discuss the working of the Secretariat highlighting the difficulties of employees. Shri Ram Niwas Mirdha, Minister of State in the Ministry of Home Affairs and in the Department of Personnel, while intervening in

the debate paid a compliment to the secretarial staff and stated that the Government is not averse to the bringing of any such legislation if the two Presiding Officers want us to bring the legislation. As the matter was left to the discretion of the Presiding Officer, the member in-charge thereafter withdrew the Bill. Similar Bills were also introduced by Shri Sompal, Dr. Y. Lakshmi Prasad and Shri Vijay J. Darda. Shri Sompal introduced the Council of States (Administration) Bill, 1997 on 25 July 1997, Dr. Y. Lakshmi Prasad introduced the Council of States (Administration) Bill, 1999 on 12 May 2000 and Shri Vijay J. Darda introduced the Rajya Sabha Secretariat (Administration) Bill, 2006 on 28 July 2006. The Bills lapsed with the retirement of these members from Rajya Sabha.

Conclusion

To sum up, the success of a Private Member in the field of legislation would depend upon the quality of the legislation sponsored by the member and the issue intended to be projected through the Bill. If it is sufficiently important then it would stimulate debate and help develop public opinion on the matter. If sufficient support could be garnered, the Government could either extend support to the Bill or at least accept the principles of the Bill that could later lead to the enactments by Government on the subject. The procedure for Private Members' legislation is indeed quite effective in influencing the thinking of the masses and drawing attention of the Government to issues of public importance.

EXTRACTS FROM THE RULES OF PROCEDURE AND
CONDUCT OF BUSINESS IN THE COUNCIL OF STATES

CHAPTER—IX

LEGISLATION

I. Bills originating in Council

(a) INTRODUCTION AND PUBLICATION OF BILLS

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62. Notice of Motion for leave to introduce Private Members' Bills

(1) Any member, other than a Minister, desiring to move for leave to introduce a Bill, shall give notice of his intension, and shall, together with the notice, submit a copy of the Bill and an explanatory Statement of Objects and Reasons which shall not contain argument:

Provided that the Chairman may, if he thinks fit, revise the Statement of Objects and Reasons.

(2) If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendation of the President, the member shall annex to the notice such sanction or recommendation, conveyed through a Minister and the notice shall not be valid until this requirement is complied with.

(3) The period of notice of a motion for leave to introduce a Bill under this rule shall be one month unless the Chairman allows the motion to be made at shorter notice.

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67. Motion for leave to introduce Bill

If a motion for leave to introduce a Bill is opposed, the Chairman, after permitting, if he thinks fit, a brief explanatory statement from the member

who moves and from the member who opposes the motion, may, without further debate, put the question:

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the Council, the Chairman may permit a full discussion thereon.

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(h) ADJOURNMENT OF DEBATE ON, AND WITHDRAWAL AND REMOVAL OF BILLS

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118. Withdrawal of a Bill

The member in-charge of a Bill may at any stage of the Bill move for leave to withdraw the Bill, and if such leave is granted, no further motion shall be made with reference to the Bill:

Provided that where a Bill has been referred to a Select Committee of the Council or a Joint Committee of the Houses, as the case may be, notice of any motion for the withdrawal of the Bill shall automatically stand referred to the Committee and after the Committee has expressed its opinion in a report to the Council, the motion shall be set down in the List of Business:

Provided further that where a Bill has originated in the House and is pending before the Council, the member in-charge shall move a motion in the Council recommending to the House that the House do agree to leave being granted by the Council to withdraw the Bill and after the motion is adopted by the Council and concurred in by the House, the member in-charge shall move for leave to withdraw the Bill.

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ANNEXURE-II

DIRECTIONS ISSUED BY THE HON'BLE CHAIRMAN RELATING
TO TRANSACTION OF PRIVATE MEMBERS' BILLS
PUBLISHED IN THE PARLIAMENTARY BULLETIN
PART-II NO. 36268 DATED THE 2 MAY 1997

The following directions by the Chairman, Rajya Sabha are reproduced for the information of the members:

1. Limit on Notice for Introduction of Private Members' Bills

A member can give a maximum of three notices for introduction of Private Members' Bills during a Session.

2. Draw of lot for Private Members' Bills

There shall be one draw of lot for all the days allotted for Private Members' Bills in a Session in which ten names shall be drawn and the priority obtained therein shall be valid for the entire Session.

3. Listing of Private Members' Bills

Out of ten names drawn in the draw of lot for a Session, Bills of only five members (excluding part-discussed Bill, if any) in order of their priority shall be included at a time in the List of Business for consideration on each day allotted for Private Members' Bills.

4. Time-limit for discussion on a Private Members' Bill and Resolution

The maximum time-limit for a discussion on a Private Member's Bill or Resolution shall be two hours.

The direction at Sl. No. 4 shall take effect immediately whereas other directions shall be effective from the 181st Session of the Rajya Sabha.

ANNEXURE-III

TIME-LIMIT FOR DISCUSSION ON PRIVATE MEMBERS'
BILLS/RESOLUTIONS PUBLISHED IN THE
PARLIAMENTARY BULLETIN PART-II
NO. 45150 DATED THE 27 MAY 2008

Members are informed that the General Purposes Committee, in its meeting held on the 28 April 2008, has decided that a Private Member's Bill taken up for consideration/discussion on a day earmarked for Private Members' Business should be disposed of on that day itself. The Committee has further decided that the time-limit of two hours for the discussion on a Private Member's Bill prescribed in the direction of the Chairman issued *vide* Rajya Sabha Bulletin Part-II dated the 2 May 1997 be strictly adhered to.

STATEMENT SHOWING THE BILLS INTRODUCED IN AND CONSIDERED
BY THE RAJYA SABHA TILL THE 228TH SESSION

Sl. No.	Name of Bill	Member in-charge	Date of Introduction	Date(s) of Discussion	Remarks
1	2	3	4	5	6
1.	The Factories (Amendment) Bill, 1952	Shri S. Guruswami	8.12.1952	4.9.1953	Withdrawn on 4.9.1953.
2.	The Prevention of Cruelty to Animals Bill, 1953	Shrimati Rukminidevi Arundale	10.4.1953		President withheld recommendation under article 117(3) of the Constitution.
3.	The Constitution of India (Third Amendment) Bill, 1953	Shri Satyapriya Banerjee	10.4.1953	4.9.1953 4.12.1953	Negatived on 4.12.1953.
4.	The Standard Weights and Measures Bill, 1953	Shri Kishen Chand	4.9.1953	4.12.1953	Negatived on 4.12.1953.
5.	The Indian Coinage (Amendment) Bill, 1953	Shri Kishen Chand	4.9.1953	4.12.1953 5.3.1954	Negatived on 5.3.1954.
6.	The Hindu Childless Widows' Rights to Property Bill, 1953	Dr. Radha Kumud Mookerji	4.9.1953	4.12.1953	Withdrawn on 4.12.1953.
7.	The Standards of Higher Education Co-ordinating Bill, 1953	Shri Kishen Chand	4.9.1953	4.12.1953	President withheld recommendation under article 117(3) of the Constitution.
8.	The Indian Suppression of Immoral Traffic and Brothels Bill, 1953	Dr. (Shrimati) Seeta Parmanand	4.9.1953		President withheld recommendation under article 117(3) of the Constitution.

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9.	The Women's and Children's Institutions Licensing Bill, 1953	Dr. (Shrimati) Seeta Parmanand	4.9.1953	4.12.1953	Objection was raised on the consideration of the Bill on 4.12.1953 on the ground that the Bill was outside the legislative competence of Parliament and the objection was upheld.
10.	The Indian Penal Code (Amendment) Bill, 1953	Shri Kotamraju Rama Rao	4.12.1953	5.3.1954	Withdrawn on 5.3.1954.
11.	The Prevention of Cruelty to Animals Bill, 1953	Shrimati Rukminidevi Arundale	4.12.1953	5.3.1953	5.3.1954..
12.	The Unemployment Relief Bill, 1953	Shri P. Sundarayya	4.12.1953		President withheld the recommendation under article 117(3) of the Constitution.
13.	The Women's and Children's Institution Licensing Bill, 1954	Dr. (Shrimati) Seeta Parmanand	23.4.1954	3.9.1954	Withdrawn on 3.9.1954.
14.	The Orphanages and Widows' Homes Bill, 1954	Shri Kailash Bihari Lall	3.12.1954		President withheld recommendation under article 117(3) of the Constitution.
15.	The Representation of the People (Amendment) Bill, 1954	Shri P.S. Rajagopal Naidu	3.12.1954	3.12.1954 25.3.1955	Withdrawn on 25.3.1955.
16.	The Constitution (Fourth Amendment) Bill, 1954	Shri Satyapriya Banerjee	3.12.1954	17.12.1954	Negatived on 17.12.1954.
17.	The Indian Trade Unions (Amendment) Bill, 1954	Shri T.V. Kamalawamy	17.12.1954	17.12.1954 11.12.1955	Negatived on 11.12.1955.

18.	The Orphanages and Widows' Homes Bill, 1955	Shri Kailash Bihari Lall	11.3.1955	11.3.1955 25.3.1955	Withdrawn on 25.3.1955.
19.	Insurance (Amendment) Bill, 1954	Shri B.C. Ghose	25.3.1955	25.3.1955 26.8.1955	Withdrawn on 26.8.1955.
20.	The Constitution (Fifth Amendment) Bill, 1955	Shri Satyapriya Banerjee	26.8.1955	26.8.1955 9.12.1955	Negatived on 9.12.1955.
21.	The Chartered Accountants (Second Amendment) Bill, 1955	Shri Venkat Krishna Dhage	9.12.1955	9.12.1955	Lapsed.
22.	The Historical Records (Declaration) of National Importance Bill, 1955	Dr. Raghuribir Sinh	9.12.1955	9.12.1955 30.8.1957	Withdrawn on 30.8.1957.
23.	The Historical Records of National Importance (Preservation) Bill, 1955	Dr. Raghuribir Sinh	9.12.1955	9.12.1955 30.8.1957	Withdrawn on 30.8.1957.
24.	The Motor Vehicles (Amendment) Bill, 1956	Shri Satyendra Narain Mazumdar	9.3.1956		President withheld the recommendation under article 117(3) of the Constitution.
25.	The Employees' Provident Fund (Amendment) Bill, 1956	Shri N.C. Sekhar	9.3.1956	9.3.1956 24.8.1956	Negatived on 24.8.1956.
26.	The Factories (Amendment) Bill, 1956	Shri Satyendra Narain Mazumdar	11.5.1956	11.5.1956	President withheld the recommendation under article 117(3) of the Constitution.
27.	The Orphanages and Widows' Homes Bill, 1956	Shri Kailash Bihari lall	11.5.1956	11.5.1956 15.12.1956 21.8.1959	Withdrawn on 21.8.1959.
28.	The Chartered Accountants (Amendment) Bill, 1956	Shri V.K. Dhage	10.8.1956	10.8.1956	Lapsed.
29.	The Special Marriage (Amendment) Bill, 1956	Dr. (Shrimati) Seeta Parmanand	24.8.1956	24.8.1956 31.5.1956 31.5.1957	Withdrawn on 31.5.1957.

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30.	The Criminal Law (Amendment) Bill, 1956	Janab M. Muhammad Ismail Saheb	14.12.1956	14.12.1956 31.5.1957	Negatived on 31.5.1957.
31.	The Historical Records (of National Importance) Bill, 1957	Dr. Raghbir Sinh	31.5.1957	31.5.1957 30.8.1957	Lapsed.
32.	The Companies (Amendment) Bill, 1957	Shri Rajendra Pratap Sinha	31.5.1957	31.5.1957 30.8.1957	Withdrawn on 30.8.1957.
33.	The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1957	Dr. Raghbir Sinh	30.8.1957	30.8.1957 4.12.1959	Withdrawn on 4.12.1959.
34.	The Antiquities (Export Control) Amendment Bill, 1957	Dr. Raghbir Sinh	29.11.1957	29.11.1957	Lapsed.
35.	The Punishment for Molestation of Women Bill, 1958	Shrimati Savitry Devi Nigam	21.2.1958	21.2.1958 7.3.1958	Negatived on 7.3.1958.
36.	The Companies (Amendment) Bill, 1958	Shri Bhupesh Gupta	29.8.1958	29.8.1958 12.9.1958 5.12.1958	Withdrawn on 5.12.1958.
37.	The Code of Criminal Procedure (Amendment) Bill, 1958	Shri Bhupesh Gupta	29.8.1958	29.8.1958 5.12.1958 19.12.1958 20.2.1959	Negatived on 20.2.1959.
38.	The Hindu Marriage (Amendment) Bill, 1958	Dr. Waman Sheodas Barlingay	12.9.1958	12.9.1958	Lapsed.
39.	The Dowry Restraint Bill, 1958	Shri Jugal Kishore	5.12.1958	5.12.1958 20.2.1959 6.3.1959	Withdrawn on 6.3.1959.

40.	The Mines (Amendment) Bill, 1958	Dr. (Shrimati) Seeta Parmanand	19.12.1958	19.12.1958 19.8.1960	Withdrawn on 19.8.1960.
41.	The Hoarding and Profiteering Prevention Bill, 1958	Dr. (Shrimati) Seeta Parmanand	19.12.1958	19.12.1958 9.12.1960	Withdrawn on 9.12.1960.
42.	The Code of Criminal Procedure (Amendment) Bill, 1958	Dr. (Shrimati) Seeta Parmanand	19.12.1958	19.12.1958 19.8.1960	Withdrawn on 19.8.1960.
43.	The Domestic Workers (Conditions of Employment) Bill, 1959	Shri Pandurang Nathuji Rajabhoj	21.8.1959	21.8.1959 4.12.1959 18.12.1959 22.4.1960	Withdrawn on 22.4.1960.
44.	The Representation of the People (Amendment) Bill, 1959	Shri Bhupesh Gupta	21.8.1959	21.8.1959 4.9.1959 4.12.1959	Nagatived on 4.12.1959.
45.	The Catholic Church Premises and Ecclesiastic Order (Restriction of Political Activity) Bill, 1959	Shri Bhupesh Gupta	4.12.1959	4.12.1959 22.4.1960 19.8.1960 2.9.1960 9.12.1960	Negatived on 9.12.1960.
46.	The Colouring of Vanaspati Bill, 1959	Shri Jugal Kishore	4.12.1959	4.12.1959 9.2.1960 22.4.1960	Withdrawn on 22.4.1960.
47.	The Constitution (Amendment) Bill, 1960	Shri Bhupesh Gupta	19.8.1960	19.8.1960 23.3.1962	Negatived on 23.3.1962.
48.	The Ceilings on Salary (in Private Sector) Bill, 1960	Shri Bhupesh Gupta	19.8.1960	19.8.1960 9.12.1960 10.3.1961	Negatived on 10.3.1961.
49.	The Hindu Minority and Guardianship (Amendment) Bill, 1960	Dr. (Shrimati) Seeta Parmanand	19.8.1960	19.8.1960	Lapsed.

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50.	The Prohibition of Hydrogenating Vegetable Oil Bill, 1960	Shri Jugal Kishore	19.8.1960	19.8.1960 10.3.1960 18.8.1961	Withdrawn on 18.8.1961.
51.	The Industrial Disputes (Amendment) Bill, 1960	Shri Ratanlal Kishorilal Malviya	2.9.1960	2.9.1960 17.8.1962	Withdrawn on 17.8.1962.
52.	The Hoarding and Profiteering Prevention Bill, 1960	Dr. (Shrimati) Seeta Parmanand	9.12.1960		Lapsed.
53.	The Abolition of State Patronage to Religious Institutions Bill, 1960	Shri Pandurang Nathuji Rajabhoj	9.12.1960	9.12.1960 21.4.1961	Withdrawn on 21.4.1961.
54.	The Constitution (Amendment) Bill, 1961	Shri Sudhir Ghosh	10.3.1961	10.3.1961 17.8.1962	Withdrawn on 17.8.1962.
55.	The Land Acquisition (Amendment) Bill, 1961	Shri Jugal Kishore	10.3.1961		Lapsed.
56.	The Constitution (Amendment) Bill, 1961 [to amend article 72(1)]	Shri Bhupesh Gupta	10.3.1961	10.3.1961 18.8.1961 23.3.1962	Negatived on 23.3.1962.
57.	The Constitution (Amendment) Bill, 1961 (to amend article 57)	Shri Bhupesh Gupta	10.3.1961	10.3.1961 21.4.1961 18.8.1961	Withdrawn on 18.8.1961.
58.	The Constitution (Amendment) Bill, 1961 (to amend articles 74, 123, 124, 217 and Second Schedule)	Shri Bhupesh Gupta	10.3.1961	23.3.1962 4.5.1962 16.11.1962 30.11.1962	Withdrawn on 30.11.1962.
59.	The Constitution (Amendment) Bill, 1961 (to amend the Fifth Schedule)	Shri Bhupesh Gupta	10.3.1961	10.3.1961 3.5.1963 6.9.1963	Negatived on 6.9.1963.

60.	The Hindu Marriage (Amendment) Bill, 1961	Shrimati Sharda Bhargava	21.4.1961	21.4.1961	Lapsed.
61.	The Delhi Municipal Corporation (Amendment) Bill, 1961	Shri Vishnu Vinayak Sarwate	21.4.1961	21.4.1961 18.8.1962	Withdrawn on 18.8.1962.
62.	The Indian Penal Code (Amendment) Bill, 1961	Shri Diwan Chaman Lall	21.4.1961	21.4.1961	Lapsed.
63.	The Young Persons (Harmful Publications) Amendment Bill, 1961	Shri Pandurang Nathuji Rajabhoj	18.8.1961	18.8.1961	Lapsed.
64.	The Constitution (Amendment) Bill, 1962 (to amend Eighth Schedule)	Shri Atal Bihari Vajpayee	17.8.1962	17.8.1962 23.8.1963	Debate on the Bill was adjourned on 23.8.1963. Lapsed.
65.	The Companies (Amendment) Bill, 1962	Shri Atal Bihari Vajpayee	17.8.1962	17.8.1962 18.9.1964 3.10.1964 27.11.1964	Negatived on 27.11.1964.
66.	The Prevention of Hydrogenation of Oils Bill, 1962	Shri Atal Bihari Vajpayee	17.8.1962	17.8.1962 31.8.1962 8.3.1963 6.9.1963	Negatived on 6.9.1963.
67.	The Shopkeepers (Fixation of Price Labels) Bill, 1962	Shri A.M. Tariq	17.8.1962	17.8.1962 23.8.1963	Withdrawn on 23.8.1963.
68.	The Representation of the People (Amendment) Bill, 1962	Shri Mahabir Prasad Bhargava	16.11.1962	16.11.1962 23.8.1963 29.11.1963 13.12.1963	Lapsed.
69.	The Hindu Marriage (Amendment) Bill, 1962	Shri Sitaram Jaipuria	16.11.1962	16.11.1962 12.11.1965	Negatived on 12.11.1965.

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70.	The Constitution (Amendment) Bill, 1962 (to amend article 291)	Shri Bhupesh Gupta	16.11.1962	16.11.1962 6.9.1963 13.12.1963 21.2.1964	Lapsed.
71.	The Constitution (Amendment) Bill, 1963 (to amend articles 16, 32, 134 and 226 and insertion of new article 37A)	Shri K.V. Raghunatha Reddy	3.5.1963	3.5.1963 26.2.1965 12.3.1965	Withdrawn on 12.3.1965.
72.	The Mines (Amendment) Bill, 1963	Dr. (Shrimati) Seeta Parmanand	3.5.1963	3.5.1963	Lapsed.
73.	The Industrial Disputes (Amendment) Bill, 1963	Dr. (Shrimati) Seeta Parmanand	3.5.1963	3.5.1963	Lapsed.
74.	The Delhi Rent Control (Amendment) Bill, 1963	Shri Mahabir Prasad Bhargava	23.8.1963		President withheld the recommendation under article 117(3) of the Constitution.
75.	The Treason Bill, 1963	Shri Diwan Chaman Lall	23.8.1963	14.5.1965 3.9.1965	Withdrawn on 3.9.1965.
76.	The Code of Criminal Procedure (Amendment) Bill, 1963	Shri K.V. Raghunatha Reddy	23.8.1963	3.9.1965	Withdrawn on 3.9.1965.
77.	The Representation of the People (Amendment) Bill, 1963	Shri K.V. Raghunatha Reddy	23.8.1963	1.4.1966 5.8.1966	Withdrawn on 5.8.1966.
78.	The Capital Issues (Control) Amendment Bill, 1963	Shri K.V. Raghunatha Reddy	23.8.1963	4.3.1966	Withdrawn on 4.3.1966.
79.	The Companies (Amendment) Bill, 1963	Shri K.V. Raghunatha Reddy	23.8.1963	3.9.1965	Withdrawn on 3.9.1965.
80.	The All India Services (Amendment) Bill, 1963	Shri A.M. Tariq	23.8.1963		Lapsed.

81.	The Film Artists' Welfare Fund Bill, 1963	Shri A.M. Tariq	23.8.1963		Lapsed.
82.	The Constitution (Amendment) Bill, 1963 (to amend article 143)	Shri A.D. Mani	23.8.1963	3.9.1965 17.9.1965	Negatived on 17.9.1965.
83.	The Constitution (Amendment) Bill, 1963 (to amend articles 352, 359 and 360)	Shri Bhupesh Gupta	6.9.1963		Lapsed.
84.	The Constitution (Amendment) Bill, 1963 (to amend article 143)	Shri Bhupesh Gupta	13.12.1963		Lapsed.
85.	The Members of Parliament and State Legislatures (Immunity from Detention) Bill, 1964	Shri Bhupesh Gupta	21.2.1964		Lapsed.
86.	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964	Shri A.M. Tariq	21.2.1964		Lapsed.
87.	The Code of Criminal Procedure (Amendment) Bill, 1964	Shri Jogesh Chandra Chatterjee	8.5.1964	12.11.1965 26.11.1965	Withdrawn on 26.11.1965.
88.	The Representation of the People (Amendment) Bill, 1964	Shri Mahabir Prasad Bhargava	8.5.1964	17.9.1965 4.3.1966 18.3.1966	Withdrawn on 18.3.1966.
89.	The Delhi Rent Control (Amendment) Bill, 1964	Shri Mahabir Prasad Bhargava	8.5.1964	26.11.1965 4.3.1966 15.12.1967 14.3.1969 28.3.1969	Withdrawn on 28.3.1969.
90.	The Members of Parliament and State Legislatures (Immunity from Detention) Bill, 1964	Shri Bhupesh Gupta	18.9.1964	19.8.1966 2.9.1966 25.11.1966 2.6.1967	Lapsed.

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91.	The Constitution (Amendment) Bill, 1964 (to amend article 143)	Shri Bhupesh Gupta	18.9.1964		Lapsed.
92.	The Constitution (Amendment) Bill, 1964 (to amend article 291)	Shri Bhupesh Gupta	18.9.1964	14.3.1968 10.5.1968 2.8.1968 22.8.1968 29.11.1968	Lapsed.
93.	The Constitution (Amendment) Bill, 1964 (to amend articles 352 and 359 and insertion of new article 360A)	Shri Bhupesh Gupta	3.10.1964	29.11.1968 13.12.1968	Negatived on 13.12.1968.
94.	The Sterilisation of the Unfits Bill, 1964	Shrimati Shakuntala Paranjpye	27.11.1964	13.12.1968 27.2.1969 14.3.1969 28.11.1969 20.3.1970	Negatived on 20.3.1970.
95.	The Bombay Port Trust (Amendment) Bill, 1964	Shri Mahabir Prasad Bhargava	27.11.1964	5.8.1966 19.8.1966 15.12.1967 23.2.1968	Lapsed.
96.	The Calcutta Port Trust (Amendment) Bill, 1964	Shri Mahabir Prasad Bhargava	27.11.1964	5.8.1966 19.8.1966 15.12.1967 23.2.1968	Lapsed.
97.	The Major Port Trusts (Amendment) Bill, 1964	Shri Mahabir Prasad Bhargava	27.11.1964	5.8.1966 19.8.1966	Lapsed.

98.	The Madras Port Trust (Amendment) Bill, 1964	Shri Mahabir Prasad Bhargava	11.12.1964	15.12.1967 23.2.1968 5.8.1966 19.8.1966 15.12.1967 23.2.1968	Lapsed.
99.	The Port Protection Force Bill, 1964	Shri Mahabir Prasad Bhargava	11.12.1964	23.2.1968	Lapsed.
100.	The Constitution (Amendment) Bill, 1965 (to amend article 319)	Shri J. Sivashanmugam Pillai	26.2.1965	23.2.1968	Withdrawn on 23.2.1968.
101.	The Constitution (Amendment) Bill, 1965 (to amend articles 148 and 319)	Shri Jethalal Harikrishna Joshi	26.2.1965		Lapsed.
102.	The Constitution (Amendment) Bill, 1965 (to amend article 101)	Shri A.D. Mani	26.2.1965		Lapsed.
103.	The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1965	Shri Inder Kumar Gujral	12.3.1965	2.6.1967	Withdrawn on 2.6.1967.
104.	The Hindu Marriage (Amendment) Bill, 1965	Shrimati Sharda Bhargava	12.3.1965		Lapsed.
105.	The Constitution (Amendment) Bill, 1965 (to amend article 120)	Shri D.L. Sengupta	14.5.1965	22.8.1969 28.11.1969	Withdrawn on 28.11.1969.
106.	The Constitution (Amendment) Bill, 1965 (to amend the Seventh Schedule)	Shrimati Sharda Bhargava	14.5.1965		Lapsed.
107.	The Constitution (Amendment) Bill, 1965 (to amend article 120)	Shri Bhupesh Gupta	14.5.1965		Lapsed.
108.	The Punjab Municipal (Delhi Amendment) Bill, 1965	Shri Inder Kumar Gujral	3.9.1965	2.6.1967	Withdrawn on 2.6.1967.

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109.	The Companies (Amendment) Bill, 1966	Shri Arjun Arora	4.3.1966		Lapsed.
110.	The Constitution (Amendment) Bill, 1966 (to amend articles 102 and 191)	Shri Jairamdas Doulatram	1.4.1966		Lapsed.
111.	The Companies (Amendment) Bill, 1966	Shri Arjun Arora	5.8.1966	28.3.1969 16.5.1969 1.8.1969	Withdrawn on 1.8.1969
112.	The Constitution (Amendment) Bill, 1966 (to amend the Preamble and article 393)	Shri K.V. Raghunatha Reddy	5.8.1966	2.6.1967	Withdrawn on 2.6.1967.
113.	The Constitution (Amendment) Bill, 1966 (to amend article 101)	Shri A.D. Mani	5.8.1966	23.2.1968 14.3.1968	Lapsed.
114.	The Constitution (Amendment) Bill, 1966 (substitution of new article for article 358)	Shri K.V. Raghunatha Reddy	5.8.1966	2.6.1967	Withdrawn on 2.6.1967.
115.	The Payment of Bonus (Amendment) Bill, 1966	Shri Chitta Basu	19.8.1966	20.3.1970 3.4.1970 8.5.1970 7.8.1970 11.12.1970 26.3.1971	Negatived on 26.3.1971.
116.	The Representation of the People (Amendment) Bill, 1966	Shrimati Tara Ramachandra Sathe	2.9.1966		Lapsed.
117.	The Hindu Marriage (Amendment) Bill, 1966	Shri Ram Kumar Bhuwarka	2.9.1966		Lapsed.

118.	The Industries (Development and Regulation) Amendment Bill, 1966	Shri Arjun Arora	25.11.1966	7.8.1970 21.8.1970 27.11.1970 11.12.1970	Negatived on 11.12.1970.
119.	The Prohibition of Bigamous Marriages Bill, 1966	Shri Dwijendra Lal Sen Gupta	25.11.1966		Lapsed.
120.	The Prohibition of Bigamous Marriages Bill, 1967	Shri N. Sri Rama Reddy	2.6.1967	18.6.1971 26.11.1971	Negatived on 26.11.1971.
121.	The Hindu Marriage (Amendment) Bill, 1967	Shri Raghunath Prasad Khaitan	2.6.1967	4.6.1971 18.6.1971	Withdrawn on 18.6.1971.
122.	The Constitution (Amendment) Bill, 1967 (omission of articles 291 and 362)	Shri Banka Behary Das	4.8.1967		Lapsed.
123.	The Constitution (Amendment) Bill, 1967 (omission of article 363)	Shri Lokanath Mishra	4.8.1967		Lapsed.
124.	The Constitution (Amendment) Bill, 1967 (omission of articles 291 and 362 and amendment of article 352)	Shri Chitta Basu	18.8.1967	10.12.1971	Withdrawn on 10.12.1971.
125.	The Constitution (Amendment) Bill, 1967 (to amend the Preamble)	Shri S.K. Vaishampayen	1.12.1967		Lapsed.
126.	The Hindu Marriage (Amendment) Bill, 1967	Shri S.K. Vaishampayen	1.12.1967		Lapsed.
127.	The Antiquities (Export Control) Amendment Bill, 1967	Shri Gulabrao Raghunathrao Patil	1.12.1967		Lapsed.
128.	The Companies (Amendment) Bill, 1967	Shri Chitta Basu	15.12.1967	10.12.1971 24.3.1972	Negatived on 24.3.1972.
129.	The Constitution (Amendment) Bill, 1967 (to amend articles 345 and 348)	Shri Triloki Singh	15.12.1967		Lapsed.

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130.	The Workman (Definition) Bill, 1967	Shri Arjun Arora	15.12.1967	24.3.1972	Lapsed.
131.	The Indian Adoption of Children Bill, 1967	Shrimati Tara Ramachandra Sathe	15.12.1967		Lapsed.
132.	The Representation of the People (Amendment) Bill, 1968	Shri Mahabir Prasad Bhargava	23.2.1968		Lapsed.
133.	The Constitution (Amendment) Bill, 1968 (to amend articles 31A, 168, 290 and First and Fourth Schedules)	Shri V.V. Ramaswamy	23.2.1968		Lapsed.
134.	The Representation of the People (Amendment) Bill, 1968	Shri Vimalkumar M. Chordia	14.3.1968		Lapsed.
135.	The Constitution (Amendment) Bill, 1968 (to amend the Seventh Schedule)	Shri S.K. Vaishampayen	14.3.1968		Lapsed.
136.	The Criminal Law Amendment (Amending) Bill, 1968	Shri Chitta Basu	10.5.1968		Lapsed.
137.	The Constitution (Amendment) Bill, 1968 (to amend the Fourth Schedule)	Shri Biren Roy	10.5.1968		Lapsed.
138.	The Representation of the People (Amendment) Bill, 1968	Shri Niranjana Varma	10.5.1968		Lapsed.
139.	The Indian Penal Code (Amendment) Bill, 1968	Shri Gulabrao Raghunathrao Patil	10.5.1968		Lapsed.
140.	The Constitution (Amendment) Bill, 1968 (to amend articles 85 and 174)	Shri Banka Behary Das	10.5.1968		Lapsed.
141.	The Constitution (Amendment) Bill, 1968 (to amend article 316)	Shri N.R.M. Swamy	10.5.1968		Lapsed.

142.	The Engineering Graduates and Diploma-holders (Training and Employment) Bill, 1968.	Shri Mahabir Prasad Bhargava	10.5.1968		Lapsed.
143.	The Constitution (Amendment) Bill, 1968 (to amend article 351)	Shri S.K. Vaishampayan	22.8.1968		Lapsed.
144.	The Rajya Sabha Secretariat (Recruitment and Conditions of Service) Bill, 1968.	Dr. Bhai Mahavir	22.8.1968	14.4.1972 19.5.1972	Withdrawn on 19.5.1972.
145.	The Code of Criminal Procedure (Amendment) Bill, 1968	Shri Mahabir Prasad Bhargava	22.8.1968		Lapsed.
146.	The Constitution (Amendment) Bill, 1968 (to amend article 326)	Shri Banka Behary Das	22.8.1968		Lapsed.
147.	The Foreigners (Amendment) Bill, 1968	Shri Man Singh Varma	29.11.1968	25.8.1972 24.11.1972	Withdrawn on 24.11.1972.
148.	The Industrial Disputes (Amendment) Bill, 1968	Shri A.D. Mani	29.11.1968		Lapsed.
149.	The Registration of Conversions Bill, 1968	Shri J.S. Tilak	29.11.1968		Lapsed.
150.	The Code of Civil Procedure (Amendment) Bill, 1968	Shri Chitta Basu	29.11.1968		Lapsed.
151.	The Delhi Administration (Amendment) Bill, 1968	Dr. Bhai Mahavir	29.11.1968	19.5.1972 11.8.1972 25.8.1972	Negatived on 25.8.1972
152.	The Publication of Political Party Accounts Bill, 1968	Shri Pitamber Das	29.11.1968	24.11.1972 8.12.1972	Withdrawn on 8.12.1972
153.	The Insurance (Amendment) Bill, 1968	Shri Mahabir Prasad Bhargava	13.12.1968		Lapsed.

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154.	The Industrial Disputes (Amendment) Bill, 1968	Shri Dwijendra Lal Sen Gupta	13.12.1968		Lapsed.
155.	The Constitution (Amendment) Bill, 1968 (to amend article 240 and the First Schedule)	Shri Dwijendra Lal Sen Gupta	13.12.1968		Lapsed.
156.	The Constitution (Amendment) Bill, 1969 (to amend the Eighth Schedule)	Shri Chitta Basu	27.2.1969		Lapsed.
157.	The Representation of the People (Amendment) Bill, 1969	Shri A.D. Mani	27.2.1969		Lapsed.
158.	The Constitution (Amendment) Bill, 1969 (to amend article 174)	Shri Sitaram Jaipuria	14.3.1969	22.12.1972 2.3.1973	Withdrawn on 2.3.1973.
159.	The Industrial Disputes (Amendment) Bill, 1969	Shri Gulabrao Raghunathrao Patil	14.3.1969		Lapsed.
160.	The Public Trusts (Place of Registration) Bill, 1969	Shri Babubhai M. Chinai	14.3.1969		Lapsed.
161.	The Young Person's (Harmful Publications) Amendment Bill, 1969	Shri Gulabrao Raghunathrao Patil	16.5.1969		Lapsed.
162.	The Constitution (Amendment) Bill, 1969 (to amend article 220)	Shri Thillai Villalan	16.5.1969	3.8.1973 17.8.1973	Withdrawn on 17.8.1973
163.	The Constitution (Amendment) Bill, 1969 (to amend articles 155 and 156)	Shri Thillai Villalan	16.5.1969	16.3.1973 11.5.1973 3.8.1973	Withdrawn on 3.8.1973
164.	The Constitution (Amendment) Bill, 1969 (to amend article 156)	Shri Chitta Basu	16.5.1969		Lapsed.

165.	The Presidential and Vice-Presidential Elections (Amendment) Bill, 1969	Shri Mahabir Prasad Bhargava	1.8.1969		Lapsed.
166.	The Indian Telegraph (Amendment) Bill, 1969	Shri A.D. Mani	28.11.1969	26.11.1971	Withdrawn on 26.11.1971.
167.	The Payment of Bonus (Amendment) Bill, 1969	Shri Dwijendra Lal Sen Gupta	28.11.1969		Lapsed.
168.	The Constitution (Amendment) Bill, 1969 (to amend the Eighth Schedule)	Shri Dwijendra Lal Sen Gupta	28.11.1969		Lapsed.
169.	The Industrial Disputes (Amendment) Bill, 1969	Shri Dwijendra Lal Sen Gupta	28.11.1969		Lapsed.
170.	The Constitution (Amendment) Bill, 1970 (to amend the Eighth Schedule)	Shri Sinam Krishnamohan Singh	20.3.1970		Lapsed.
171.	The Central Reserve Police Force (Amendment) Bill, 1970	Shri Chitta Basu	20.3.1970		Lapsed.
172.	The Constitution (Amendment) Bill, 1970 (to amend article 85)	Shri Pranab Mukherjee	20.3.1970	2.3.1973	Withdrawn on 2.3.1973.
173.	The Constitution (Amendment) Bill, 1970 (to amend the First Schedule and article 239A)	Shri C.L. Varma	20.3.1970		Lapsed.
174.	The Trade Unions (Amendment) Bill, 1970	Shri Dwijendra Lal Sen Gupta	20.3.1970		Lapsed.
175.	The Constitution (Amendment) Bill, 1970 (to amend article 291)	Shri Bhupesh Gupta	8.5.1970		Lapsed.
176.	The Constitution (Amendment) Bill, 1970 (omission of article 314)	Shri Bhupesh Gupta	8.5.1970		Lapsed.
177.	The Constitution (Amendment) Bill, 1970 (to amend article 143)	Shri Bhupesh Gupta	8.5.1970	7.8.1970	Withdrawn on 7.8.1970

1	2	3	4	5	6
178.	The Automation (Regulation) Bill, 1970	Shri Chitta Basu	8.5.1970		Lapsed.
179.	The Adoption of Children Bill, 1970	Dr. (Mrs.) Mangladevi Talwar	8.5.1970		Lapsed.
180.	The Members of Parliament and State Legislatures (Immunity from Detention) Bill, 1970	Shri Bhupesh Gupta	7.8.1970	21.12.1973 1.3.1974 2.8.1974	Negatived on 2.8.1974.
181.	The Constitution (Amendment) Bill, 1970 (to amend article 74 and 163)	Shri Bhupesh Gupta	7.8.1970	2.3.1973 16.3.1973	Withdrawn on 16.3.1973.
182.	The Constitution (Amendment) Bill, 1970 (to amend article 163)	Shri Pranab Mukherjee	7.8.1970	2.3.1973	Withdrawn on 2.3.1973.
183.	The Constitution (Amendment) Bill, 1970 (substitution of new article for article 120)	Shri Bhupesh Gupta	7.8.1970	23.11.1973 7.12.1973 21.12.1973	Negatived on 21.12.1973.
184.	The Prohibition of Bigamous Marriages Bill, 1970	Shri Dwijendra Lal Sen Gupta	7.8.1970	17.8.1973 31.8.1973	Withdrawn on 31.8.1973.
185.	The Industrial Disputes (Amendment) Bill, 1970	Shri Dwijendra Lal Sen Gupta	7.8.1970	21.12.1973	Negatived on 21.12.1973
186.	The Constitution (Amendment) Bill, 1970 (to amend articles 105 and 194)	Shri Pranab Mukherjee	7.8.1970	2.3.1973	Withdrawn on 2.3.1973.
187.	The Minimum Wages (Amendment) Bill, 1970	Shri Chitta Basu	7.8.1970		Lapsed.
188.	The Trade Unions (Amendment) Bill, 1970	Shri Dwijendra Lal Sen Gupta	7.8.1970	31.8.1973 21.11.1973	Withdrawn on 21.11.1973.
189.	The Constitution (Amendment) Bill, 1970 (to amend articles 75 and 164)	Shri Pranab Mukherjee	21.8.1970	2.3.1973	Withdrawn on 2.3.1973.

190.	The Industrial Disputes (Amendment) Bill, 1970	Shri Chitta Basu	27.11.1970		Lapsed.
191.	The Industrial Disputes (Amendment) Bill, 1970	Shri Dwijendra Lal Sen Gupta	27.11.1970	13.12.1974	Withdrawn on 13.12.1974.
192.	The Constitution (Amendment) Bill, 1970 (to amend article 240 and the First Schedule)	Shri Dwijendra Lal Sen Gupta	27.11.1970	16.08.1974 30.8.1974 22.11.1974	Withdrawn on 22.11.1974.
193.	The Payment of Bonus (Amendment) Bill, 1970	Shri Dwijendra Lal Sen Gupta	27.11.1970	22.11.1974	Withdrawn on 22.11.1974.
194.	The Members of Parliament and State Legislatures (Protection of Certain Constitutional Rights during Preventive Detention) Bill, 1970	Shri Godey Murahari	27.11.1970		Lapsed.
195.	The Constitution (Amendment) Bill, 1970 (to amend articles 56, 58, 63 etc.)	Shri Arjun Arora	27.11.1970		Lapsed.
196.	The Constitution (Amendment) Bill, 1970 (insertion of new article 29A and omission of article 45)	Shri Pranab Mukherjee	27.11.1970	2.3.1973	Withdrawn on 2.3.1973.
197.	The Constitution (Amendment) Bill, 1970 (insertion of new article 16A)	Shri Shyam Lal Yadav	11.12.1970	14.3.1975	Withdrawn on 14.3.1975.
198.	The Constitution (Amendment) Bill, 1970 (to amend article 368)	Shri Bhupesh Gupta	26.3.1971		Lapsed.
199.	The Nationalisation of the Foreign Banks Bill, 1970	Shri Arjun Arora	26.3.1971		Lapsed.
200.	The Constitution (Amendment) Bill, 1971 (to amend article 368)	Shri Bhupesh Gupta	26.3.1971	4.3.1976 2.4.1976	Withdrawn on 2.4.1976.

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201.	The Constitution (Amendment) Bill, 1971 (to amend articles 124 and 217)	Shri Bhupesh Gupta	26.3.1971	14.3.1975 9.5.1975	Lapsed.
202.	The Constitution (Amendment) Bill, 1971 (to amend article 368)	Shri Dwijendra Lal Sen Gupta	26.3.1971	16.1.1976	Withdrawn on 16.1.1976.
203.	The Prevention of Lotteries Bill, 1971	Shri Dwijendra Lal Sen Gupta	26.3.1971	16.1.1976	Negatived on 16.1.1976.
204.	The Constitution (Amendment) Bill, 1971 (to amend article 326)	Shri Bhupesh Gupta	4.6.1971	30.1.1976 4.3.1976	Withdrawn on 4.3.1976.
205.	The Constitution (Amendment) Bill, 1971 (to amend articles 19 and 39)	Shri M.S. Gurupadaswamy	18.6.1971		Lapsed.
206.	The Constitution (Amendment) Bill, 1971 (to amend articles 154, 163 and 164)	Shri M.S. Gurupadaswamy	18.6.1971		Lapsed.
207.	The Film Industry Workers' (Improvement of Working Conditions) Bill, 1971	Shri Narayan Ganesh Goray	18.6.1971	16.1.1976	Withdrawn on 16.1.1976.
208.	The Constitution (Amendment) Bill, 1971 (to amend articles 74 and 163)	Shri Pranab Mukherjee	18.6.1971	2.3.1973	Withdrawn on 2.3.1973.
209.	The Constitution (Amendment) Bill, 1971 (to amend article 280)	Shri Pranab Mukherjee	18.6.1971	2.3.1973	Withdrawn on 2.3.1973.
210.	The Constitution (Amendment) Bill, 1971 (to amend article 145)	Shri K. Chandrasekharan	23.7.1971	9.5.1975 16.1.1976	Negatived on 16.1.1976
211.	The Constitution (Amendment) Bill, 1971 (substitution of a new article for article 37)	Shri A.D. Mani	26.11.1971		Lapsed.
212.	The Indian Evidence (Amendment) Bill, 1971	Shri Vithal Gadgil	26.11.1971		Lapsed.

213.	The Union Territories Secondary Education Bill, 1971	Shri Narayan Ganesh Goray	10.12.1971		Lapsed.
214.	The Constitution (Amendment) Bill, 1972 (to amend article 16)	Shri K. Chandrasekharan	24.3.1972		Lapsed.
215.	The Constitution (Amendment) Bill, 1972 (to amend article 12)	Shri K. Chandrasekharan	24.3.1972		Lapsed.
216.	The Constitution (Amendment) Bill, 1972 (to amend First and Fourth Schedules)	Shri Dwijendra Lal Sen Gupta	14.4.1972		Lapsed.
217.	The Indian Succession (Amendment) Bill, 1972	Shri K. Chandrasekharan	14.4.1972		Lapsed.
218.	The Representation of the People (Amendment) Bill, 1972	Shri Omprakash Tyagi	11.8.1972		Lapsed.
219.	The Indian Penal Code (Amendment) Bill, 1972	Shri Anand Narain Mulla	11.8.1972	20.8.1976	Withdrawn on 20.8.1976.
220.	The Constitution (Amendment) Bill, 1972 (to amend article 348)	Shri Omprakash Tyagi	11.8.1972	21.5.1976	Withdrawn on 21.5.1976.
221.	The Factories (Amendment) Bill, 1972	Shrimati Lakshmi Kumari Chundawat	11.8.1972	16.1.1976	Withdrawn on 16.1.1976.
222.	The High Court (Abolition of Original Side) Bill, 1972	Shri Dwijendra Lal Sen Gupta	11.8.1972		Lapsed.
223.	The Constitution (Amendment) Bill, 1972 (to amend article 217)	Shri Omprakash Tyagi	11.8.1972		Lapsed.
224.	The Constitution (Amendment) Bill, 1972 (to amend article 174)	Shri Omprakash Tyagi	25.8.1972		Lapsed.
225.	The Constitution (Amendment) Bill, 1972 (to amend article 217)	Shri Omprakash Tyagi	25.8.1972		Lapsed.

1	2	3	4	5	6
226.	The Code of Criminal Procedure (Amendment) Bill, 1972 (to amend section 421)	Shri Anand Narain Mulla	8.12.1972	20.8.1976	Withdrawn on 20.8.1976.
227.	The Constitution (Amendment) Bill, 1972 (to amend article 39)	Shri Omprakash Tyagi	8.12.1972	—	Lapsed.
228.	The Constitution (Amendment) Bill, 1972 (substitution of new article for article 220)	Shri Omprakash Tyagi	8.12.1972	—	Lapsed.
229.	The Constitution (Amendment) Bill, 1972 (insertion of new article 137A)	Shri Omprakash Tyagi	8.12.1972	—	Lapsed.
230.	The Code of Criminal Procedure (Amendment) Bill, 1972 (amendment of section 488)	Shri K. Chandrasekharan	22.12.1972	—	Lapsed.
231.	The Constitution (Amendment) Bill, 1972 (to amend article 220)	Shri K. Chandrasekharan	22.12.1972	—	Lapsed.
232.	The Judges (Prohibition on Hearing in Certain Cases) Bill, 1972	Shri Dwijendra Lal Sen Gupta	22.12.1972	—	Lapsed.
233.	The Constitution (Amendment) Bill, 1973 (insertion of new articles 23A, 23B and 23C)	Shri Dwijendra Lal Sen Gupta	2.3.1973	—	Lapsed.
234.	The Supreme Court (Use of Tape Recorder for Recording Proceedings) Bill, 1973	Shri Dwijendra Lal Sen Gupta	2.3.1973	—	Lapsed.
235.	The Constitution (Amendment) Bill, 1973 (to amend article 1)	Shri Sitaram Jaipuria	2.3.1973	—	Lapsed.

236.	The Representation of the People (Amendment) Bill, 1973	Shri K. Chandrasekharan	16.3.1973	—	Lapsed.
237.	The Constitution (Amendment) Bill, 1973 (to amend articles 217 and 224)	Shri Omprakash Tyagi	16.3.1973	—	Lapsed.
238.	The Constitution (Amendment) Bill, 1973 (to amend articles 256, 257, 339, 344 and 365 and substitution of new article for article 263)	Shri Thillai Villalan	16.3.1973	—	Lapsed.
239.	The Pensions (Amendment) Bill, 1973	Shri Vithal Gadgil	11.5.1973	—	Lapsed.
240.	The Dowry Prohibition (Amendment) Bill, 1973	Shrimati Sita Devi	11.5.1973	—	Lapsed.
241.	The Indian Medicine Central Council (Amendment) Bill, 1973	Shri Vithal Gadgil	11.5.1973	—	Lapsed.
242.	The Companies (Amendment) Bill, 1973	Shri Vithal Gadgil	3.8.1973	—	Lapsed.
243.	The Constitution (Amendment) Bill, 1973 (to amend article 80)	Shri Omprakash Tyagi	3.8.1973	—	Lapsed.
244.	The Aligarh Muslim University (Amendment) Bill, 1973	Shri Shyam Lal Yadav	3.8.1973	—	Lapsed.
245.	The Special Marriage (Amendment) Bill, 1973	Shri Dwijendra Lal Sen Gupta	17.8.1973	—	Lapsed.
246.	The Pensions Bill, 1973	Shri Vithal Gadgil	31.8.1973	—	Lapsed.
247.	The Constitution (Amendment) Bill, 1973 (to amend article 16)	Shri K. P. Singh Deo	31.8.1973	—	Lapsed.
248.	The Code of Civil Procedure (Amendment) Bill, 1973	Shri Vithal Gadgil	23.11.1973	—	Lapsed.

1	2	3	4	5	6
249.	The Industrial Disputes (Appellate Tribunal) Bill, 1973	Shri Dwijendra Lal Sen Gupta	23.11.1973	—	Lapsed.
250.	The Trade and Merchandise Marks (Amendment) Bill, 1973	Shri Vithal Gadgil	23.11.1973	—	Lapsed.
251.	The Advocates (Amendment) Bill, 1973	Shri Vithal Gadgil	23.11.1973	—	Lapsed.
252.	The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1973	Shri Vithal Gadgil	7.12.1973	—	Lapsed.
253.	The Hindu Marriage (Amendment) Bill, 1973	Shri Vithal Gadgil	7.12.1973	—	Lapsed.
254.	The Code of Civil Procedure (Second Amendment) Bill, 1973	Shri Vithal Gadgil	7.12.1973	—	Lapsed.
255.	The Indian Divorce (Amendment) Bill, 1973	Shri N.P. Chaudhari	21.12.1973	—	Lapsed.
256.	The Constitution (Amendment) Bill, 1973 (to amend articles 124 and 217)	Shri Omprakash Tyagi	21.12.1973	—	Lapsed.
257.	The Prevention of Food Adulteration (Amendment) Bill, 1974	Shri Omprakash Tyagi	1.3.1974	—	Lapsed.
258.	The Code of Civil Procedure (Amendment) Bill, 1974	Shri Vithal Gadgil	1.3.1974	—	Lapsed.
259.	The Constitution (Amendment) Bill, 1974 (to amend article 39)	Shri Omprakash Tyagi	1.3.1974	—	Lapsed.
260.	The Press and Registration of Books (Amendment) Bill, 1974	Shri Vithal Gadgil	3.5.1974	—	Lapsed.

261.	The Hindu Succession (Amendment) Bill, 1974	Shri Omprakash Tyagi	3.5.1974	—	Lapsed.
262.	The Constitution (Amendment) Bill, 1974 (to amend Seventh Schedule)	Shri Omprakash Tyagi	3.5.1974	—	Lapsed.
263.	The Indian Post Office (Amendment) Bill, 1974	Shri Vithal Gadgil	3.5.1974	—	Lapsed.
264.	The Constitution (Amendment) Bill, 1974 (to amend articles 344, 345, 346 etc.)	Shri T.K. Shrinivasan	3.5.1974	—	Lapsed.
265.	The Constitution (Amendment) Bill, 1974 (substitution of new article for article 163)	Shri N.P. Chaudhari	2.8.1974	1.4.1977	Withdrawn on 1.4.1977.
266.	The Constitution (Amendment) Bill, 1974 (to amend articles 75 and 164)	Shri N.P. Chaudhari	2.8.1974	5.8.1977 2.12.1977	Withdrawn on 2.12.1977.
267.	The Constitution (Amendment) Bill, 1974 (to amend articles 74 and 163)	Shri N.P. Chaudhari	2.8.1974	24.6.1977 5.8.1977	Withdrawn on 5.8.1977.
268.	The Constitution (Amendment) Bill, 1974 (to amend article 316)	Shri Omprakash Tyagi	2.8.1974	—	Lapsed.
269.	The Companies (Amendment) Bill, 1974	Shri Vithal Gadgil	16.8.1974	—	Lapsed.
270.	The Motor Vehicles (Amendment) Bill, 1974	Shri Khurshed Alam Khan	16.8.1974	20.8.1976	Withdrawn on 20.8.1976.
271.	The Constitution (Amendment) Bill, 1974 (to amend articles 352 and omission of articles 356, 357, 358, 359 and 360)	Shri Salil Kumar Ganguli	16.8.1974	—	Lapsed.

1	2	3	4	5	6
272.	The Constitution (Amendment) Bill, 1974 (insertion of article 29A and omission of article 45)	Shri N.P. Chaudhari	16.8.1974	16.12.1977 3.3.1978	Withdrawn on 3.3.1978.
273.	The Constitution (Amendment) Bill, 1974 (to amend article 312)	Dr. Rajat Kumar Chakravarti	16.8.1974	2.12.1977 16.12.1977	Withdrawn on 16.12.1977.
274.	The Constitution (Amendment) Bill, 1974 (to amend articles 105 and 194)	Shri N.P. Chaudhari	16.8.1974	16.12.1977	Withdrawn on 16.12.1977.
275.	The Constitution (Amendment) Bill, 1974 (to amend article 85)	Shri N.P. Chaudhari	16.8.1974	3.3.1978 17.3.1978	Withdrawn on 17.3.1978.
276.	The Retired Servicemen Re-employment Bill, 1974	Shrimati Lakshmi Kumari Chundawat	16.8.1974	1.4.1977	Withdrawn on 1.4.1977.
277.	The Industrial Disputes (Amendment) Bill, 1974	Shri Dwijendra Lal Sen Gupta	30.8.1974	—	Lapsed.
278.	The Representation of the People (Amendment) Bill, 1974	Shri Dwijendra Lal Sen Gupta	30.8.1974	—	Lapsed.
279.	The Constitution (Amendment) Bill, 1974 (to amend articles 84 and 173)	Shri Prakash Veer Shastri	22.11.1974	—	Lapsed.
280.	The Constitution (Amendment) Bill, 1974 (to amend articles 75 and 164)	Shri Prakash Veer Shastri	22.11.1974	—	Lapsed.
281.	The Constitution (Amendment) Bill, 1974 (to amend the Seventh Schedule)	Shri Omprakash Tyagi	22.11.1974	—	Lapsed.
282.	The Disclosure of Assets of Ministers Bill, 1974	Shri Prakash Veer Shastri	22.11.1974	—	Lapsed.
283.	The Compulsory Technical Training to Students Bill, 1974	Shrimati Lakshmi Kumari Chundawat	22.11.1974	—	Lapsed.

284.	The Delhi University (Amendment) Bill, 1974	Dr. K. Mathew Kurian	13.12.1974	—	Lapsed.
285.	The Indian Trusteeship Bill, 1974	Shri Bhairon Singh Shekhawat	13.12.1974	—	Lapsed.
286.	The Delhi University (Second Amendment) Bill, 1974	Shri Rajnarain	13.12.1974	—	Lapsed.
287.	The Foreign Propaganda in India (Regulation and Control) Bill, 1974	Shrimati Lakshmi Kumari Chundawat	13.12.1974	—	Lapsed.
288.	The Industrial Disputes (Amendment) Bill, 1974	Shri Dwijendra Lal Sen Gupta	13.12.1974	—	Lapsed.
289.	The Constitution (Amendment) Bill, 1975 (to amend Seventh Schedule)	Shri Omprakash Tyagi	28.2.1975	—	Lapsed.
290.	The Industrial Disputes (Amendment) Bill, 1975	Shri Dwijendra Lal Sen Gupta	28.2.1975	—	Lapsed.
291.	The Constitution (Amendment) Bill, 1974 (to amend the Seventh Schedule)	Shri Omprakash Tyagi	28.2.1975	—	Lapsed.
292.	The Dowry Prohibition (Amendment) Bill, 1975	Shrimati Sushila Shankar Adivarekar	28.2.1975	—	Lapsed.
293.	The Pensions (Regulation) Bill, 1975	Shri Vishwanatha Menon	14.3.1975	15.12.1978	Withdrawn on 15.12.1978.
294.	The Constitution (Amendment) Bill, 1975 (to amend the Eighth Schedule)	Shri Ng. Tompok Singh	9.5.1975	—	Lapsed.
295.	The Workmen's Compensation (Amendment) Bill, 1975	Shri S. Kumaran	9.5.1975	—	Lapsed.
296.	The Dramatic Performances (Repeal) Bill, 1975	Shri Habib Tanvir	9.5.1975	—	Lapsed.

1	2	3	4	5	6
297.	The Industrial Employment (Standing Orders) Amendment Bill, 1976	Shri Dwijendra Lal Sen Gupta	16.1.1976	—	Lapsed.
298.	The Constitution (Amendment) Bill, 1976 (to amend articles 292 and 293)	Shri Omprakash Tyagi	16.1.1976	—	Lapsed.
299.	The Industrial Disputes (Amendment) Bill, 1976	Shri Dwijendra Lal Sen Gupta	16.1.1976	—	Lapsed.
300.	The Constitution (Amendment) Bill, 1976 (insertion of new article 84A and to amend article 102)	Shri Omprakash Tyagi	16.1.1976	—	Lapsed.
301.	The Representation of the People (Amendment) Bill, 1976	Shri Dwijendra Lal Sen Gupta	16.1.1976	—	Lapsed.
302.	The Hindu Marriage (Amendment) Bill, 1976	Shri Shiv Dayal Singh Chaurasia	30.1.1976	2.3.1979 16.3.1979	Withdrawn on 16.3.1979
303.	The Workers' Education Scheme Bill, 1976	Shri Jagannath Bhardwaj	30.1.1976	—	Lapsed.
304.	The Constitution (Amendment) Bill, 1976 (to amend article 335)	Shri Omprakash Tyagi	21.5.1976	—	Lapsed.
305.	The Constitution (Amendment) Bill, 1976 (to amend articles 15, 19 etc.)	Shri Bhupesh Gupta	20.8.1976	24.4.1979 18.5.1979 1.2.1980	Negatived on 1.2.1980
306.	The Parliamentary Proceedings (Protection of Publication) Bill, 1976	Shri Bhupesh Gupta	20.8.1976	28.7.1978	Withdrawn on 28.7.1978.
307.	The Constitution (Amendment) Bill, 1976 (insertion of new articles 117A and 207A)	Shri Bhupesh Gupta	20.8.1976	5.5.1978 28.7.1978	Negatived on 28.7.1978.

308.	The Constitution (Amendment) Bill, 1977 (to amend article 101)	Shri F.M. Khan	24.6.1977	—	Lapsed.
309.	The Aligarh Muslim University (Amendment) Bill, 1977	Shri Triloki Singh	5.8.1977	28.7.1978 11.8.1978 1.12.1978 15.12.1978 2.3.1979	Bill passed by Rajya Sabha on 2.3.1979 and sent to Lok Sabha, for concurrence. Lapsed on the dissolution of Sixth Lok Sabha.
310.	The Trade and Merchandise Marks (Amendment) Bill, 1977	Shri Vithal Gadgil	2.12.1977	—	Lapsed.
311.	The Prevention of Social Disabilities Bill, 1977	Shri Vithal Gadgil	2.12.1977	—	Lapsed.
312.	The Pensions (Amendment) Bill, 1977	Shri Vithal Gadgil	2.12.1977	16.3.1979 27.4.1979	Withdrawn on 27.4.1979.
313.	The Constitution (Amendment) Bill, 1977 (to amend the Second Schedule)	Shri Bhupesh Gupta	16.12.1977	20.6.1980 25.7.1980 8.8.1980 28.11.1980 12.12.1980	Withdrawn on 12.12.1980
314.	The Constitution (Amendment) Bill, 1977 (to amend articles 120, 210 etc.)	Shri Murasoli Maran	16.12.1977	8.10.1982 22.10.1982 5.11.1982 18.3.1983 29.4.1983	Negatived on 29.4.1983.
315.	The Maintenance of Internal Security (Repeal) Bill, 1977	Shri Bhupesh Gupta	16.12.1977	—	Lapsed.
316.	The Jamia Millia Islamia University Bill, 1977	Shri Khurshed Alam	16.12.1977	1.2.1980 21.3.1980	Withdrawn on 21.3.1980.

1	2	3	4	5	6
317.	The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1978	Shri S.W. Dhabe	5.5.1978	—	Lapsed.
318.	The Rural Labour Welfare Fund Bill, 1978	Shri S.W. Dhabe	5.5.1978	—	Lapsed.
319.	The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1978	Shri Jagjit Singh Anand	28.7.1978	—	Lapsed.
320.	The Constitution (Amendment) Bill, 1978 (to amend article 217)	Shri Bishambhar Nath Pande	28.7.1978	12.12.1980	Withdrawn on 12.12.1980.
321.	The Bihar Atomic Authority Bill, 1978	Shri Shiva Chandra Jha	28.7.1978	12.12.1980 27.2.1981	Negatived on 27.2.1981.
322.	The Constitution (Amendment) Bill, 1978 (insertion of new article 371G)	Shri Shiva Chandra Jha	11.8.1978	29.4.1983 5.8.1983	Lapsed.
323.	The Constitution (Amendment) Bill, 1978 (substitution of new article 371)	Shri S.K. Vaishampayen	11.8.1978	—	Lapsed.
324.	The Constitution (Amendment) Bill, 1978 (to amend Eighth Schedule)	Shri Shiva Chandra Jha	1.12.1978	13.3.1981	Lapsed.
325.	The Constitution (Amendment) Bill, 1978 (to amend articles 120, 210 etc.)	Shri Murasoli Maran	1.12.1978	—	Lapsed.
326.	The Constitution (Amendment) Bill, 1978 (to amend article 16A)	Shri Shiva Chandra Jha	15.12.1978	9.7.1982 22.7.1982 6.8.1982	Negatived on 6.8.1982.
327.	The Constitution (Amendment) Bill, 1978 (to amend Eighth Schedule)	Shri Ananda Pathak	15.12.1978	—	Lapsed.

328.	The Press (Planning and Freedom) Bill, 1978	Shri Shiva Chandra Jha	15.12.1978	19.3.1982 30.4.1982	Negatived on 30.4.1982.
329.	The Constitution (Amendment) Bill, 1979 (to amend article 233)	Shri Shiva Chandra Jha	2.3.1979	24.2.1984 9.3.1984	Negatived on 9.3.1984.
330.	The Constitution (Amendment) Bill, 1979 (insertion of new article 165A)	Shri Shiva Chandra Jha	2.3.1979	—	Lapsed.
331.	The Constitution (Amendment) Bill, 1979 (to amend article 280)	Shri Shiva Chandra Jha	16.3.1979	—	Lapsed.
332.	The Indian Medicine Central Council (Amendment) Bill, 1979	Shri Vithal Gadgil	16.3.1979	—	Lapsed.
333.	The Constitution (Amendment) Bill, 1979 (to amend articles 101 and 190)	Shri Shiva Chandra Jha	16.3.1979	5.8.1983 19.8.1983 18.11.1983 9.12.1983	Negatived on 9.12.1983.
334.	The Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1979	Shri Sadashiv Bagaitkar	16.3.1979	28.8.1981 11.9.1981 4.12.1981 18.12.1981 5.3.1982	Negatived on 5.3.1982.
335.	The Country Fishing Boats Protection Bill, 1979	Shri Vithal Gadgil	27.4.1979	—	Lapsed.
336.	The High Court of Bombay (Establishment of a Permanent Bench at Aurangabad) Bill, 1979	Shri Vithal Gadgil	27.4.1979	—	Lapsed.
337.	The Indian Fisheries (Amendment) Bill, 1979	Shri Vithal Gadgil	27.4.1979	—	Lapsed.

1	2	3	4	5	6
338.	The Constitution (Amendment) Bill, 1979 (to amend articles 58 and 157)	Shri Shiva Chandra Jha	18.5.1979	22.12.1983 24.2.1984	Negatived on 24.2.1984.
339.	The Constitution (Amendment) Bill, 1979 (to amend the Third Schedule)	Shri Shiva Chandra Jha	18.5.1979	—	Lapsed.
340.	The Filibusters in Parliament Bill, 1980	Shri Shiva Chandra Jha	1.2.1980	—	Lapsed.
341.	The Constitution (Amendment) Bill, 1980 (to amend article 430 and omission of the Fourth Schedule)	Shri Shiva Chandra Jha	1.2.1980	—	Lapsed.
342.	The Constitution (Amendment) Bill, 1980 (to amend articles 4 and 80)	Shri Shiva Chandra Jha	1.2.1980	—	Lapsed.
343.	The Blind Persons (Employment) Bill, 1980	Shri Shiva Chandra Jha	20.6.1980	—	Lapsed.
344.	The Constitution (Amendment) Bill, 1980 (to amend article 326)	Shri Shiva Chandra Jha	20.6.1980	—	Lapsed.
345.	The Constitution (Amendment) Bill, 1980 (to amend articles 83 and 172)	Shri Jagdish Prasad Mathur	20.6.1980	9.3.1984	Negatived on 9.3.1984.
346.	The High Court of Bombay (Establishment of a Permanent Bench at Aurangabad) Bill, 1980	Shri S.K. Vaishampayan	20.6.1980	—	Lapsed.
347.	The National Committee for Haj and Ziarat Bill, 1980	Shri Syed Shahabuddin	20.6.1980	—	Lapsed.
348.	The Political Parties (Recognition and Finance Assistance) Bill, 1980	Prof. Ramlal Parikh	20.6.1980	—	Lapsed.

349.	The Kerala High Court (Establishment of a Permanent Bench at Trivandrum) Bill, 1980	Shri S. Kumaran	25.7.1980	—	Lapsed.
350.	The Citizenship (Amendment) Bill, 1980	Shrimati Purabi Mukhopadhyay	25.7.1980	—	Lapsed.
351.	The Constitution (Amendment) Bill, 1980 (to amend article 130)	Shri S. Kumaran	8.8.1980	—	Lapsed.
352.	The Constitution (Amendment) Bill, 1980 (to amend articles 101, 102, 103, 190, 191 and 192)	Prof. Ramlal Parikh	8.8.1980	—	Lapsed.
353.	The Working Journalists and other Newspapers Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1980	Shri S.W. Dhabe	8.8.1980	23.3.1984 27.4.1984	Withdrawn on 27.4.1984.
354.	The Rural Labour Welfare Fund Bill, 1980	Shri S.W. Dhabe	8.8.1980	3.8.1984 17.8.1984	Negatived on 17.8.1984.
355.	The Constitution (Amendment) Bill, 1980 (insertion of new part VIII A)	Shri Surendra Mohanty	8.8.1980	—	Lapsed.
356.	The Land Acquisition (Amendment) Bill, 1980	Shri Syed Shahabuddin	28.11.1980	—	Lapsed.
357.	The Constitution (Amendment) Bill, 1980 (to insert new article 368A)	Shri Shiva Chandra Jha	28.11.1980	—	Lapsed.
358.	The Code of Criminal Procedure (Amendment) Bill, 1980	Shri Syed Shahabuddin	28.11.1980	—	Lapsed.

1	2	3	4	5	6
359.	The Constitution (Amendment) Bill, 1980 (to amend the Preamble)	Shri Shiva Chandra Jha	12.12.1980	—	Lapsed.
360.	The Buddhist Marriage Validation Bill, 1981	Shri S. W. Dhabe	13.3.1981	17.8.1984 18.1.1985	Withdrawn on 18.1.1985.
361.	The Trade Unions (Amendment) Bill, 1981	Shri S. W. Dhabe	13.3.1981	18.1.1985 15.3.1985	Withdrawn on 15.3.1985.
362.	The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1981	Shri Satya Pal Malik	24.4.1981	15.3.1985	Withdrawn on 15.3.1985.
363.	The Constitution (Amendment) Bill, 1981 (to amend article 51Z)	Shri Mulka Govinda Reddy	28.8.1981	—	Lapsed.
364.	The Interception of Messages and Postal Articles (Removal of Power) Bill, 1981	Dr. Bhai Mahavir	28.8.1981	—	Lapsed.
365.	The Constitution (Amendment) Bill, 1981 (to amend article 29)	Shri Syed Shahabuddin	28.8.1981	—	Lapsed.
366.	The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1981	Shri M. Kalyanasundaram	28.8.1981	15.3.1985 29.3.1985	Withdrawn on 29.3.1985.
367.	The Foreigners (Amendment) Bill, 1981	Shri Syed Shahabuddin	28.8.1981	—	Lapsed.
368.	The Reservation for Economically Weaker Section of the People (Higher Education and Public Employment) Bill, 1981	Shri Syed Shahabuddin	28.8.1981	—	Lapsed.

369.	The Indian Railway Board (Repeal) Bill, 1981	Shri Narsingh Narain Pandey	11.9.1981	—	Lapsed.
370.	The Legislative Councils (Composition) Bill, 1981	Shri S.W. Dhabe	11.9.1981	29.3.1985 10.5.1985 2.8.1985	Negatived on 2.8.1985.
371.	The Compulsory Primary Education Bill, 1981	Shri Syed Shahabuddin	11.9.1981	—	Lapsed.
372.	The Indian Telegraph (Amendment) Bill, 1981	Shri L.K. Advani	11.9.1981	—	Lapsed.
373.	The Indian Post Office (Amendment) Bill, 1981	Shri L.K. Advani	11.9.1981	—	Lapsed.
374.	The Civil Disturbance Victims Compensation Bill, 1981	Shri Syed Shahabuddin	11.9.1981	—	Lapsed.
375.	The Constitution (Amendment) Bill, 1981 (to amend articles 84 and 173)	Shri Syed Shahabuddin	11.9.1981	—	Lapsed.
376.	The Constitution Workers (Protection and Welfare) Bill, 1981	Shri M. Kalyanasundaram	4.12.1981	13.12.1985	Withdrawn on 13.12.1985.
377.	The Capital Punishment Abolition Bill, 1981	Shri V. Gopalsamy	4.12.1981	—	Lapsed.
378.	The Central Civil Services (Conduct) Bill, 1981	Shri Dipen Ghosh	4.12.1981	—	President withheld recommendation under article 117(3) of the Constitution
379.	The Constitution (Amendment) Bill, 1981 (insertion of new article 338A)	Shri Syed Shahabuddin	4.12.1981	—	Lapsed.

1	2	3	4	5	6
380.	The Constitution (Amendment) Bill, 1981 (to amend article 22)	Shri Syed Shahabuddin	4.12.1981	—	Lapsed.
381.	The Constitution (Amendment) Bill, 1981 (to amend article 368)	Shri Syed Shahabuddin	4.12.1981	—	Lapsed.
382.	The Oil Fields (Regulation & Development) Amendment) Bill, 1981	Shri Dinesh Goswami	18.12.1981	—	Lapsed.
383.	The Backward Classes (Promotion of Welfare and Removal of Disparities) Bill, 1981	Shri M. Basavaraju	18.12.1981	—	Lapsed.
384.	The Constitution (Amendment) Bill, 1981 (to amend article 320)	Shri Syed Shahabuddin	18.12.1981	—	Lapsed.
385.	The Constitution (Amendment) Bill, 1981 (insertion of article 46A)	Shri Syed Shahabuddin	18.12.1981	—	Lapsed.
386.	The Electricity (Supply) Amendment Bill, 1982	Shri Radheysham R. Morarka	30.4.1982	—	Lapsed.
387.	The Vaikunth Mehta National Institute of Cooperation Management Pune Bill, 1982	Shri Sadashiv Bagaitkar	30.4.1982	—	Lapsed.
388.	The Constitution (Amendment) Bill, 1982 (to amend article 51)	Shri B. Satyanarayana Reddy	30.4.1982	—	Lapsed.
389.	The Prohibition of Capitation Fee Bill, 1982	Shri Syed Shahabuddin	30.4.1982	—	Lapsed.
390.	The Indian Post Office (Amendment) Bill, 1982	Shri Syed Shahabuddin	30.4.1982	—	Lapsed.

391.	The Indian Telegraph (Amendment) Bill, 1982	Shri Syed Shahabuddin	30.4.1982	—	Lapsed.
392.	The Constitution (Amendment) Bill, 1982 (to amend articles 315, 316, 317, 318, 319, 320, 321, 322 and 323)	Shri Syed Shahabuddin	9.7.1982	—	Lapsed.
393.	The Constitution (Amendment) Bill, 1982 (to amend articles 102, 103, 191 and 192)	Shri Biswa Goswami	22.7.1982	2.8.1985	Withdrawn on 2.8.1985.
394.	The Reservation of Posts in the Central Government Services and Seats in Educational Institutions for Backward Classes Bill, 1982	Shri Murasoli Maran	6.8.1982	—	Lapsed.
395.	The Constitution (Amendment) Bill, 1982 (to amend articles 74 and 75)	Shri J.P. Goyal	6.8.1982	7.3.1986	Withdrawn on 7.3.1986.
396.	The Deposits and Fees (Regulation and Abolition) Bill, 1982	Shri S.W. Dhabe	6.8.1982	2.8.1985 16.8.1985	Withdrawn on 16.8.1985.
397.	The Uniform Pay Scales Bill, 1982	Shri Syed Shahabuddin	6.8.1982	—	Lapsed.
398.	The Constitution (Amendment) Bill, 1982 (to amend article 347)	Shri Syed Shahabuddin	6.8.1982	—	Lapsed.
399.	The Consumer Protection Bill, 1982	Shri Syed Shahabuddin	6.8.1982	—	Lapsed.
400.	The Representation of the People (Amendment) Bill, 1982	Shri J.P. Goyal	6.8.1982	7.3.1986	Withdrawn on 7.3.1986.
401.	The Representation of the People (Amendment) Bill, 1982	Shri J.P. Goyal	6.8.1982	16.8.1985	Withdrawn on 16.8.1985.
402.	The Constitution (Amendment) Bill, 1982 (to amend article 19)	Shri Shiva Chandra Jha	8.10.1982	—	Lapsed.

1	2	3	4	5	6
403.	The Constitution (Amendment) Bill, 1982 (to amend article 356)	Dr. Harekrushna Mallick	8.10.1982	—	Lapsed.
404.	The Constitution (Amendment) Bill, 1982 (insertion of article 343A)	Shri Syed Shahabuddin	22.10.1982	—	Lapsed.
405.	The Constitution (Amendment) Bill, 1982 (to amend articles 16, 19 and 30 and omission of article 347)	Shri Biswa Goswami	22.10.1982	7.3.1986	Lapsed.
406.	The Promotion of Secularism Bill, 1982	Shri Syed Shahabuddin	22.10.1982	—	Lapsed.
407.	The Indian Tobacco Company Limited (Taking Over of Management) Bill, 1982	Shri Ram Bhagat Paswan	5.11.1982	—	Lapsed.
408.	The One Family, One-Job Norm Bill, 1982	Shri Ram Bhagat Pawan	5.11.1982	—	Lapsed.
409.	The University Grants Commission (Amendment) Bill, 1982	Shri Syed Shahabuddin	5.11.1982	—	Lapsed.
410.	The Marriage with Foreign National (Regulation and Registration) Bill, 1982	Shri Syed Shahabuddin	5.11.1982	—	Lapsed.
411.	The Prevention of Corruption (Amendment) Bill, 1982	Shri Syed Shahabuddin	5.11.1982	—	Lapsed.
412.	The Representation of the People (Amendment) Bill, 1983	Shri Murasoli Maran	18.3.1983	—	Lapsed.
413.	The Payment of Gratuity (Amendment) Bill, 1983	Shri Sukomal Sen	18.3.1983	—	Lapsed.
414.	The Prevention of Social Disabilities Bill, 1983	Shri Sadashiv Bagaitkar	18.3.1983	—	Lapsed.

415.	The Right to Privacy Bill, 1983	Shri Syed Shahabuddin	18.3.1983	—	Lapsed.
416.	The Indian Nationals Abroad (Representation in Parliament) Bill, 1983	Shri Syed Shahabuddin	18.3.1983	—	Lapsed.
417.	The Delhi Rent Control (Amendment) Bill, 1983	Dr. (Smt.) Najma Heptulla	29.4.1983	—	Lapsed.
418.	The Population Control (Small Family Promotion and Motivation) Bill, 1983	Shri N.P. Chengalraya Naidu	29.4.1983	—	Lapsed.
419.	The Banning of Communal Parties in India Bill, 1983	Shri N.P. Chengalraya Naidu	5.8.1983	—	Lapsed.
420.	The Working Journalists and Other Newspaper Employees (Condition of Services and Miscellaneous Provisions) Amendment Bill, 1983	Shri S.W. Dhabe	19.8.1983	—	Lapsed.
421.	The Representation of the People (Amendment) Bill, 1983	Shri S.W. Dhabe	19.8.1983	29.11.1985 13.12.1985	Withdrawn on 13.12.1985.
422.	The Muslim Personal Law (Shariat) Application (Amendment) Bill, 1983	Shri Syed Shahabuddin	19.8.1983	—	Lapsed.
423.	The Societies Registration (Amendment) Bill, 1983	Shri Syed Shahabuddin	19.8.1983	—	Lapsed.
424.	The Compulsory Home Guard Training Bill, 1983	Shri Syed Shahabuddin	19.8.1983	—	Lapsed.
425.	The Andhra Pradesh Legislative Council (Abolition) Bill, 1983	Shri B. Satyanarayana Reddy	18.11.1983	—	Lapsed.
426.	The Constitution (Amendment) Bill, 1983 (to amend article 263)	Shri Syed Shahabuddin	18.11.1983	—	Lapsed.

1	2	3	4	5	6
427.	The Constitution (Amendment) Bill, 1983 (to amend article 102)	Shri Syed Shahabuddin	18.11.1983	—	Lapsed.
428.	The Reservation of Posts in Central Government Services and Seats in Educational Institutions for the Backward Classes Bill, 1983	Shri Murasoli Maran	9.11.1983	—	Lapsed.
429.	The Representation of the People (Amendment) Bill, 1983	Shri Murasoli Maran	9.12.1983	—	Lapsed.
430.	The Abolition of Caste and Religious Titles from Names Bill, 1983	Shri Adinarayana Reddy	9.12.1983	25.4.1986 18.7.1986	Withdrawn on 18.7.1986.
431.	The Code of Criminal Procedure (Amendment) Bill, 1983	Dr. Bhai Mahavir	9.12.1983	—	Lapsed.
432.	The Scheduled Castes and Scheduled Tribes Order (Amendment) Bill, 1983	Shri M. Basavaraju	9.12.1983	—	Lapsed.
433.	The Constitution (Amendment) Bill, 1983 (to amend articles 85 and 213)	Shri Ladli Mohan Nigam	9.12.1983	—	Lapsed.
434.	The Payment of Bonus (Amendment) Bill, 1983	Shri S.W. Dhabe	22.12.1983	—	Lapsed.
435.	The Civil Servants (Disclosure and Scrutiny of Financial Assets) Bill, 1983	Shri G.C. Bhattacharya	22.12.1983	—	Lapsed.
436.	The Agricultural Workers Bill, 1983	Shri Harkishan Singh Surjeet	22.12.1983	—	Lapsed.
437.	The Freedom of Information Bill, 1983	Shri G.C. Bhattacharya	22.12.1983	—	Lapsed.
438.	The Constitution (Amendment) Bill, 1984 (to amend articles 124 and 217)	Shri Syed Shahabuddin	24.2.1984	—	Lapsed.

439.	The Constitution (Amendment) Bill, 1984 (to amend article 213)	Shri Syed Shahabuddin	24.2.1984	—	Lapsed.
440.	The Delimitation (Amendment) Bill, 1984	Shri Syed Shahabuddin	24.2.1984	—	Lapsed.
441.	The Constitution (Amendment) Bill, 1984 (to amend articles 123, 197, 208 and 313)	Shri S.W. Dhabe	9.3.1984	—	Lapsed.
442.	The Vaikunth Mehta National Institute of Co-operative Management Bill, 1984	Shri Suresh Kalmadi	27.4.1984	—	Lapsed.
443.	The Constitution (Amendment) Bill, 1984 (to amend article 371)	Shri Vithalrao Madhavrao Jadhav	27.4.1984	18.7.1986 7.11.1986	withdrawn on 7.11.1986.
444.	The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1984	Shri Satya Prakash Malaviya	17.8.1984	—	Lapsed.
445.	The Payment of Wages (Amendment) Bill, 1985	Shri Chaturanan Mishra	18.1.1985	6.11.1987 20.11.1987	Withdrawn on 20.11.1987.
446.	The Contract Labour (Regulation and Abolition) Amendment Bill, 1985	Shri Chaturanan Mishra	18.1.1985	—	Lapsed.
447.	The Constitution (Amendment) Bill, 1985 (to amend article 130)	Shri K. Vasudeva Panicker	29.3.1985	7.11.1986	Withdrawn on 7.11.1986
448.	The Constitution (Amendment) Bill, 1985 (to amend the Seventh Schedule)	Shri K. Vasudeva Panicker	29.3.1985	14.8.1987	Withdrawn on 14.8.1987
449.	The High Court of Kerala (Establishment of a Permanent Bench at Trivandrum) Bill, 1985	Shri K. Vasudeva Panicker	29.3.1985	—	Lapsed.
450.	The Bhopal Gas Leak Affected Areas (Special Courts) Bill, 1985	Shri M. Kalyanasundaram	10.5.1985	—	Lapsed.

1	2	3	4	5	6
451.	The Constitution (Amendment) Bill, (to amend article 324)	Shri Satya Prakash Malaviya	10.5.1985	5.12.1986 27.2.1987 13.3.1987	Withdrawn on 13.3.1987.
452.	The Capital Punishment Abolition Bill, 1985	Shri V. Gopalsamy	2.8.1985	—	Lapsed.
453.	The Interception of Messages and Postal Articles (Removal of Power) Bill, 1985	Shri V. Gopalsamy	2.8.1985	25.3.1988 29.4.1988 13.5.1988 29.7.1988	Negatived on 29.7.1988
454.	The Foreign Companies (Regulation) Bill, 1985	Shri Suresh Kalmadi	2.8.1985	—	Lapsed.
455.	The Prevention of Misuse of Religious Places Bill, 1985	Shri Adinarayana Reddy	2.8.1985	—	Lapsed.
456.	The Betwa River Board (Amendment) Bill, 1985	Shri Govind Das Richharia	16.8.1985	30.4.1987 31.7.1987	Withdrawn on 31.7.1987.
457.	The Constitution (Amendment) Bill, 1985 (to amend article 311)	Shri Satya Prakash Malaviya	29.11.1985	—	Lapsed.
458.	The Constitution (Amendment) Bill, 1985 (to amend article 311)	Dr. Babu Kaldate	13.12.1985	13.3.1987 16.4.1987 30.4.1987	Negatived on 30.4.1987.
459.	The Constitution (Amendment) Bill, 1985 (to amend articles 310 and 311)	Shri Sukomal Sen	21.2.1986	—	Lapsed.
460.	The Constitution (Amendment) Bill, 1986 (to amend article 248 etc.)	Shri Sukomal Sen	21.2.1986	—	Lapsed.

461.	The Declaration and Publication of Assets and Liabilities of Ministers and Members of Parliament Bill, 1986	Shri Satya Prakash Malaviya	21.2.1986	28.8.1987 6.11.1987	Withdrawn on 6.11.1987.
462.	The Muslim Personal Law (Shariat) Application Amendment Bill, 1986	Shri Maulana Asad Madni	21.2.1986	—	Lapsed.
463.	The Constitution (Amendment) Bill, 1986 (to amend article 311)	Shri Chitta Basu	7.3.1986	—	Lapsed.
464.	The Police (Repeal) Bill, 1986	Shri Chitta Basu	7.3.1986	—	Lapsed.
465.	The Chief Election Commissioner (Conditions of Service) Bill, 1986	Shri Chitta Basu	7.3.1986	—	Lapsed.
466.	The Constitution (Amendment) Bill, 1986 (to amend article 368)	Dr. Bapu Kaldate	25.4.1986	—	Lapsed.
467.	The Constitution (Amendment) Bill, 1986 (insertion of new article 159A)	Shri Satya Prakash Malaviya	25.4.1986	—	Lapsed.
468.	The Constitution (Amendment) Bill, 1986 (to amend article 324)	Shri Satya Prakash Malaviya	18.7.1986	—	Lapsed.
469.	The Prohibition of Capitation Fee Bill, 1986	Shri Chitta Basu	18.7.1986	—	Lapsed.
470.	The Constitution (Amendment) Bill, 1986 (to amend the Eighth Schedule)	Shri Chitta Basu	18.7.1986	—	Lapsed.
471.	The Police Forces (Restriction of Rights) Repeal Bill, 1986	Shri Chitta Basu	18.7.1986	—	Lapsed.
472.	The Constitution (Amendment) Bill, 1986 (insertion of new article 333 A)	Shri N. Rajangam	18.7.1986	21.11.1986 5.12.1986	Withdrawn on 5.12.1986.
473.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1986	Shri Valampuri John	18.7.1986	—	Lapsed.

1	2	3	4	5	6
474.	The Constitution (Amendment) Bill, 1986 (to amend articles 81, 82 and 170)	Shri Sharad Yadav	7.11.1986	—	Lapsed.
475.	The Constitution (Amendment) Bill, 1986 (to amend the Tenth Schedule)	Shri Satya Prakash Malaviya	7.11.1986	—	Lapsed.
476.	The Constitution (Amendment) Bill, 1986 (to amend the Eighth Schedule)	Shri Gurudas Das Gupta	21.11.1986	—	Lapsed.
477.	The Constitution (Amendment) Bill, 1986 (insertion of new Part XA)	Shri Gurudas Das Gupta	21.11.1986	—	Lapsed.
478.	The Banking Companies (Audit) Bill, 1986	Shri Gurudas Das Gupta	21.11.1986	—	Lapsed.
479.	The Constitution (Amendment) Bill, 1986 (to amend the Seventh Schedule)	Shri Chitta Basu	21.11.1986	—	Lapsed.
480.	The Constitution (Amendment) Bill, 1986 (insertion of new Part XI A)	Shri Chitta Basu	21.11.1986	—	Lapsed.
481.	The Constitution (Amendment) Bill, 1986 (to amend articles 324, 325, 326 and Seventh Schedule)	Shri Chitta Basu	21.11.1986	—	Lapsed.
482.	The Agricultural Workers' (Minimum Wages and Welfare) Bill, 1986	Shri N.E. Balaram	21.11.1986	4.5.1990 17.8.1990 31.8.1990 28.12.1990	Withdrawn on 28.12.1990.
483.	The Constitution (Amendment) Bill, 1986 (to amend article 19)	Shri Chitta Basu	5.12.1986	—	Lapsed.
484.	The Bombay Prevention of Begging (Delhi Amendment) Bill, 1986	Shri Chitta Basu	5.12.1986	—	Lapsed.

485.	The Banking Companies (Taking Over of Management) Bill, 1986.	Shri Gurudas Das Gupta	5.12.1986	—	Lapsed.
486.	The Constitution (Amendment) Bill, 1987 (to amend article 326)	Shri Satya Prakash Malaviya	27.2.1987	4.11.1988 25.11.1988	Bill not proceeded with as similar Government Bill was passed. Lapsed.
487.	The Constitution (Amendment) Bill, 1987 (insertion of new article 16A)	Shri Gurudas Das Gupta	27.2.1987	—	Lapsed.
488.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1987	Shri Gurudas Das Gupta	27.2.1987	—	Lapsed.
489.	The Constitution (Amendment) Bill, 1987 (insertion of new articles 75A and 164A)	Shri Chitta Basu	16.4.1987	—	Lapsed.
490.	The Constitution (Amendment) Bill, 1987 (substitution of new article for article 263)	Shri Chitta Basu	16.4.1987	—	Lapsed.
491.	The Representation of the People (Amendment) Bill, 1987	Shri Chitta Basu	16.4.1987	—	Lapsed.
492.	The National Honour and Integrity (Protection) Bill, 1987	Shri Sheo Kumar Mishra	16.4.1987	4.12.1987 26.2.1988 11.3.1988	Withdrawn on 11.3.1988.
493.	The Constitution (Amendment) Bill, 1987 (insertion of new article 30A etc.)	Shri Satya Prakash Malaviya	16.4.1987	—	Lapsed.
494.	The Constitution (Amendment) Bill, 1987 (insertion of new article 19A)	Shri Chitta Basu	30.4.1987	—	Lapsed.
495.	The Constitution (Amendment) Bill, 1987 (to amend article 22)	Shri Chitta Basu	30.4.1987	—	Lapsed.

1	2	3	4	5	6
496.	The Constitution (Amendment) Bill, 1987 (to amend articles 200 and 201)	Shri Chitta Basu	30.4.1987	—	Lapsed.
497.	The Constitution (Amendment) Bill, 1987 (to amend article 134)	Shri Atal Bihari Vajpayee	30.4.1987	11.3.1988 25.3.1988	Withdrawn on 25.3.1988.
498.	The Prohibition of Religious, Communal and Sectoral Parties and Senas Bill, 1987	Shri Gurudas Das Gupta	30.4.1987	—	Lapsed.
499.	The Constitution (Amendment) Bill, 1987 (to amend article 78)	Shri Chitta Basu	28.8.1987	—	Lapsed.
500.	The Constitution (Amendment) Bill, 1987(insertion of new article 156A)	Shri Chitta Basu	28.8.1987	12.8.1988 4.11.1988	Negatived on 4.11.1988.
501.	The Constitution (Amendment) Bill, 1987 (insertion of new article 32A)	Shri Satya Prakash Malaviya	28.8.1987	—	Lapsed.
502.	The Constitution (Amendment) Bill, 1987 (to amend the article 31C and omission of Part XIVA)	Shri Chitta Basu	28.8.1987	—	Lapsed.
503.	The Sati Abolition Bill, 1987	Shri Gurudas Das Gupta	6.11.1987	—	Lapsed.
504.	The Agricultural Workers Bill, 1987	Shri Chitta Basu	6.11.1987	—	Lapsed.
505.	The Constitution (Amendment) Bill, 1987 (insertion of new articles 23A, 23B and 23C)	Dr. Bapu Kaldate	20.11.1987	—	Lapsed.
506.	The Constitution (Amendment) Bill, 1987 (to amend article 276)	Dr. Bapu Kaldate	20.11.1987	—	Lapsed.
507.	The Declaration and Public Scrutiny of Assets of Citizens Bill, 1987	Dr. Bapu Kaldate	20.11.1987	—	Lapsed.

508.	The Constitution (Amendment) Bill, 1987 (insertion of new article 17A)	Shri Murlidhar Chandrakant Bhandare	4.12.1987	—	Lapsed.
509.	The Sati Prevention Bill, 1987	Dr. Babu Kaldate	4.12.1987	—	Lapsed.
510.	The Prevention of Misuse of Religion and Religious Institutions Bill, 1987	Shri Murlidhar Chandrakant Bhandare	4.12.1987	—	Lapsed.
511.	The Constitution (Amendment) Bill, 1988 (to amend the Eighth Schedule)	Shri Dharam Chander Prashant	26.2.1988	—	Lapsed.
512.	The Constitution (Amendment) Bill, 1988 (omission of articles 256, 257 and 365)	Shri Chitta Basu	11.3.1988	—	Lapsed.
513.	The Constitution (Amendment) Bill, 1988 (substitution of new article for article 263)	Shri M.S. Gurupadswamy	11.3.1988	24.2.1989 10.3.1989	Negatived on 10.3.1989.
514.	The Constitution (Amendment) Bill, 1988 (to amend article 155)	Shri Chitta Basu	11.3.1988	—	Lapsed.
515.	The Constitution (Amendment) Bill, 1988 (to amend the Seventh Schedule)	Shri Chitta Basu	11.3.1988	—	Lapsed.
516.	The Married Women (Protection of Rights) Bill, 1988	Shrimati Veena Verma	11.3.1988	—	Lapsed.
517.	The Constitution (Amendment) Bill, 1988 (to amend article 356)	Shri Chitta Basu	25.3.1988	—	Lapsed.
518.	The Constitution (Amendment) Bill, 1988 (to amend article 282)	Dr. Babu Kaldate	25.3.1988	—	Lapsed.
519.	The Constitution (Amendment) Bill, 1988 (to amend the Eighth Schedule)	Shri Satya Prakash Malaviya	29.4.1988	—	Lapsed.
520.	The Electropathy System of Medicine (Recognition) Bill, 1988	Shri Satya Prakash Malaviya	29.4.1988	—	Lapsed.

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521.	The Married Women (Protection of Rights) Bill, 1988	Shrimati Veena Verma	13.5.1988	—	Lapsed.
522.	The Mahatma Gandhi University Bill, 1988	Shri Kailashpati Mishra	13.5.1988	—	Lapsed.
523.	The Constitution (Amendment) Bill, 1988 (to amend the Eighth Schedule,	Shri Gurudas Das Gupta	29.7.1988	—	Lapsed.
524.	The Banking Companies (Audit) Bill, 1988	Shri Gurudas Das Gupta	29.7.1988	—	Lapsed.
525.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1988	Shri Gurudas Das Gupta	29.7.1988	—	Lapsed.
526.	The Home Based Worker's (Protection) Bill, 1988	Shrimati Ela Ramesh Bhatt	29.7.1988	—	Lapsed.
527.	The Banking Companies (Taking Over of Management) Bill, 1988	Shri Gurudas Das Gupta	12.8.1988	—	Lapsed.
528.	The Constitution (Amendment) Bill, 1988 (to amend article 16A)	Shri Gurudas Das Gupta	12.8.1988	—	Lapsed.
529.	The Prohibition of Religious, Communal and Sectoral Political Parties and Senas Bill, 1988	Shri Gurudas Das Gupta	12.8.1988	—	Lapsed.
530.	The Provision of Financial Relief to Widows Bill, 1988	Shri Satya Prakash Malaviya	12.8.1988	—	Lapsed.
531.	The Abolition of Begging Bill, 1988	Shri Suresh Pachouri	12.8.1988	—	Lapsed.
532.	The Ceiling on Wages Bill, 1988	Shri Suresh Pachouri	12.8.1988	—	Lapsed.

533.	The Curtailment of Expenditure on Marriages Bill, 1988	Shri Suresh Pachouri	12.8.1988	—	Lapsed.
534.	The Constitution (Amendment) Bill, 1988 (to amend the Tenth Schedule)	Shri Pawan Kumar Bansal	4.11.1988	10.3.1989 28.4.1989 21.7.1989	Withdrawn on 21.7.1989.
535.	The Financial Relief to Blind Persons Bill, 1988	Shri Satya Prakash Malaviya	25.11.1988	—	Lapsed.
536.	The Financial Relief to Indigent Persons Bill, 1988	Shri Satya Prakash Malaviya	25.11.1988	—	Lapsed.
537.	The Constitution (Amendment) Bill, 1988 (to amend article 16)	Shri Satya Prakash Malaviya	25.11.1988	—	Lapsed.
538.	The Indian Penal Code (Amendment) Bill, 1988	Shri Ram Naresh Yadav	25.11.1988	—	Lapsed.
539.	The Essential Commodities Procurement and Distribution Authority Bill, 1988	Shri Suresh Pachouri	25.11.1988	—	Lapsed.
540.	The Child Welfare Boards Bill, 1988	Shri Suresh Pachouri	25.11.1988	21.7.1989 4.8.1989 22.12.1989	Withdrawn on 22.12.1989.
541.	The Sports Board Bill, 1988	Shri Suresh Pachouri	25.11.1988	—	Lapsed.
542.	The Indian Veterinary Council (Amendment) Bill, 1989	Shri Vishwasrao Ramarao Patil	24.2.1989	4.5.1990	Withdrawn on 4.5.1990.
543.	The Constitution (Amendment) Bill, 1989 (to amend articles 75 and 164)	Shri Chitta Basu	24.2.1989	—	Lapsed.
544.	The Constitution (Amendment) Bill, 1989 (to amend article 54)	Shri Satya Prakash Malaviya	10.3.1989	—	Lapsed.
545.	The Constitution (Amendment) Bill, 1989 (insertion of new article 16A)	Shri Satya Prakash Malaviya	10.3.1989	—	Lapsed.

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546.	The Constitution (Amendment) Bill, 1989 (to amend article 340)	Shri Ram Naresh Yadav	10.3.1989	—	Lapsed.
547.	The Financial Relief to Old Persons and Widows Bill, 1989	Shri Suresh Pachouri	10.3.1989	—	Lapsed.
548.	The Welfare of Handicapped and Mentally Retarded Children Bill, 1989	Shri Suresh Pachouri	10.3.1989	—	Lapsed.
549.	The Constitution (Amendment) Bill, 1989 (insertion of new articles 281A and 281B)	Shri Chitta Basu	28.4.1989	—	Lapsed.
550.	The Domestic Workers' (Conditions of Service) Bill, 1989	Dr. Bapu Kaldate	28.4.1989	22.12.1989 23.3.1990	Lapsed.
551.	The Abolition of Capital Punishment Bill, 1989	Dr. Bapu Kaldate	28.4.1989	—	Lapsed.
552.	The Constitution (Amendment) Bill, 1989 (to amend article 155)	Shrimati Bijoya Chakravarty	4.4.1989	—	Lapsed.
553.	The Constitution (Amendment) Bill, 1989 (to amend article 16)	Shrimati Bijoya Chakravarty	4.8.1989	—	Lapsed.
554.	The Motor Vehicles (Amendment) Bill, 1989	Shrimati Bijoya Chakravarty	4.8.1989	—	Lapsed.
555.	The Muslim Personal law (Shariat) Application (Amendment) Bill, 1989	Shri Maulana Asad Madni	22.12.1989	—	Lapsed.
556.	The Kazis (Amendment) Bill, 1989	Shri Maulana Asad Madni	22.12.1989	—	Lapsed.
557.	The Cinematograph (Amendment) Bill, 1990	Shrimati Bijoya Chakravarty	23.3.1990	—	Lapsed.

558.	The Code of Criminal Procedure (Amendment) Bill, 1989	Shri Satya Prakash Malaviya	23.3.1990	—	Lapsed.
559.	The Constitution (Amendment) Bill, 1990 (substitution of new article for article 121)	Shri Satya Prakash Malaviya	23.3.1990	—	Lapsed.
560.	The Youth Welfare Bill, 1990	Shrimati Bijoya Chakravarty	23.3.1990	—	Lapsed.
561.	The Indian Penal Code (Amendment) Bill, 1990	Shrimati Bijoya Chakravarty	23.3.1990	—	Lapsed.
562.	The Constitution (Amendment) Bill, 1990 (insertion of new article 29A)	Shrimati Bijoya Chakravarty	4.5.1990	—	Lapsed.
563.	The Abolition of Begging Bill, 1990	Shri Suresh Pachouri	4.5.1990	—	Lapsed.
564.	The Curtailment of Expenditure on Marriages Bill, 1990	Shri Suresh Pachouri	4.5.1990	—	Lapsed.
565.	The Ceiling on Wages Bill, 1990	Shri Suresh Pachouri	4.5.1990	—	Lapsed.
566.	The Welfare of Handicapped and Mentally Retarded Children Bill, 1990	Shri Suresh Pachouri	17.8.1990	—	Lapsed.
567.	The Essential Commodities Procurement and Distribution Authority Bill, 1990	Shri Suresh Pachouri	17.8.1990	—	Lapsed.
568.	The Financial Relief to Old Persons and Widows Bill, 1990	Shri Suresh Pachouri	17.8.1990	26.7.1991 30.8.1991 13.9.1991 22.11.1991	Withdrawn on 22.11.1991.
569.	The Reservation of Vacancies of Posts and Service for Scheduled Castes and Scheduled Tribes Bill, 1990	Shri Satya Prakash Malaviya	17.8.1990	—	Lapsed.
570.	The Constitution (Amendment) Bill, 1990 (to amend article 311)	Shri Satya Prakash Malaviya	17.8.1990	—	Lapsed.

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571.	The Constitution (Amendment) Bill, 1990 (to amend article 121)	Shri Satya Prakash Malaviya	17.8.1990	—	Lapsed.
572.	The State of Pondicherry Bill, 1990	Shri V. Narayanasamy	17.8.1990	—	Lapsed.
573.	The Foreign Exchange Regulation (Amendment) Bill, 1990	Shri Kamal Morarka	17.8.1990	—	Lapsed.
574.	The Constitution (Amendment) Bill, 1990 (to amend the Eighth Schedule)	Shri S.S. Ahluwalia	17.8.1990	—	Lapsed.
575.	The Constitution (Amendment) Bill, 1990 (insertion of new article 16A)	Shri S.S. Ahluwalia	17.8.1990	28.12.1990 27.2.1991 12.7.1991 26.7.1991	Withdrawn on 26.7.1991.
576.	The Constitution (Amendment) Bill, 1990 (substitution of new article for article 340)	Shri S.S. Ahluwalia	17.8.1990	—	Lapsed.
577.	The Banning of Pre-Birth Sex Determination Tests Bill, 1990	Shrimati Bijoya Chakravarty	17.8.1990	—	Lapsed.
578.	The Employment Guarantee Bill, 1990	Shrimati Bijoya Chakravarty	17.8.1990	—	Lapsed.
579.	The Constitution (Amendment) Bill, 1990 (insertion of new article 38A)	Shrimati Bijoya Chakravarty	17.8.1990	—	Lapsed.
580.	The Domestic Workers (Conditions of Service) Bill, 1990	Dr. Babu Kaldate	31.8.1990	—	Lapsed.
581.	The Constitution (Amendment) Bill, 1990 (to amend new article 368)	Dr. Babu Kaldate	31.8.1990	—	Lapsed.
582.	The Constitution (Amendment) Bill, 1990 (insertion of new articles 23A, 23B and 23C)	Dr. Babu Kaldate	31.8.1990	—	Lapsed.

583.	The High Court at Ahmedabad (Establishment of a Permanent Bench at Rajkot) Bill, 1990	Shri Anantray Devshanker Dave	31.8.1990	—	Lapsed.
584.	The Constitution (Amendment) Bill, 1990 (insertion of new article 156)	Shri Satya Prakash Malaviya	31.8.1990	—	Lapsed.
585.	The Constitution (Amendment) Bill, 1990 (to amend article 324)	Shri Satya Prakash Malaviya	31.8.1990	—	Lapsed.
586.	The Constitution (Amendment) Bill, 1990 (to amend the Tenth Schedule)	Shri Satya Prakash Malaviya	31.8.1990	—	Lapsed.
587.	The Compulsory Vocational Education Bill, 1990	Shri S.S. Ahluwalia	31.8.1990	—	Lapsed.
588.	The Constitution (Amendment) Bill, 1990 (insertion of new article 18A)	Shri S.S. Ahluwalia	31.8.1990	—	Lapsed.
589.	The Railway Passengers Insurance Scheme Bill, 1990	Shri S.S. Ahluwalia	31.8.1990	—	Lapsed.
590.	The Constitution (Amendment) Bill, 1990 (insertion of new article 51A)	Shri John F. Fernandes	31.8.1990	27.11.1992 26.2.1993	Withdrawn on 26.2.1993.
591.	The Companies (Amendment) Bill, 1990	Shri Ram Awadhesh Singh	31.8.1990	—	Lapsed.
592.	The Constitution (Amendment) Bill, 1990 (to amend article 282)	Dr. Bapu Kaldate	28.12.1990	—	Lapsed.
593.	The Abolition of Capital Punishment Bill, 1990	Dr. Bapu Kaldate	28.12.1990	—	Lapsed.
594.	The Constitution (Amendment) Bill, 1990 (omission of article 244A)	Shrimati Bijoya Chakravarty	28.12.1990	—	Lapsed.
595.	The Constitution (Amendment) Bill, 1990 (to amend articles 124, 126, 127 etc.)	Shri Ram Jethmalani	28.12.1990	—	Lapsed.

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596.	The Constitution (Amendment) Bill, 1990 (to amend articles 310 and 311)	Shri Sukomal Sen	28.12.1990	—	Lapsed.
597.	The Constitution (Amendment) Bill, 1990 (insertion of new article 30A)	Shri S.S. Ahluwalia	28.12.1990	—	Lapsed.
598.	The Financial Relief to the Cyclone and Flood Victims Bill, 1990	Shri S.S. Ahluwalia	28.12.1990	—	Lapsed.
599.	The Crop Insurance Scheme Bill, 1990	Shri S.S. Ahluwalia	28.12.1990	—	Lapsed.
600.	The Constitution (Amendment) Bill, 1990 (insertion of new article 26A)	Shri Gurudas Das Gupta	28.12.1990	—	Lapsed.
601.	The Prevention of Sexual Harassment of Women Employees at their Work Places Bill, 1990	Shrimati Kamla Sinha	27.2.1991	—	Lapsed.
602.	The Bihar Atomic Authority Bill, 1991	Shri S.S. Ahluwalia	27.2.1991	—	Lapsed.
603.	The Reservation of Posts in Government Services and Seats in Educational Institutions (For Economically Weaker Sections and People Living Below Poverty line) Bill, 1991	Shri S.S. Ahluwalia	27.2.1991	—	Lapsed.
604.	The Companies (Amendment) Bill, 1991	Shri S.S. Ahluwalia	27.2.1991	—	Lapsed.
605.	Illegal Migrants (Determination by Tribunals) Repeal Bill, 1991	Dr. Nagen Saikia	12.7.1991	22.11.1991 6.12.1991 20.12.1991 21.12.1991	Negatived on 21.12.1991

606.	The Constitution (Amendment) Bill, 1991 (to amend articles 124, 217, 222 etc.)	Shri Suresh Pachouri	12.7.1991	—	Lapsed.
607.	The Child Welfare Bill, 1991	Shri Suresh Pachouri	12.7.1991	—	Lapsed.
608.	The Durgah Khawaja Saheb (Amendment) Bill, 1991	Shri Suresh Pachouri	12.7.1991	—	Lapsed.
609.	The Blind and Other Physically Handicapped Persons (Rehabilitation Employment and Welfare) Bill, 1991	Shri S.S. Ahluwalia	12.7.1991	—	Lapsed.
610.	The Bihar Flood Control Authority Bill, 1991	Shri S.S. Ahluwalia	12.7.1991	—	Lapsed.
611.	The Public Financial Institution (Conversions of Loans to Companies into Equity Shares Capital) Bill, 1991	Shri S.S. Ahluwalia	12.7.1991	—	Lapsed.
612.	The Constitution (Amendment) Bill 1991 (insertion of new article 484AA)	Shri Vithalrao Madhavrao Jadhav	12.7.1991	—	Lapsed.
613.	The Constitution (Amendment) Bill, 1991 (to amend article 356)	Shri M.A. Baby	12.7.1991	—	Lapsed.
614.	The Constitution (Amendment) Bill, 1991 (insertion of new article 16 A)	Shri S.S. Ahluwalia	12.7.1991	26.7.1991	Withdrawn on 26.7.1991.
615.	The Agricultural Produce Price Fixation Board Bill, 1991	Shri S.S. Ahluwalia	26.7.1991	—	Lapsed.
616.	The Old Persons (Protection and Welfare) Bill, 1991	Shri S.S. Ahluwalia	26.7.1991	—	Lapsed.
617.	The Special Protection Group (Amendment) Bill, 1991	Shri S.S. Ahluwalia	26.7.1991	—	Lapsed.
618.	The Constitution (Amendment) Bill, 1991 (substitution of new article for article 121)	Shri Satya Prakash Malaviya	26.7.1991	—	Lapsed.

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619.	The Constitution (Amendment) Bill, 1991 (to amend the Tenth Schedule)	Shri Satya Prakash Malaviya	26.7.1991	—	Lapsed.
620.	The Electropathy System of Medicine (Recognition) Bill, 1991	Shri Satya Prakash Malaviya	26.7.1991	26.2.1993 12.3.1993	Withdrawn on 12.3.1993.
621.	The Constitution (Amendment) Bill, 1991 (insertion of new article 117A)	Shri Rajni Ranjan Sahu	30.8.1991	21.12.1991 28.2.1992 13.3.1992	Withdrawn on 13.3.1992
622.	The Constitution (Amendment) Bill, 1991 (insertion of new article 32A)	Shri Satya Prakash Malaviya	30.8.1991	—	Lapsed.
623.	The Financial Relief to Blind Persons Bill, 1991	Shri Satya Prakash Malaviya	30.8.1991	—	Lapsed.
624.	The Constitution (Amendment) Bill, 1991 (to amend article 16)	Shri Satya Prakash Malaviya	30.8.1991	—	Lapsed.
625.	The Bhopal Gas Leak Disaster Victims (Rehabilitation, Welfare and Medical Care) Bill, 1991	Shri Suresh Pachouri	30.8.1991	—	President withheld the recommendation under Article 117(3) of the Constitution.
626.	The Rozi, Roti, Kapda Aur Makaan (Citizen Welfare) Bill, 1991	Shri Suresh Pachouri	30.8.1991	31.3.1992 30.4.1992 10.7.1992 7.8.1992	Withdrawn on 7.8.1992.
627.	The Environment (Protection) Amendment Bill, 1991	Shri Suresh Pachouri	30.8.1991	—	Lapsed.
628.	The Constitution (Amendment) Bill, 1991 (to amend articles 15, 16 and 340)	Shri S.S. Ahluwalia	30.8.1991	—	Lapsed.

629.	The Constitution (Amendment) Bill, 1991 (to amend articles 75 and 164)	Shri S.S. Ahluwalia	30.8.1991	—	Lapsed.
630.	The Marginal Farmers and Agricultural Workers Welfare Fund Bill, 1991	Shri S.S. Ahluwalia	30.8.1991	—	Lapsed.
631.	The Rehabilitation and Financial Assistance to Victims of Terrorism Bill, 1990.	Shri Ramdas Agarwal	13.9.1991	—	Lapsed.
632.	The Eradication of Unemployment Bill, 1991	Shri Suresh Pachouri	13.9.1991	—	Lapsed.
633.	The Rural Labour Welfare Fund Bill, 1991	Shri Suresh Pachouri	13.9.1991	—	Lapsed.
634.	The Small Family (Incentive and Motivation) Bill, 1991	Shri Suresh Pachouri	13.9.1991	19.5.1995 2.6.1995	Withdrawn on 2.6.1995.
635.	The Compulsory Desiltation of Dams and Rivers Bill, 1991	Shri S.S. Ahluwalia	13.9.1991	—	Lapsed.
636.	The Indian Penal Code (Amendment) Bill, 1991	Shri S.S. Ahluwalia	13.9.1991	—	Lapsed.
637.	The Oil Seeds and Edible Oils (Promotion of Production) Bill, 1991	Shri S.S. Ahluwalia	13.9.1991	—	Lapsed.
638.	The Code of Criminal Procedure (Amendment) Bill, 1991	Shri Satya Prakash Malaviya	13.9.1991	—	Lapsed.
639.	The Financial Relief to Indigent Persons Bill, 1991	Shri Satya Prakash Malaviya	13.9.1991	—	Lapsed.
640.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1991	Shri Satya Prakash Malaviya	13.9.1991	—	Lapsed.

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641.	The Constitution (Amendment) Bill, 1991 (to amend article 81)	Shri M.A. Baby	13.9.1991	—	Lapsed.
642.	The Forest Conservation (Amendment) Bill, 1991	Shri Satya Prakash Malaviya	22.11.1991	—	Lapsed.
643.	The Abolition of Public and Private Schools Bill, 1991	Shri Suresh Pachouri	22.11.1991	—	Lapsed.
644.	The Constitution (Amendment) Bill, 1991 (insertion of new article 371J)	Shri Suresh Pachouri	22.11.1991	—	Lapsed.
645.	The Consumer Goods (Publication of Price with Advertisement) Bill, 1991	Shri S.S. Ahluwalia	22.11.1991	—	Lapsed.
646.	The Profiteering Prevention and Control of Price Bill, 1991	Shri S.S. Ahluwalia	22.11.1991	—	Lapsed.
647.	The Constitution (Amendment) Bill, 1991 (insertion of new article 19A)	Shri S.S. Ahluwalia	22.11.1991	—	Lapsed.
648.	The High Court of Bombay (Establishment of a Permanent Bench at Pune) Bill, 1991	Shri Suresh Kalmadi	22.11.1991	—	Lapsed.
649.	The Constitution (Amendment) Bill, 1991 (to amend article 332)	Shri Narayan Kar	22.11.1991	—	Lapsed.
650.	The Constitution (Amendment) Bill, 1991 (to amend article 356)	Shri Sukomal Sen	6.12.1991	—	Lapsed.
651.	The Constitution (Amendment) Bill, 1991 (insertion of new article 31)	Shri Sukomal Sen	6.12.1991	—	Lapsed.

652.	The Constitution Scheduled Castes Order (Amendment) Bill, 1991	Shri V. Narayanasamy	6.12.1991	13.8.1993 27.8.1993 17.12.1993 4.3.1994 18.3.1994 29.4.1994	Withdrawn on 29.4.1994.
653.	The High Court of Madras (Establishment of a Permanent Bench at Pondicherry) Bill, 1991	Shri V. Narayanasamy	6.12.1991	—	Lapsed.
654.	The Farmers' (Removal of Indebtedness) Bill, 1991	Shri Suresh Pachouri	6.12.1991	—	Lapsed.
655.	The Prevention of Hoarding and Profiteering Bill, 1991	Shri Suresh Pachouri	6.12.1991	—	Lapsed.
656.	The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 1991	Shri Suresh Pachouri	6.12.1991	—	Lapsed.
657.	The Constitution (Amendment) Bill, 1991 (insertion of new part XVIA)	Shri S.S. Ahluwalia	6.12.1991	—	Lapsed.
658.	The Constitution (Amendment) Bill, 1991 (to amend articles 85, 123, 174 and 213)	Shri S.S. Ahluwalia	6.12.1991	—	Lapsed.
659.	The Girl Child Compulsory Education and Welfare Bill, 1991	Shri S.S. Ahluwalia	6.12.1991	—	Lapsed.
660.	The Prevention of Influx of Foreign Nationals in the Country Bill, 1991	Shri Krishan Lal Sharma	20.12.1991	29.4.1994 13.5.1994 12.8.1994	Negatived on 12.8.1994.
661.	The Citizens Right to Reply in Newspapers and News Magazines Bill, 1991	Shri S.S. Ahluwalia	20.12.1991	—	Lapsed.

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662.	The Constitution (Amendment) Bill, 1991 (to amend articles 124 and 214)	Shri S.S. Ahluwalia	20.12.1991	—	Lapsed.
663.	The Working Children (Welfare and Rehabilitation) Bill, 1991	Shri S.S. Ahluwalia	20.12.1991	—	Lapsed.
664.	The High Court of Guwahati (Establishment of a Permanent Bench at Dibrugarh) Bill, 1991	Dr. Nagen Saikia	20.12.1991	—	Lapsed.
665.	The Constitution (Amendment) Bill, 1991 (omission of articles 356 and 357)	Dr. Nagen Saikia	20.12.1991	—	Lapsed.
666.	The Representation of the People (Amendment) Bill, 1991	Shri Murlidhar Chandrakant Bhandare	20.12.1991	30.4.1992	Withdrawn on 30.4.1992.
667.	The Prohibition of Teasing and Molestation of Girls and Women Bill, 1991	Shri Suresh Pachouri	20.12.1991	—	Lapsed.
668.	The Constitution (Amendment) Bill, 1991 (to amend articles 84 and 173)	Shri Suresh Pachouri	20.12.1991	—	Lapsed.
669.	The Constitution (Amendment) Bill, 1991 (insertion of new article 30A)	Shri Suresh Pachouri	20.12.1991	—	Lapsed.
670.	The Atomic Energy (Amendment) Bill, 1991	Shri Santosh Bagrodia	20.12.1991	—	Lapsed.
671.	The Prohibition of Ragging in Educational Institutions Bill, 1991	Shri Santosh Bagrodia	20.12.1991	—	Lapsed.
672.	The Constitution (Amendment) Bill, 1991 (to amend article 292)	Shri Gurudas Das Gupta	20.12.1991	—	Lapsed.

673.	The Declaration of Assets and Liabilities by Ministers and Members of Legislatures and Office Bearers of Political Parties Bill, 1991	Shri Gurudas Das Gupta	20.12.1991	—	Lapsed.
674.	The Family Welfare Bill, 1991	Shri Narreddy Thulasi Reddy	20.12.1991	—	Lapsed.
675.	The Prohibition Bill, 1992	Shri Narreddy Thulasi Reddy	28.2.1992	—	Lapsed.
676.	The Backward Areas Development Authority Bill, 1992	Shri S.S. Ahluwalia	28.2.1992	—	Lapsed.
677.	The Handloom Weavers (Welfare) Bill, 1992	Shri S.S. Ahluwalia	28.2.1992	—	Lapsed.
678.	The Constitution (Amendment) Bill, 1992 (to amend articles 343, 348 etc.)	Shri S.S. Ahluwalia	28.2.1992	—	Lapsed.
679.	The Constitution (Amendment) Bill, 1992 (to amend article 16)	Shri Suresh Pachouri	28.2.1992	—	Lapsed.
680.	The Tourism Promotion Bill, 1992	Shri Suresh Pachouri	28.2.1992	—	Lapsed.
681.	The Constitution (Amendment) Bill, 1992 (to amend article 77)	Shri M.A. Baby	28.2.1992	—	Lapsed.
682.	The Constitution (Amendment) Bill, 1992 (to amend the Eighth Schedule)	Shri Satya Prakash Malaviya	13.3.1992	—	Lapsed.
683.	The Representation of the People (Amendment) Bill, 1992	Shri Suresh Pachouri	13.3.1992	—	Lapsed.
684.	The Employment Exchange (Compulsory Notification of Vacancies) Amendment Bill, 1992	Shri Suresh Pachouri	13.3.1992	—	Lapsed.
685.	The Constitution (Amendment) Bill, 1992 (to amend article 16A)	Shri Suresh Pachouri	13.3.1992	—	President withheld the recommendation under article 117(3) of the Constitution of India.

1	2	3	4	5	6
686.	The Prevention of Communal Riots and Rehabilitation of Victims Bill, 1992	Shri S.S. Ahluwalia	31.3.1992	—	Lapsed.
687.	The Working Journalists Welfare Fund Bill, 1992	Shri S.S. Ahluwalia	31.3.1992	—	Lapsed.
688.	The Free Educational and Hostel Facilities for the Students belonging to Scheduled Castes, Scheduled Tribes and Economically Backward Classes Bill, 1992	Shri S.S. Ahluwalia	31.3.1992	—	Lapsed.
689.	The Widows and Destitute Women (Financial Assistance and Welfare) Bill, 1992	Shri Suresh Pachouri	31.3.1992	—	Lapsed.
690.	The Children of Parents Living below Poverty Line (Special Educational Facilities) Bill, 1992	Shri Suresh Pachouri	31.3.1992	—	Lapsed.
691.	The Freedom of Information Bill, 1992	Shri Suresh Pachouri	31.3.1992	—	Lapsed.
692.	The Indian Penal Code (Amendment) Bill, 1992	Shri Shabbir Ahmad Salaria	30.4.1992	—	Lapsed.
693.	The Muslim Personal Law (Removal of Doubts) Bill, 1992	Shri Shabbir Ahmad Salaria	30.4.1992	—	Lapsed.
694.	The Code of Criminal Procedure (Amendment) Bill, 1992	Shri Shabbir Ahmad Salaria	30.4.1992	—	Lapsed.
695.	The Non-Resident Indians (Voting Right at Elections) Bill, 1992	Shri S.S. Ahluwalia	30.4.1992	—	Lapsed.

696.	The Infirm and Destitute Persons (Maintenance and Rehabilitation) Bill, 1992	Shri S.S. Ahluwalia	30.4.1992	—	Lapsed.
697.	The Constitution (Amendment) Bill, 1992 (to amend the Seventh Schedule)	Shri S.S. Ahluwalia	30.4.1992	—	Lapsed.
698.	The Payment of Allowance to Unemployed Persons Bill, 1992	Shri Ramdas Agarwal	10.7.1992	—	Lapsed.
699.	The Constitution (Amendment) Bill, 1992 (to amend article 213)	Shri Suresh Pachouri	10.7.1992	—	Lapsed.
700.	The Compulsory Registration of Marriages Bill, 1992	Shri Suresh Pachouri	10.7.1992	—	Lapsed.
701.	The Youth (Development and Welfare) Bill, 1992	Shri Suresh Pachouri	10.7.1992	—	Lapsed.
702.	The Constitution (Amendment) Bill, 1992 (to amend the Preamble)	Shri Krishan Lal Sharma	10.7.1992	—	Lapsed.
703.	The State of Pondicherry Bill, 1992	Shri V. Narayanasamy	10.7.1992	26.7.1996 30.8.1996 13.9.1996	Withdrawn on 13.9.1996.
704.	The Constitution (Amendment) Bill, 1992 (to amend article 77)	Shri M.A. Baby	10.7.1992	13.9.1996 6.12.1996 20.12.1996 21.2.1997 21.3.1997 16.5.1997	Withdrawn on 16.5.1997.
705.	The Constitution (Amendment) Bill, 1992 (to amend article 81)	Shri M.A. Baby	10.7.1992	—	Lapsed.

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706.	The Constitution (Amendment) Bill, 1992 (to amend article 356)	Shri M.A. Baby	10.7.1992	—	Lapsed.
707.	The Rehabilitation of Prostitutes Bill, 1992	Shri Shabbir Ahmad Salaria	10.7.1992	—	Lapsed.
708.	The Public Liabilities Bill, 1992	Shri Shabbir Ahmad Salaria	10.7.1992	—	Lapsed.
709.	The Home Based Workers (Protection) Bill, 1992	Shrimati Kamla Sinha	10.7.1992	—	Lapsed.
710.	The Citizens Multipurpose Identity Cards Bill, 1992	Shri Suresh Pachouri	7.8.1992	—	Lapsed.
711.	The Public Financial Institutional (Obligation as to Fidelity and Secrecy) Amendment Bill, 1992	Shri Suresh Pachouri	7.8.1992	—	Lapsed.
712.	The Lotteries (Banning) Bill, 1992	Shri Suresh Pachouri	7.8.1992	—	Lapsed.
713.	The Constitution (Amendment) Bill, 1992 (to amend article 244)	Shri Vishwasrao Ramrao Patil	7.8.1992	—	Lapsed.
714.	The Constitution (Amendment) Bill, 1992 (insertion of article 330A)	Shri Vishwasrao Ramrao Patil	7.8.1992	—	Lapsed.
715.	The Constitution (Amendment) Bill, 1992 (to amend the Eighth Schedule)	Shri Krishan Lal Sharma	7.8.1992	12.3.1993	Withdrawn on 12.3.1993.
716.	The Constitution (Amendment) Bill, 1992 (to amend the Eighth Schedule)	Shri Maheshwar Singh	7.8.1992	27.8.1993	Withdrawn on 27.8.1993.
717.	The Bihar Flood Control Authority Bill, 1992	Shri S.S. Ahluwalia	7.8.1992	—	Lapsed.

718.	The Backward Areas Development Authority Bill, 1992	Shri S.S. Ahluwalia	7.8.1992	—	Lapsed.
719.	The Girl Child (Compulsory Education and Welfare) Bill, 1992	Shri S.S. Ahluwalia	7.8.1992	—	Lapsed.
720.	The Constitution (Amendment) Bill, 1992 (to amend the Seventh Schedule)	Shri Suresh Pachouri	27.11.1992	—	Lapsed.
721.	The Reservation of Posts in Services and Seats in Educational Institutions for People Belonging to Economically Backward Areas Bill, 1992	Shri Suresh Pachouri	27.11.1992	—	Lapsed.
722.	The Consumer Protection (Amendment) Bill, 1992	Shri Suresh Pachouri	27.11.1992	—	Lapsed.
723.	The Bihar Atomic Authority Bill, 1992	Shri S.S. Ahluwalia	27.11.1992	—	Lapsed.
724.	The Constitution (Amendment) Bill, 1992 (to amend the Eighth Schedule)	Shri S.S. Ahluwalia	27.11.1992	—	Lapsed.
725.	The Constitution (Amendment) Bill, 1992 (insertion of article 19A)	Shri S.S. Ahluwalia	27.11.1992	—	Lapsed.
726.	The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Guntur) Bill, 1992	Dr. Yelamanchili Shivaji	26. 2.1993	—	Lapsed.
727.	The Constitution (Amendment) Bill, 1992 (to amend article 343 etc.)	Shri S.S. Ahluwalia	26. 2.1993	—	Lapsed.
728.	The Banning of Communal Political Parties Bill, 1993	Shri S.S. Ahluwalia	26. 2.1993	12.3.1993 30.4.1993 30.7.1993 13.8.1993	Withdrawn on 13.8.1993.

1	2	3	4	5	6
729.	The Prevention of Communal Riots and Rehabilitation of Victims Bill, 1993	Shri S.S. Ahluwalia	26.2.1993	—	Lapsed.
730.	The Tobacco and Tobacco Products (Prohibition of Advertisement and Miscellaneous Provisions) Bill, 1993	Shri Suresh Pachouri	26.2.1993	—	Lapsed.
731.	The Medical and Engineering Colleges (Regulation of Admission and Opening of New Institutions) Bill, 1993	Shri Suresh Pachouri	26.2.1993	—	Lapsed.
732.	The Indian Penal Code (Amendment) Bill, 1992	Shri Suresh Pachouri	26.2.1993	—	Lapsed.
733.	The Working Children (Welfare and Rehabilitation) Bill, 1992	Shri S.S. Ahluwalia	12.3.1993	—	Lapsed.
734.	The Handloom Weavers (Welfare) Bill, 1992	Shri S.S. Ahluwalia	12.3.1993	—	Lapsed.
735.	The Profiteering Prevention and Control of Prices Bill, 1993	Shri S.S. Ahluwalia	12.3.1993	—	Lapsed.
736.	The Promotion and Protection of Secularism Bill, 1993	Shri Suresh Pachouri	12.3.1993	—	Lapsed.
737.	The Removal of Restriction on the Movement of Foodgrains Bill, 1993	Shri Suresh Pachouri	12.3.1993	—	Lapsed.
738.	The Prohibition of Smoking and Littering in Public Places Bill, 1993	Shri Suresh Pachouri	12.3.1993	—	Lapsed.
739.	The Constitution (Amendment) Bill, 1993 (to amend article 356)	Shri Vishwasrao Ramarao Patil	12.3.1993	—	Lapsed.

740.	The Indian Penal Code (Amendment) Bill, 1993	Shri Vishwasrao Ramarao Patil	12.3.1993	—	Lapsed.
741.	The Constitution (Amendment) Bill, 1993 (to amend article 102)	Shri Vishwasrao Ramarao Patil	12.3.1993	—	Lapsed.
742.	The Electropathy System of Medicine (Recognition) Bill, 1993	Shri Jagannath Singh	30.4.1993	19.5.1995	Withdrawn on 19.5.1995
743.	The Blind and Other Physically Handicapped Persons (Rehabilitation, Employment and Welfare) Bill, 1993	Shri S.S. Ahluwalia	30.4.1993	—	Lapsed.
744.	The Reservation of Posts in Government Services and Seats in Educational Institutions for Economically Weaker Sections and People Living Below Poverty Line Bill, 1993	Shri S.S. Ahluwalia	30.4.1993	—	Lapsed.
745.	The Free Educational and Hostel Facilities for the Students belonging to Scheduled Castes, Scheduled Tribes and Economically Backward Classes Bill, 1993	Shri S.S. Ahluwalia	30.4.1993	—	Lapsed.
746.	The Compulsory Primary Education Bill, 1993	Shri Suresh Pachouri	30.4.1993	—	Lapsed.
747.	The Prevention of Insults to National Honour (Amendment) Bill, 1993	Shri Suresh Pachouri	30.4.1993	—	Lapsed.
748.	The Constitution (Amendment) Bill, 1993 (to amend article 348)	Shri Suresh Pachouri	30.4.1993	—	Lapsed.
749.	The Reservation of Posts for Women in Government Services Bill, 1993	Shrimati Veena Verma	30.4.1993	—	Lapsed.

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750.	The Working Women (Provision of Basic Facilities and Infrastructure) Bill, 1993	Shrimati Veena Verma	30.4.1993	—	Lapsed.
751.	The Representation of the People (Amendment) Bill, 1993	Shri Sushil Kumar Sambhajirao Shinde	30.7.1993	—	Lapsed.
752.	The Bonded Labour System (Abolition) Amendment Bill, 1993	Shri Sushil Kumar Sambhajirao Shinde	30.7.1993	—	Lapsed.
753.	The Child Labour (Prohibition and Regulation) Bill, 1993	Shri Sushil Kumar Sambhajirao Shinde	30.7.1993	—	Lapsed.
754.	The Medico Doctors and Engineers (Regulation of Migration to Other Countries) Bill, 1993	Shri S.S. Ahluwalia	30.7.1993	—	Lapsed.
755.	The Crop Insurance Scheme Bill, 1993	Shri S.S. Ahluwalia	30.7.1993	—	Lapsed.
756.	The Constitution (Amendment) Bill, 1993 (insertion of new part XVIA)	Shri S.S. Ahluwalia	30.7.1993	—	Lapsed.
757.	The Prevention of Cruelty to Animals Bill, 1993	Shri Suresh Pachouri	30.7.1993	—	Lapsed.
758.	The Prevention of Hunting in National Parks and Sanctuaries Bill, 1993	Shri Suresh Pachouri	30.7.1993	—	Lapsed.
759.	The Cinematograph (Amendment) Bill, 1993	Shri Suresh Pachouri	30.7.1993	—	Lapsed.
760.	The Indian Penal Code (Amendment) Bill, 1993	Shri Satya Prakash Malaviya	30.7.1993	—	Lapsed.
761.	The Constitution (Amendment) Bill, 1993 (to amend article 356)	Shri Satya Prakash Malaviya	30.7.1993	—	Lapsed.

762.	The Constitution (Amendment) Bill, 1993 (to amend article 324)	Shri Satya Prakash Malaviya	30.7.1993	—	Lapsed.
763.	The Government of National Capital Territory of Delhi Bill, 1993	Shri Krishan Lal Sharma	13.8.1993	5.5.1995 19.5.1995	Negatived on 19.5.1995.
764.	The Seeds (Amendment) Bill, 1993	Shri Sushil Kumar Sambhajirao Shinde	13.8.1993	—	Lapsed.
765.	The Child Marriage (Prohibition) Bill, 1993	Shri Sushil Kumar Sambhajirao Shinde	13.8.1993	—	Lapsed.
766.	The Farmers Credit Card Scheme Bill, 1993	Shri Sushil Kumar Sambhajirao Shinde	13.8.1993	—	Lapsed.
767.	The Oil Seeds and Edible Oil (Promotion of Production) Bill, 1993	Shri S.S. Ahluwalia	13.8.1993	—	Lapsed.
768.	The Marginal Farmers and Agricultural Workers Welfare Fund Bill, 1993	Shri S.S. Ahluwalia	13.8.1993	—	Lapsed.
769.	The Agricultural Produce Price Fixation Board Bill, 1993	Shri S.S. Ahluwalia	13.8.1993	—	Lapsed.
770.	The Constitution (Amendment) Bill, 1993 (to amend article 156)	Shri Satya Prakash Malaviya	13.8.1993	—	Lapsed.
771.	The Constitution (Amendment) Bill, 1993 (insertion of article 16A)	Shri Satya Prakash Malaviya	13.8.1993	—	Lapsed.
772.	The Constitution (Amendment) Bill, 1993 (insertion of article 30A)	Shri Satya Prakash Malaviya	13.8.1993	—	Lapsed.
773.	The Rural Electrification Bill, 1993	Shri Suresh Pachouri	13.8.1993	—	Lapsed.
774.	The National Drinking Water Scheme Bill, 1993	Shri Suresh Pachouri	13.8.1993	—	Lapsed.

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775.	The Motor Vehicles (Amendment) Bill, 1993	Shri Suresh Pachouri	13.8.1993	—	Lapsed.
776.	The Women and Girls (Property Rights) Bill, 1993	Shrimati Veena Verma	13.8.1993	—	Lapsed.
777.	The Constitution (Amendment) Bill, 1993 (to amend article 54)	Shri Satya Prakash Malaviya	27.8.1993	—	Lapsed.
778.	The Reservation of Vacancies in Posts and Services for Scheduled Castes and Scheduled Tribes Bill, 1993	Shri Satya Prakash Malaviya	27.8.1993	—	Lapsed.
779.	The Allahabad University Bill, 1993	Shri Satya Prakash Malaviya	27.8.1993	—	Lapsed.
780.	The Prevention of Stripping and Outraging Modesty of Women and Girls at Public Places Bill, 1993	Shri Suresh Pachouri	27.8.1993	—	Lapsed.
781.	The Drought Prone Areas (Special Provisions) Bill, 1993	Shri Suresh Pachouri	27.8.1993	—	Lapsed.
782.	The Compulsory Linking of Villages with Postal and Telegraphic Services Bill, 1993	Shri Suresh Pachouri	27.8.1993	—	Lapsed.
783.	The Compulsory Addition of Fruit Juices in Aerated Waters Bill, 1993	Shri Maheshwar Singh	27.8.1993	—	Lapsed.
784.	The Special Educational Facilities for Children of Manual Scavengers Bill, 1993	Shri S.S. Ahluwalia	17.12.1993	—	Lapsed.
785.	The Railway Passengers Insurance Bill, 1993	Shri S.S. Ahluwalia	17.12.1993	—	Lapsed.

786.	The Citizens Right to Reply in News Papers Bill, 1993	Shri S.S. Ahluwalia	17.12.1993	—	Lapsed.
787.	The National Commission for Children Bill, 1994	Shrimati Veena Verma	4.3.1994	—	Lapsed.
788.	The Prevention of Environment Pollution by Distilleries Bill, 1994	Shri Suresh Pachouri	4.3.1994	—	Lapsed.
789.	The Harmful Soaps, Detergent Cakes and Powders (Prohibition of Production, Sale and Distribution) Bill, 1994	Shri Suresh Pachouri	4.3.1994	—	Lapsed.
790	The Compulsory Maintenance of National Highways and Roads Bill, 1994	Shri Suresh Pachouri	4.3.1994	—	Lapsed.
791.	The Prohibition of Dumping of Arms and Making Political Speeches in Religious Places Bill, 1994	Shri Mentay Padmanabham	4.3.1994	—	Lapsed.
792.	The Compulsory Desiltation of Dams and Rivers Bill, 1993	Shri S.S. Ahluwalia	18.3.1994	—	Lapsed.
793.	The Compulsory Vocational Education Bill, 1993	Shri S.S. Ahluwalia	18.3.1994	—	Lapsed.
794.	The Constitution (Amendment) Bill, 1993 (insertion of article 30A)	Shri S.S. Ahluwalia	18.3.1994	—	Lapsed.
795.	The Prohibition of Using Images of Gods and Goddesses as Trade Marks Bill, 1994	Shri Suresh Pachouri	18.3.1994	—	Lapsed.
796.	The Abolition of Begging Bill, 1994	Shri Sushil Kumar Sambhajirao Shinde	29.4.1994	—	Lapsed.
797.	The National Commission for Disaster Management Bill, 1994	Shri Sushil Kumar Sambhajirao Shinde	29.4.1994	—	Lapsed.

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798.	The All India Services (Amendment) Bill, 1994	Shri S.S. Ahluwalia	29.4.1994	—	Lapsed.
799.	The Constitution (Amendment) Bill, 1994 (to amend articles 15,16 and 340)	Shri S.S. Ahluwalia	29.4.1994	—	Lapsed.
800.	The Freedom of Childhood Bill, 1994	Shri S.S. Ahluwalia	29.4.1994	—	Lapsed.
801.	The Railway Protection Force (Amendment) Bill, 1994	Shrimati Chandrakala Pandey	29.4.1994	2.6.1995 4.8.1995	Withdrawn on 4.8.1995.
802.	The Reservation of Agro-based Industries for the Co-operatives of Unemployed Youth Bill, 1994	Shri Suresh Pachouri	13.5.1994	—	Lapsed.
803.	The Banking Companies (Audit of Accounts by the Comptroller and Auditor-General of India) Bill, 1994	Shri Suresh Pachouri	13.5.1994	—	Lapsed.
804.	The Hindu Marriage (Amendment) Bill, 1994	Shri Suresh Pachouri	13.5.1994	—	Lapsed.
805.	The Infirm and Destitute Persons (Maintenance and Rehabilitation) Bill, 1994	Shri S.S. Ahluwalia	13.5.1994	—	Lapsed.
806.	The Constitution (Amendment) Bill, 1994 (to amend article 124)	Shri S.S. Ahluwalia	13.5.1994	—	Lapsed.
807.	The Maintenance of Food, Potable Water and Fodder Supplies in Drought Affected Areas Bill, 1994	Shri S.S. Ahluwalia	13.5.1994	—	Lapsed.
808.	The Prohibition of Ragging Bill, 1994	Shri Govind Rao Adik	13.5.1994	—	Lapsed.

809.	The Indian Penal Code (Amendment) Bill, 1994	Shri Govind Rao Adik	13.5.1994	—	Lapsed.
810.	The Historical Buildings Preservation Bill, 1994	Shri M.A. Baby	13.5.1994	—	Lapsed.
811.	The Representation of the People (Amendment) Bill, 1994	Shri V.N. Gadgil	13.5.1994	26.8.1994	Withdrawn on 26.8.1994.
812.	The Right to Reply in Press Bill, 1994	Shri V.N. Gadgil	13.5.1994	12.8.1994	Withdrawn on 12.8.1994.
813.	The Prevention of Sexual Harassment of Women Employees at their Work Places Bill, 1994	Shrimati Kamla Sinha	13.5.1994	—	Lapsed.
814.	The Homebased Workers (Protection) Bill, 1994	Shrimati Kamla Sinha	13.5.1994	—	Lapsed.
815.	The Married Women (Protection of Rights) Bill, 1994	Shrimati Veena Verma	13.5.1994	12.8.1994 26.8.1994 9.12.1994 31. 3.1995	Withdrawn on 31.3.1995.
816.	The National Commission for Children Bill, 1994	Shrimati Veena Verma	13.5.1994	—	Lapsed.
817.	The Reservation of Posts for Women in Government Services Bill, 1994	Shrimati Veena Verma	13.5.1994	4.8.1995 17.8.1995 1.12.1995	Withdrawn on 1.12.1995.
818.	The Constitution (Amendment) Bill, 1994 (insertion of new article 18A)	Shri S.S. Ahluwalia	12.8.1994	—	Lapsed.
819.	The Cyclone, Earthquake and Flood Victims (Financial Relief and Rehabilitation) Bill, 1994	Shri S.S. Ahluwalia	12.8.1994	—	Lapsed.

1	2	3	4	5	6
820.	The Maintenance of Uninterrupted Power Supply to Industries of Backward States Bill, 1994	Shri S.S. Ahluwalia	12.8.1994	—	Lapsed.
821.	The Slums and Jhuggi Jhopri Areas (Basic Amenities and Clearance) Bill, 1994	Shri Suresh Pachouri	12.8.1994	—	Lapsed.
822.	The Prevention of Declaring Outcaste and other Social Disabilities Bill, 1994	Shri Suresh Pachouri	12.8.1994	—	Lapsed.
823.	The Pulses Bill, 1994	Shri Suresh Pachouri	12.8.1994	—	Lapsed.
824.	The Working Women (Provision of Basic Facilities and Infrastructure) Bill, 1994	Shrimati Veena Verma	12.8.1994	—	Lapsed.
825.	The Women and Girls (Property Rights) Bill, 1994	Shrimati Veena Verma	12.8.1994	—	Lapsed.
826.	The Foreign Aids Fund of India Bill, 1994	Shri Sushil Kumar Sambhajirao Shinde	12.8.1994	—	Lapsed.
827.	The Sugarcane (Amendment) Bill, 1994	Dr. Naunihal Singh	26.8.1994	—	Lapsed.
828.	The Farm Produce Price Fixation Authority Bill, 1994	Dr. Naunihal Singh	26.8.1994	—	Lapsed.
829.	The Indian Penal Code (Amendment) Bill, 1994	Dr. Naunihal Singh	26.8.1994	—	Lapsed.
830.	The Constitution (Amendment) Bill, 1994 (to amend article 324)	Shri Satya Prakash Malaviya	26.8.1994	—	Lapsed.
831.	The Constitution (Amendment) Bill, 1994 (to amend the Eighth Schedule)	Shri Satya Prakash Malaviya	26.8.1994	—	Lapsed.

832.	The Constitution (Amendment) Bill, 1994 (to amend article 348)	Shri Satish Pradhan	26.8.1994	—	Lapsed.
833.	The Constitution (Amendment) Bill, 1994 (insertion of article 326A)	Shri Satish Pradhan	26.8.1994	—	Lapsed.
834.	The Prohibition Bill, 1994	Shri Suresh Pachouri	26.8.1994	—	Lapsed.
835.	The Child Slavery (Abolition and Rehabilitation) Bill, 1994	Shri Suresh Pachouri	26.8.1994	—	Lapsed.
836.	The Universalisation of Girls Education Bill, 1994	Shri Suresh Pachouri	26.8.1994	—	Lapsed.
837.	The Constitution (Amendment) Bill, 1994 (to amend articles 15 and 16)	Shri G. Swaminathan	26.8.1994	—	Lapsed.
838.	The Criminal Injuries to Women and Girls (Compensation) Bill, 1994	Shri V. Narayanasamy	26.8.1994	—	Lapsed.
839.	The Constitution (Amendment) Bill, 1994 (to amend article 371)	Shri Govind Rao Adik	26.8.1994	—	Lapsed.
840.	The Compulsory Crop and Livestock Insurance Scheme for Farmers Bill, 1994	Dr. Naunihal Singh	9.12.1994	—	Lapsed.
841.	The Insecticides (Amendment) Bill, 1994	Shri Suresh Pachouri	9.12.1994	—	Lapsed.
842.	The Constitution (Amendment) Bill, 1994 (insertion of new article 22A)	Shri Suresh Pachouri	9.12.1994	—	Lapsed.
843.	The Arid and Sandy Areas (Development) Bill, 1994	Shri Ahmed Patel	9.12.1994	—	Lapsed.
844.	The Prohibition of Indecent Advertisements Bill, 1994.	Shri Ahmed Patel	9.12.1994	—	Lapsed.
845.	The Ragpickers and Other Vagabond Street Children (Rehabilitation and Welfare) Bill, 1994	Shri Ahmed Patel	9.12.1994	12.6.1998 10.7.1998	Withdrawn on 10.7.1998.

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846.	The National Commission for the Handicapped Bill, 1994	Shri Sushil Kumar Sambhajirao Shinde	9.12.1994	—	Lapsed.
847.	The Constitution (Amendment) Bill, 1994 (to amend article 16)	Shri Sushil Kumar Sambhajirao Shinde	9.12.1994	—	Lapsed.
848.	The Scheduled Castes, Scheduled Tribes and Backward Classes Reservation of Posts in Private Enterprises Bill, 1994	Shri Sushil Kumar Sambhajirao Shinde	9.12.1994	—	Lapsed.
849.	The Prevention of Slaughtering of Animals for Commercial Purposes Bill, 1994	Dr. Naunihal Singh	31.3.1995	—	Lapsed.
850.	The Constitution (Amendment) Bill, 1995 (to amend article 239AA)	Dr. Naunihal Singh	31.3.1995	—	Lapsed.
851.	The Supreme Court (Number of Judges) Amendment Bill, 1994	Shri Suresh Pachouri	31.3.1995	—	Lapsed
852.	The Prevention of Custodial Deaths Bill, 1994	Shri Suresh Pachouri	31.3.1995	—	Lapsed.
853.	The Adivasis (Free Access to Jungle Products) Bill, 1995	Shri Suresh Pachouri	31.3.1995	—	Lapsed.
854.	The Constitution (Amendment) Bill, 1995 (to amend article 267)	Shri Govind Rao Adik	31.3.1995	—	Lapsed.
855.	The Youth Welfare Board Bill, 1995	Shri Rajubhai A. Parmar	31.3.1995	—	Lapsed.
856.	The Payment of Unemployment Allowance Bill, 1995	Shri Rajubhai A. Parmar	31.3.1995	—	Lapsed.
857.	The Constitution (Amendment) Bill, 1994 (to amend article 102)	Shri Satya Prakash Malaviya	5.5.1995	—	Lapsed.

858.	The Constitution (Amendment) Bill, 1994 (to amend article 174)	Shri Satya Prakash Malaviya	5.5.1995	—	Lapsed.
859.	The Representation of the People (Amendment) Bill, 1994	Shri Satya Prakash Malaviya	5.5.1995	—	Lapsed.
860.	The State of Uttarakhand Bill, 1994	Shri Chaturanan Mishra	5.5.1995	—	Lapsed.
861.	The Compulsory Primary, Secondary and Higher Education in Regional Languages Bill, 1995	Shri Raj Nath Singh	5.5.1995	—	Lapsed.
862.	The Compulsory Regional Language in Primary and Secondary Schools Bill, 1995	Shri Raj Nath Singh	5.5.1995	—	Lapsed.
863.	The Inter-State River Projects (Rehabilitation of Ousteers) Bill, 1995	Shri Suresh Pachouri	5.5.1995	—	Lapsed.
864.	The Farmers Old Age Allowance Bill, 1995	Shri Suresh Pachouri	5.5.1995	—	Lapsed.
865.	The Prevention of Cattle Menace on Roads Bill, 1995	Shri Suresh Pachouri	5.5.1995	—	Lapsed.
866.	The Constitution (Amendment) Bill, 1995 (to amend the First Schedule)	Shti Sanjay Dalmia	5.5.1995	—	Lapsed.
867.	The Citizenship (Amendment) Bill, 1995	Shri Krishan Lal Sharma	5.5.1995	—	Lapsed.
868.	The Foreigners (Amendment) Bill, 1995	Shri Krishan Lal Sharma	5.5.1995	—	Lapsed.
869.	The Students (Free Travel in Public Transport) Bill, 1995	Shri Suresh Pachouri	19.5.1995	—	Lapsed.
870.	The Malaria (Prevention and Eradication) Bill, 1995	Shri Suresh Pachouri	19.5.1995	—	Lapsed.
871.	The Cycling (Promotion and Incentives) Bill, 1995	Shri Suresh Pachouri	19.5.1995	—	Lapsed.

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872.	The Domestic Servants (Compulsory Police Verification of Antecedents) Bill, 1995	Shri Suresh Pachouri	2.6.1995	—	Lapsed.
873.	The Blood Banks (Regulation) Bill, 1995	Shri Suresh Pachouri	2.6.1995	—	Lapsed.
874.	The Common Citizens (Basic Amenities) Bill, 1995	Shri Suresh Pachouri	2.6.1995	—	Lapsed.
875.	The Constitution (Amendment) Bill, 1995 (to amend article 371)	Dr. Bapu Kaldate	2.6.1995	—	Lapsed.
876.	The Passports (Amendment) Bill, 1995	Shri Satya Prakash Malaviya	4.8.1995	—	Lapsed.
877.	The States Reorganisation Commission Bill, 1995	Shri Satya Prakash Malaviya	4.8.1995	—	Lapsed.
878.	The Maintenance of Uninterrupted Health Services Bill, 1995	Shri Suresh Pachouri	4.8.1995	—	Lapsed.
879.	The Spurious Electrical and Other Consumer Goods (Prohibition of Manufacture, Distribution and Sale) Bill, 1995	Shri Suresh Pachouri	4.8.1995	—	Lapsed.
880.	The Drugs and Cosmetics (Amendment) Bill, 1995	Shri Suresh Pachouri	4.8.1995	—	Lapsed.
881.	The Criminal Law (Amendment) Bill, 1995	Shrimati Veena Verma	4.8.1995	—	Lapsed.
882.	The Code of Criminal Procedure (Amendment) Bill, 1995	Shrimati Veena Verma	4.8.1995	—	Lapsed.
883.	The Muslim Women (Protection of Rights on Divorce) Amendment Bill, 1995	Shrimati Veena Verma	4.8.1995	—	Lapsed.

884.	The Prevention of Insults to National Honour (Amendment) Bill, 1995	Shri Krishan Lal Sharma	17.8.1995	—	Lapsed.
885.	The Constitution (Amendment) Bill, 1995 (to amend article 51A)	Shri Krishan Lal Sharma	17.8.1995	—	Lapsed.
886.	The Constitution (Amendment) Bill, 1995 (insertion of article 178A)	Shri Suresh Pachouri	17.8.1995	—	Lapsed.
887.	The Free Medical and Engineering Education to Deserving Poor Students Bill, 1995	Shri Suresh Pachouri	17.8.1995	—	Lapsed.
888.	The Prohibition of Fraudulent Conversion of Religion Bill, 1995	Shri Suresh Pachouri	17.8.1995	—	Lapsed.
889.	The Consumer Goods (Publication of Price with Advertisement) Bill, 1995	Shri S.S. Ahluwalia	17.8.1995	—	Lapsed.
890.	The Old Persons (Protection and Welfare) Bill, 1995	Shri S.S. Ahluwalia	17.8.1995	—	Lapsed.
891.	The Working Journalists Welfare Fund Bill, 1995	Shri S.S. Ahluwalia	17.8.1995	—	Lapsed.
892.	The Banking Companies (Audit) Bill, 1995	Shri Gurudas Das Gupta	17.8.1995	—	Lapsed.
893.	The Declaration of Assets and Liabilities by Ministers and Members of Legislatures and Office Bearers of Political Parties Bill, 1995	Shri Gurudas Das Gupta	17.8.1995	—	Lapsed.
894.	The Private Schools (Regulation) Bill, 1995	Shri Gurudas Das Gupta	17.8.1995	—	Lapsed.
895.	The Indecent Representation of Women (Prohibition) Amendment Bill, 1995	Miss Saroj Khaparde	17.8.1995	1.12.1995 12.7.1996 26.7.1996	Withdrawn on 26.7.1996.

1	2	3	4	5	6
896.	The Abolition of Child Labour in Hazardous Employment Bill, 1995	Shri Rajubhai A. Parmar	1.12.1995	—	Lapsed.
897.	The Banking Companies (Taking Over of Management) Bill, 1995	Shri Gurudas Das Gupta	1.12.1995	—	Lapsed.
898.	The Constitution (Amendment) Bill, 1995 (insertion of new article 16A)	Shri Gurudas Das Gupta	1.12.1995	—	Lapsed.
899.	The Constitution (Amendment) Bill, 1995 (to amend article 292)	Shri Gurudas Das Gupta	1.12.1995	—	Lapsed.
900.	The Prevention of Barbarous and Beastly Cruelty Against Women Bill, 1995	Miss Saroj Khaparde	1.12.1995	10.7.1998 24.7.1998 4.12.1998	Withdrawn on 4.12.1998.
901.	The Child Beggars (Prohibition and Rehabilitation) Bill, 1995	Miss Saroj Khaparde	12.7.1996	—	Lapsed.
902.	The Soiled and Damaged Currency Notes (Compulsory Exchange by Banks) Bill, 1995	Miss Saroj Khaparde	12.7.1996	—	Lapsed.
903.	The House Wives (Compulsory Weekly Holiday from Domestic Chores) Bill, 1996	Miss Saroj Khaparde	12.7.1996	—	Lapsed.
904.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1995	Shri E. Balanandan	12.7.1996	—	Lapsed.
905.	The Foreigners (Amendment) Bill, 1996	Shri R. Margabandu	12.7.1996	—	Lapsed.
906.	The Constitution (Amendment) Bill, 1996 (to amend article 155)	Shri R. Margabandu	12.7.1996	—	Lapsed.
907.	The Constitution (Amendment) Bill, 1996 (omission of article 356)	Shri R. Margabandu	12.7.1996	—	Lapsed.

908.	The Code of Criminal Procedure (Amendment) Bill, 1996	Shrimati Veena Verma	12.7.1996	—	Lapsed.
909.	The Constitution (Amendment) Bill, 1996 (to amend articles 330 and 332)	Shrimati Veena Verma	26.7.1996	—	Lapsed.
910.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1996	Shri Rajubhai A. Parmar	26.7.1996	—	Lapsed.
911.	The Indian Fisheries (Amendment) Bill, 1996	Shri Rajubhai A. Parmar	26.7.1996	—	Lapsed.
912.	The Women (Equal Participation in the Governance of the Nation) Bill, 1996	Miss Saroj Khaparde	26.7.1996	—	Lapsed.
913.	The Equal Status of Mother in Parental Recognition Bill, 1996	Miss Saroj Khaparde	26.7.1996	—	Lapsed.
914.	The Housemaids (Conditions of Service, Humanitarian Approach and other Welfare Measures) Bill, 1996	Miss Saroj Khaparde	26.7.1996	—	Lapsed.
915.	The Drought Prone Areas (Special Provisions) Bill, 1996	Shri Suresh Pachouri	26.7.1996	—	Lapsed.
916.	The Prohibition Bill, 1996	Shri Suresh Pachouri	26.7.1996	—	Lapsed.
917.	The Prevention to Stripping and Outraging Modesty of Women and Girls at Public Places Bill, 1996	Shri Suresh Pachouri	26.7.1996	—	Lapsed.
918.	The Senior Citizens (Proper Care, Protection and Welfare) Bill, 1996	Miss Saroj Khaparde	30.8.1996	—	Lapsed.
919.	The Girl Child (Equal Care, Compulsory Education and Other Welfare Measures) Bill, 1996	Miss Saroj Khaparde	30.8.1996	—	Lapsed.

1	2	3	4	5	6
920.	The Women Afflicted with Acquired Immuno Deficiency Syndrome (Humane Approach and Medical Care) Bill, 1996	Miss Saroj Khaparde	30.8.1996	—	Lapsed.
921.	The Child Slavery (Abolition and Rehabilitation) Bill, 1996	Shri Suresh Pachouri	30.8.1996	—	Lapsed.
922.	The National Drinking Water Scheme Bill, 1996	Shri Suresh Pachouri	30.8.1996	—	Lapsed.
923.	The Lotteries (Banning) Bill, 1996	Shri Suresh Pachouri	30.8.1996	—	Lapsed.
924.	The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 1996	Shri R. Margabandu	30.8.1996	—	Lapsed.
925.	The Reservation Bill, 1996	Miss Saroj Khaparde	13.9.1996	—	Lapsed.
926.	The Children Born of Prostitutes, Women Jail Inmates and Mentally Ill or Retarded Women (Upbringing and Welfare) Bill, 1996	Miss Saroj Khaparde	13.9.1996	—	Lapsed.
927.	The Prohibition of Religious Communal and Sectoral Political Parties and Senas Bill, 1995	Shri Gurudas Das Gupta	6.12.1996	—	Lapsed.
928.	The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal) Bill, 1996	Shri Suresh Pachouri	6.12.1996	—	Lapsed.
929.	The Abolition of Begging Bill, 1996	Shri Suresh Pachouri	6.12.1996	—	Lapsed.
930.	The Rural Electrification Bill, 1996	Shri Suresh Pachouri	6.12.1996	—	Lapsed.

931.	The Constitution (Amendment) Bill, 1996 (to amend articles 124, 217 etc.)	Shri V.N. Gadgil	6.12.1996	18.12.1998 26.2.1999 12.3.1999 3.12.1999	Withdrawn on 3.12.1999.
932.	The Disclosure of Assets by Ministers, Members of Parliament and Public Servants Bill, 1996	Shri V.N. Gadgil	6.12.1996	—	Lapsed.
933.	The Voting Rights for Indian Citizens Living Abroad Bill, 1996	Shri V.N. Gadgil	6.12.1996	—	Lapsed.
934.	The Child Welfare Bill, 1996	Shri Suresh Pachouri	20.12.1996	—	Lapsed.
935.	The Bikaneri Bhujia, Papad and other Traditional Food Products (Protection from Multinationals and Heavy Industrial Companies) Bill, 1996	Shri Ramdas Agarwal	20.12.1996	—	Lapsed.
936.	The Constitution (Amendment) Bill, 1996 (to amend the Eighth Schedule)	Shri Ramdas Agarwal	20.12.1996	—	Lapsed.
937.	The Compulsory Crop Insurance Scheme for the Desert and Drought Prone Areas Bill, 1996	Shri Ramdas Agarwal	20.12.1996	—	Lapsed.
938.	The Child Prostitution (Prevention, Rehabilitation and Welfare) Bill, 1996	Miss Saroj Khaparde	20.12.1996	—	Lapsed.
939.	The Indigent, Neglected and Homeless Widows (Rehabilitation and Welfare) Bill, 1996	Miss Saroj Khaparde	20.12.1996	—	Lapsed.
940.	The Blind and Handicapped Women and Girls (Education, Employment and Other Welfare Measures) Bill, 1996	Miss Saroj Khaparde	20.12.1996	—	Lapsed.

1	2	3	4	5	6
941.	The Bharat Itihas Samshodhak Mandal Bill, 1996	Shri V.N. Gadgil	20.12.1996	—	Lapsed.
942.	The Eradication of Unemployment Bill, 1996	Shri Suresh Pachouri	20.12.1996	28.4.2000 12.5.2000 28.7.2000 18.8.2000 24.11.2000	Withdrawn on 24.11.2000.
943.	The Public Interest Litigation (Regulation) Bill, 1996	Shri Suresh Pachouri	20.12.1996	16.5.1997 25.7.1997 12.6.1998	Withdrawn on 12.6.1998.
944.	The Hindu Marriage (Amendment) Bill, 1996	Dr. Y. Lakshmi Prasad	20.12.1996	—	Lapsed.
945.	The High Court of Karnataka (Establishment of a Permanent Bench at Hubli) Bill, 1996	Shri S.M. Krishna	21.2.1997	—	Lapsed.
946.	The Payment of Bonus (Amendment) Bill, 1996	Shri E. Balanandan	21.2.1997	—	Lapsed.
947.	The Land Acquisition (Amendment) Bill, 1997	Shri R. Margabandu	21.2.1997	22.12.2000 23.2.2001	Withdrawn on 23.2.2001.
948.	The Adoption of Children Bill, 1997	Shri M.A. Baby	21.2.1997	—	Lapsed.
949.	The Prohibition of Lavish and Extravagant Expenditure on Marriage and Birthday Celebrations Bill, 1996	Miss Saroj Khaparde	21.3.1997	—	Lapsed.
950.	The Women Agricultural Workers (Equal Wages and Basic Facilities) Bill, 1996	Miss Saroj Khaparde	21.3.1997	—	Lapsed.

951.	The Glorification of Alcoholic Liquor Consumption in Motion Pictures, Television Serials, Telefilms and Dramas (Prohibition) Bill, 1996	Miss Saroj Khaparde	21.3.1997	—	Lapsed.
952.	The Constitution (Amendment) Bill, 1997 (to amend Eighth Schedule)	Dr. Karan Singh	21.3.1997	—	Lapsed.
953.	The Cinematograph (Amendment) Bill, 1996	Shri Suresh Pachouri	21.3.1997	—	Lapsed.
954.	The Compulsory Primary Education Bill, 1996	Shri Suresh Pachouri	21.3.1997	—	Lapsed.
955.	The Slums and Jhuggi Jhopri Areas (Basic Amenities and Clearance) Bill, 1997	Shri Suresh Pachouri	21.3.1997	—	Lapsed.
956.	The Constitution (Amendment) Bill, 1997 (to amend articles 19 and 51A)	Shri Sushil Kumar Sambhajirao Shinde	21.3.1997	—	Lapsed
957.	The Prevention of Insults to National Honour (Amendment) Bill, 1997	Shri Sushil Kumar Sambhajirao Shinde	21.3.1997	—	Lapsed
958.	The Administrative Tribunals (Amendment) Bill, 1997	Dr. Y. Lakshmi Prasad	21.3.1997	—	Lapsed
959.	The Hindu Marriage (Amendment) Bill, 1997	Shri R. Margabandu	21.3.1997	4.12.1998	Withdrawn on 4.12.1998.
960.	The Indian Penal Code (Amendment) Bill, 1997	Shrimati Veena Verma	21.3.1997	—	Lapsed.
961.	The Compulsory Maintenance of National Highways and Roads Bill, 1997	Shri Suresh Pachouri	16.5.1997	—	Lapsed.

1	2	3	4	5	6
962.	The Prohibition of Using Images of Gods and Goddesses as Trade Marks Bill, 1997	Shri Suresh Pachouri	16.5.1997	—	Lapsed.
963.	The Compulsory Linking of Villages with Postal and Telegraphic Services Bill, 1997	Shri Suresh Pachouri	16.5.1997	—	Lapsed.
964.	The Representation of the People (Amendment) Bill, 1997	Prof. Ram Kapse	16.5.1997	—	Lapsed.
965.	The Code of Criminal Procedure (Amendment) Bill, 1997	Dr. Y. Lakshmi Prasad	16.5.1997	—	Lapsed.
966.	The Compulsory Maintenance and Care of Spouse, Children and Old Parents Bill, 1997	Miss Saroj Khaparde	16.5.1997	—	Lapsed.
967.	The Old Age Allowance Bill, 1997	Miss Saroj Khaparde	16.5.1997	—	Lapsed.
968.	The Prevention of False Claim of Marriage, Succession and Parenthood Bill, 1997	Miss Saroj Khaparde	16.5.1997	—	Lapsed.
969.	The Forest (Conservation) Amendment Bill, 1997	Shri Satish Pradhan	25.7.1997	—	Lapsed.
970.	The Code of Criminal Procedure (Amendment) Bill, 1997	Shri H. Hanumanthappa	25.7.1997	—	Lapsed.
971.	The State of Uttarakhand Bill, 1997	Shri Suresh Pachouri	25.7.1997	18.8.2000	Withdrawn on 18.8.2000.
972.	The Prevention of Environment Pollution by Distilleries Bill, 1997	Shri Suresh Pachouri	25.7.1997	—	Lapsed.

973.	The Banking Companies (Audit of Accounts by the Comptroller and Auditor General of India) Bill, 1997	Shri Suresh Pachouri	25.7.1997	—	Lapsed.
974.	The Electricity (Priority Supply to Rural Areas and Agriculture Sector) Bill, 1997	Miss Saroj Khaparde	25.7.1997	—	Lapsed.
975.	The Poverty Stricken and Backward Region (Development) Bill, 1997	Miss Saroj Khaparde	25.7.1997	—	Lapsed.
976.	The Press and Registration of Books (Amendment) Bill, 1997	Shri V.N. Gadgil	25.7.1997	—	Lapsed.
977.	The Compulsory Teaching of Sanskrit Language in Schools Bill, 1997	Shri V.N. Gadgil	25.7.1997	—	Lapsed.
978.	The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Visakhapatnam) Bill, 1997	Dr. Y. Lakshmi Prasad	25.7.1997	—	Lapsed.
979.	The Council of States (Amendment) Bill, 1997	Shri Sompal	25.7.1997	—	Lapsed.
980.	The House of the People (Administration) Bill, 1997	Shri Sompal	25.7.1997	—	Lapsed.
981.	The Fruit Growers of Vidarbha Region and Other Areas (Incentives and Packaging and Marketing Facilities) Bill, 1997	Miss Saroj Khaparde	12.6.1998	—	Lapsed.
982.	The Prevention of Rape of Women and Girls by Relatives and Close Acquaintances Bill, 1997	Miss Saroj Khaparde	12.6.1998	—	Lapsed.

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983.	The Cigarettes (Regulation of Production, Supply and Distribution) Amendment Bill, 1997	Shri Anantray Devshanker Dave	12.6.1998	3.12.1999	Withdrawn on 3.12.1999.
984.	The High Court of Haryana Bill, 1997	Shri Ramji Lal	12.6.1998	—	Lapsed.
985.	The Farmers (Removal of Indebtness) Bill, 1997	Shri Suresh Pachouri	12.6.1998	—	Lapsed.
986.	The Rural Labour Welfare Bill, 1997	Shri Suresh Pachouri	12.6.1998	—	Lapsed.
987.	The Prevention of Hunting in National Park and Sanctuaries Bill, 1997	Shri Suresh Pachouri	12.6.1998	—	Lapsed.
988.	The Employment of Women (Promotion) Bill, 1998	Shrimati Veena Verma	12.6.1998	—	Lapsed.
989.	The Constitution (Amendment) Bill, 1998 (to amend article 16)	Shrimati Veena Verma	12.6.1998	—	Lapsed.
990.	The Public Libraries Bill, 1998	Dr. Kartar Singh Duggal	12.6.1998	18.12.1998	Withdrawn on 18.12.1998.
991.	The Constitution (Amendment) Bill, 1998 (to amend article 74)	Dr. Y. Lakshmi Prasad	12.6.1998	—	Lapsed.
992.	The High Court of Madras (Establishment of a Permanent Bench at Madurai) Bill, 1997	Shri R. Margabandu	10.7.1998	—	Lapsed.
993.	The Supreme Court of India (Establishment of a Permanent Bench at Chennai) Bill, 1997	Shri R. Margabandu	10.7.1998	—	Lapsed.

994.	The Right to Housing Bill, 1998	Miss Saroj Khaparde	10.7.1998	—	Lapsed.
995.	The Prevention of Sexual Harassment of Women Employees at their Work Places Bill, 1998	Shrimati Kamla Sinha	10.7.1998	—	Lapsed.
996.	The Homebased Workers (Protection) Bill, 1998	Shrimati Kamla Sinha	10.7.1998	—	Lapsed.
997.	The Abolition of Capital Punishment for Women, Children and Infirm Persons Bill, 1998	Shrimati Veena Verma	10.7.1998	—	Lapsed.
998.	The Representation of the People (Amendment) Bill, 1998	Dr. Mohan Babu	24.7.1998	—	Lapsed.
999.	The Children Born of Unmarried Mothers (Determination of Paternity through DNA Tests) Bill, 1998	Shrimati Veena Verma	4.12.1998	—	Lapsed.
1000.	The Indigent Writers and Artists (Protection and Welfare) Bill, 1998	Shrimati Veena Verma	4.12.1998	—	Lapsed.
1001.	The Constitution (Amendment) Bill, 1998 (to amend article 356)	Shri R. Margabandu	4.12.1998	—	Lapsed.
1002.	The Land Acquisition (Tamil Nadu Amendment) Bill, 1997	Shri R. Margabandu	4.12.1998	22.12.2000 23.2.2001	Withdrawn on 23.2.2001.
1003.	The Constitution (Amendment) Bill, 1998 (to amend Eighth Schedule)	Dr. L.M. Singhvi	4.12.1998	10.5.2002 17.5.2002	Withdrawn on 17.5.2002.
1004.	The Constitution (Amendment) Bill, 1998 (to amend article 124)	Shri Solipeta Ramachandra Reddy	4.12.1998	—	Lapsed.
1005.	The Handloom Weavers (Viable Working Conditions and Other Welfare Measures) Bill, 1998	Shri Solipeta Ramachandra Reddy	4.12.1998	3.12.1999 28.4.2000	Withdrawn on 28.4.2000.

1	2	3	4	5	6
1006.	The Constitution (Amendment) Bill, 1998 (insertion of new article 18A)	Miss Saroj Khaparde	4.12.1998	—	Lapsed.
1007.	The Constitution (Amendment) Bill, 1998 (to amend articles 75, 164 and Tenth Schedule)	Miss Saroj Khaparde	4.12.1998	—	Lapsed.
1008.	The Representation of the People (Amendment) Bill, 1998	Dr. Y. Lakshmi Prasad	4.12.1998	—	Lapsed.
1009.	The Trade and Merchandise Marks (Amendment) Bill, 1998	Shri V.N. Gadgil	4.12.1998	—	Lapsed.
1010.	The Constitution (Amendment) Bill, 1998 (to amend article 80)	Shri P. Prabhakar Reddy	4.12.1998	—	Lapsed.
1011.	The Constitution (Amendment) Bill, 1998 (insertion of new articles 74A and 163A)	Shri P. Prabhakar Reddy	4.12.1998	—	Lapsed.
1012.	The Constitution (Amendment) Bill, 1998 (to amend article 48A)	Shri P. Prabhakar Reddy	4.12.1998	—	Lapsed.
1013.	The Mango Growers of Andhra Pradesh and Other Areas (Marketing and Other Facilities) Bill, 1998	Dr. Y. Lakshmi Prasad	18.12.1998	—	Lapsed.
1014.	The Constitution (Amendment) Bill, 1998 (to amend articles 269, 270 etc.)	Shri C. Ramachandraiah	18.12.1998	23.2.2001	Withdrawn on 23.2.2001.
1015.	The Crop Insurance Corporation Bill, 1998	Shri C. Ramachandraiah	18.12.1998	—	Lapsed.

1016.	The Motor Vehicles (Amendment) Bill, 1998	Miss Saroj Khaparde	18.12.1998	—	Lapsed.
1017.	The Paan Masala and Other Tobacco Products (Prohibition and Distribution) Bill, 1998	Shri Santosh Bagrodia	18.12.1998	—	Lapsed.
1018.	The Central Universities (Amendment) Bill, 1998	Shrimati Veena Verma	18.12.1998	—	Lapsed.
1019.	The News Papers (Price and Page) Bill, 1998	Shri V.N. Gadgil	18.12.1998	—	Lapsed.
1020.	The Constitution (Amendment) Bill, 1998 (to amend article 348)	Shri Suresh Pachouri	18.12.1998	—	Lapsed.
1021.	The Prevention of Insults to National Honour (Amendment) Bill, 1998	Shri Suresh Pachouri	18.12.1998	—	Lapsed.
1022.	The Promotion and Protection of Secularism Bill, 1998	Shri Suresh Pachouri	18.12.1998	—	Lapsed.
1023.	The Cyclone Prone Coastal Areas (Special Financial Package for Development and Miscellaneous Provisions) Bill, 1998	Shri Solipeta Ramachandra Reddy	18.12.1998	—	Lapsed.
1024.	The Constitution (Amendment) Bill, 1999 (insertion of article 16A)	Dr. Y. Radha Krishna Murthy	26.2.1999	—	Lapsed.
1025.	The Constitution (Amendment) Bill, 1999 (insertion of article 30A)	Shri P. Prabhakar Reddy	12.3.1999	—	Lapsed.
1026.	The Small and Marginal Farmers (Welfare) Bill, 1999	Shri Solipeta Ramachandra Reddy	12.3.1999	—	Lapsed.
1027.	The Supreme Court of India (Establishment of a Permanent Bench at Nagpur) Bill, 1999	Miss Saroj Khaparde	12.3.1999	—	Lapsed.

1	2	3	4	5	6
1028.	The Code of Criminal Procedure (Amendment) Bill, 1999	Shrimati Saroj Dubey	12.3.1999	—	Lapsed.
1029.	The Indian Penal Code (Amendment) Bill, 1999	Shrimati Saroj Dubey	12.3.1999	—	Lapsed.
1030.	The Constitution (Amendment) Bill, 1999 (to amend Seventh Schedule)	Shri C. Ramachandraiah	3.12.1999	—	Lapsed.
1031.	The Constitution (Amendment) Bill, 1999 (insertion of article 9A)	Shri C. Ramachandraiah	3.12.1999	—	President withheld the recommendation under article 117(3) of the Constitution.
1032.	The Constitution (Amendment) Bill, 1999 (insertion of article 151A)	Shri C. Ramachandraiah	3.12.1999	—	Lapsed.
1033.	The Abolition of Begging Bill, 1999	Shri P. Prabhakar Reddy	3.12.1999	—	Lapsed.
1034.	The Commissions of Inquiry (Amendment) Bill, 1999	Shri P. Prabhakar Reddy	3.12.1999	—	Lapsed.
1035.	The Agricultural Workers (Provisions for Continuous Employment, Conditions of Service and Welfare Measures) Bill, 1999	Shri Solipeta Ramachandra Reddy	3.12.1999	—	Lapsed.
1036.	The Agricultural Produce (Remunerative Support Prices and Miscellaneous Provisions) Bill, 1999	Shri Solipeta Ramachandra Reddy	3.12.1999	—	Lapsed.
1037.	The Constitution (Amendment) Bill, 1999 (insertion of new article 21A)	Shri Santosh Bagrodia	3.12.1999	22.11.2002 21.2.2003 24.4.2003 25.7.2003	Withdrawn on 25.7.2003.

1038.	The Economic Offences (Prevention of Arrest on Mere Suspicion) Bill, 1999	Shri Santosh Bagrodia	3.12.1999	—	Lapsed.
1039.	The Employment of Women (Relaxation of Conditions of Eligibility) Bill, 1999	Shrimati Veena Verma	3.12.1999	—	Lapsed.
1040.	The Child Labour in Hazardous Employment (Abolition, Rehabilitation and Welfare) Bill, 1999	Shrimati Veena Verma	3.12.1999	—	Lapsed.
1041.	The Exit Poll (Prohibition of Publication and Broadcasting During Elections) Bill, 1999	Shri Gurudas Das Gupta	3.12.1999	—	Lapsed.
1042.	The Constitution (Amendment) Bill, 1999 (to amend article 85)	Shri Gurudas Das Gupta	3.12.1999	—	Lapsed.
1043.	The Constitution (Scheduled Tribes) Orders (Amendment) Bill, 1999	Shri Eduardo Faleiro	3.12.1999	—	Lapsed.
1044.	The Prohibition of Smoking Bill, 1999	Shri Kartar Singh Duggal	28.4.2000	24.11.2000 22.12.2000	Negatived on 22.12.2000.
1045.	The Reservation of Posts in Services and Seats in Educational Institutions for People belonging to Economically Backward Areas Bill, 1999	Shri Suresh Pachouri	28.4.2000	—	Lapsed.
1046.	The Free Medical and Engineering Education to the Deserving Poor Students Bill, 1999	Shri Suresh pachouri	28.4.2000	—	Lapsed.
1047.	The Prevention of Communalisation and Saffronisation of Bureaucracy Bill, 2000	Shri Suresh Pachouri	28.4.2000	—	Lapsed.

1	2	3	4	5	6
1048.	The Prevention of Production, Distribution and Sale of Synthetic Milk Bill, 1999	Shri Solipeta Ramachandra Reddy	28.4.2000	—	Lapsed.
1049.	The Neglected, Abandoned and Indigent Widows (Welfare) Bill, 2000	Shri Solipeta Ramachandra Reddy	28.4.2000	—	Lapsed.
1050.	The Constitution (Amendment) Bill, 2000 (to amend Tenth Schedule)	Shri Solipeta Ramachandra Reddy	28.4.2000	—	Lapsed.
1051.	The Constitution (Amendment) Bill, 1999 (to amend articles 28A, 35A and Ninth Schedule)	Shri Eduardo Faleiro	28.4.2000	—	Lapsed.
1052.	The Representation of the People (Amendment) Bill, 1999	Shri Eduardo Faleiro	28.4.2000	—	Lapsed.
1053.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2000	Shri Eduardo Faleiro	28.4.2000	—	Lapsed.
1054.	The Code of Criminal Procedure (Amendment) Bill, 2000	Shri C.P. Thirunavukkarasu	28.4.2000	23.2.2001	Withdrawn on 23.2.2001.
1055.	The Council of States (Administration) Bill, 1999	Dr. Y. Lakshmi Prasad	12.5.2000	—	Lapsed.
1056.	The Girl Child (Compulsory Education and Welfare) Bill, 2000	Shri S.S. Ahluwalia	12.5.2000	—	Lapsed.
1057.	The Religious Conversions (Prohibition of Allurement and Use of Coercive Methods) Bill, 2000	Shri S.S. Ahluwalia	12.5.2000	—	Lapsed.

1058.	The Compulsory Vocational Education Bill, 2000	Shri S.S. Ahluwalia	12.5.2000	—	Lapsed.
1059.	The Constitution (Amendment) Bill, 1999 (to amend article 174)	Shri Rajnath Singh 'Surya'	28.7.2000	—	Lapsed.
1060.	The Constitution (Amendment) Bill, 1999 (to amend articles 1 and 85)	Shri Rajnath Singh 'Surya'	28.7.2000	—	Lapsed.
1061.	The Constitution (Amendment) Bill, 1999 (to amend articles 58, 66 etc.)	Shri Amar Singh	28.7.2000	—	Lapsed.
1062.	The Public Finance Institutions (Obligation as to Fidelity and Secrecy) Amendment Bill, 1999	Shri Suresh Pachouri	28.7.2000	—	Lapsed.
1063.	The Prevention of Communalisation of Education, History, Heritage and Educational Institutions Bill, 2000	Shri Suresh Pachouri	28.7.2000	—	Lapsed.
1064.	The Prevention of Communalisation of Education and Educational Institutions Bill, 2000	Shri Eduardo Faleiro	28.7.2000	—	Lapsed.
1065.	The Constitution (Amendment) Bill, 2000 (to amend article 80)	Shri Sanjay Nirupam	18.8.2000	—	Lapsed.
1066.	The Constitution (Amendment) Bill, 2000 (to amend article 371)	Shri Karnendu Bhattacharjee	18.8.2000	—	Lapsed.
1067.	The Prevention of Insults to National Honour (Amendment) Bill, 2000	Shri Karnendu Bhattacharjee	18.8.2000	—	Lapsed.
1068.	The Guwahati High Court (Establishment of Permanent Bench at Silchar) Bill, 2000	Shri Karnendu Bhattacharjee	18.8.2000	—	Lapsed.

1	2	3	4	5	6
1069.	The Scheduled Castes and Scheduled Tribes (Reservation in Services) Bill, 2000	Shri R.S. Gavai	18.8.2000	—	Lapsed.
1070.	The Scheduled Castes and Scheduled Tribes (Reservation for Admission in All Courses of Study and Facilities in the Educational Institutions) Bill, 2000	Shri R.S. Gavai	18.8.2000	17.12.2004 6.5.2005	Withdrawn on 6.5.2005.
1071.	The Constitution (Amendment) Bill, 2000 (to amend article 15)	Shri R.S. Gavai	18.8.2000	—	Lapsed.
1072.	The Compulsory Desiltation of Dams and Rivers Bill, 2000	Shri S.S. Ahluwalia	18.8.2000	—	Lapsed.
1073.	The Constitution (Amendment) Bill, 2000 (to amend articles 124 and 214)	Shri S.S. Ahluwalia	18.8.2000	—	Lapsed.
1074.	The Farmers (Old Age Allowance) Bill, 2000	Shri Solipeta Ramachandra Reddy	18.8.2000	—	Lapsed.
1075.	The Population Control Bill, 2000	Shri Rajeev Shukla	18.8.2000	24.8.2001 7.12.2001	Withdrawn on 7.12.2001.
1076.	The Constitution (Amendment) Bill, 2000 (to amend article 29)	Shri Suresh Pachouri	18.8.2000	—	Lapsed.
1077.	The Constitution (Amendment) Bill, 2000 (to amend article 171)	Shri K.C. Kondaiah	24.11.2000	—	Lapsed.
1078.	The Constitution (Amendment) Bill, 2000 (to amend article 198)	Shri K.C. Kondaiah	24.11.2000	—	Lapsed.
1079.	The Constitution (Amendment) Bill, 2000 (to amend Seventh Schedule)	Shri K.C. Kondaiah	24.11.2000	—	Lapsed.

1080.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2000	Shri R.S. Gavai	24.11.2000	—	Lapsed.
1081.	The Indian Penal Code (Amendment) Bill, 2000	Shri R.S. Gavai	24.11.2000	—	Lapsed.
1082.	The High Court of Gujarat (Establishment of a Permanent Bench at Rajkot) Bill, 2000	Shri Lalitbhai Mehta	24.11.2000	10.8.2001 24.8.2001	Withdrawn on 24.8.2001.
1083.	The Farmers Affected by Natural Calamities (Adequate Compensation of Miscellaneous Provisions) Bill, 2000	Dr. Dasari Narayana Rao	24.11.2000	—	Lapsed.
1084.	The Fishermen (Protection and Welfare) Bill, 2000	Dr. Dasari Narayana Rao	24.11.2000	—	Lapsed.
1085.	The Drought Prone, Poor Backward Areas (Development on Priority) Bill, 2000	Dr. Dasari Narayana Rao	24.11.2000	—	Lapsed.
1086.	The Universalisation of Girls' Education Bill, 2000	Shri Suresh Pachouri	24.11.2000	—	Lapsed.
1087.	The Environment Protection (Amendment) Bill, 2000	Shri Suresh Pachouri	24.11.2000	—	Lapsed.
1088.	The Constitution (Amendment) Bill, 1999 (to amend article 171)	Shri P. Prabhakar Reddy	22.12.2000	—	Lapsed.
1089.	The Constitution (Amendment) Bill, 2000 (to amend article 324)	Shri P. Prabhakar Reddy	22.12.2000	—	Lapsed.
1090.	The Small Family Norms (Incentives) Bill, 2000	Shri P. Prabhakar Reddy	22.12.2000	—	Lapsed.

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1091.	The Control of Population Bill, 2000	Shri Karnendu Bhattacharjee	22.12.2000	—	Lapsed.
1092.	The Constitution (Amendment) Bill, 2000 (insertion of new article 21A)	Shri Karnendu Bhattacharjee	22.12.2000	—	Lapsed.
1093.	The Constitution (Amendment) Bill, 2000 (substitution of new article 120)	Shri Karnendu Bhattacharjee	22.12.2000	—	Lapsed.
1094.	The Forest Conservation (Amendment) Bill, 2000	Shri R.S. Gavai	22.12.2000	—	Lapsed.
1095.	The Constitution (Amendment) Bill, 2000 (insertion of article 16A)	Shri Rumandla Raamachandrayya	22.12.2000	—	Lapsed.
1096.	The Old Persons (Old Age Allowance and Rehabilitation) Bill, 2000	Shri Rumandla Raamachandrayya	22.12.2000	—	Lapsed.
1097.	The Abolition of Child Labour Bill, 2000	Shri Rumandla Raamachandrayya	22.12.2000	—	Lapsed.
1098.	The Constitution (Amendment) Bill, 2000 (to amend articles 85, 123, 174 etc.)	Shri S.S. Ahluwalia	22.12.2000	—	Lapsed.
1099.	The Prevention of Cow Slaughter Bill, 2000	Shri S.S. Ahluwalia	22.12.2000	—	Lapsed.
1100.	The Constitution (Amendment) Bill, 2000 (to amend articles 343, 348 and 351)	Shri S.S. Ahluwalia	22.12.2000	—	Lapsed.
1101.	The High Court of Karnataka (Establishment of Permanent Bench at Dharwar) Bill, 2000	Shri K.B. Krishna Murthy	22.12.2000	—	Lapsed.

1102.	The Prevention of Domestic Violence Against Women and Girls Bill, 2000	Shri Santosh Bagrodia	22.12.2000	—	Lapsed.
1103.	The Shahtoosh Shawls (Prevention of Sale and Possession) Bill, 2000	Shri Santosh Bagrodia	22.12.2000	—	Lapsed.
1104.	The Payment of Unemployment Allowance Bill, 2000	Shri Dipankar Mukherjee	22.12.2000	27.7.2001 10.8.2001	Withdrawn on 10.8.2001.
1105.	The High Court of Gujarat (Establishment of a Permanent Bench at Surat) Bill, 2001	Shrimati Savita Sharda	23.2.2001	19.12.2003	Withdrawn on 19.12.2003.
1106.	The Constitution (Amendment) Bill, 2001 (to amend article 130)	Shri Rumandla Raamachandrayya	23.2.2001	—	Lapsed.
1107.	The National Commission for the Aged Bill, 2001	Dr. Karan Singh	23.2.2001	6.5.2005 29.7.2005	Withdrawn on 29.7.2005.
1108.	The Constitution (Amendment) Bill, 2001 (to amend articles 103, 192 and substitution of new schedule for the Tenth Schedule)	Shri S. Ramachandran Pillai	23.2.2001	—	Lapsed.
1109.	The Constitution (Amendment) Bill, 2001 (to amend articles 19 and 24)	Shri Ranganath Misra	27.7.2001	—	Lapsed.
1110.	The Representation of the People (Amendment) Bill, 2001	Shri Rajnath Singh 'Surya'	27.7.2001	—	Lapsed.
1111.	The Indian Penal Code (Amendment) Bill, 2001	Shri Rajnath Singh 'Surya'	27.7.2001	—	Lapsed.
1112.	The Family Welfare and Control of Population Bill, 2001	Shri K.B. Krishna Murthy	27.7.2001	—	Lapsed.
1113.	The Prevention of Abuse of Girl Child Bill, 2001	Shri K.B. Krishna Murthy	27.7.2001	—	Lapsed.

1	2	3	4	5	6
1114.	The Prevention of Hoarding and Profiteering Bill, 2001	Shri Suresh Pachouri	27.7.2001	—	Lapsed.
1115.	The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2001	Shri Suresh Pachouri	27.7.2001	—	Lapsed.
1116.	The Constitution (Amendment) Bill, 2001 (to amend articles 84 and 173)	Shri Suresh Pachouri	27.7.2001	—	Lapsed.
1117.	The Welfare of Craftsman and Artisans Bill, 2001	Shri Rumandla Raamachandrayya	27.7.2001	—	Lapsed.
1118.	The Population Control Bill, 2001	Shri Rumandla Raamachandrayya	27.7.2001	—	Lapsed.
1119.	The Free and Compulsory Education to Girls Belonging to Families Living Below Poverty Line Bill, 2001	Shri Rumandla Raamachandrayya	27.7.2001	—	Lapsed.
1120.	The Constitution (Amendment) Bill, 2001 (to amend article 80)	Shri Satish Pradhan	27.7.2001	—	Lapsed.
1121.	The Constitution (Amendment) Bill, 2001 (insertion of new articles 75A and 164A)	Shri Satish Pradhan	27.7.2001	—	Lapsed.
1122.	The Illegal Immigrants (Identification and Deportation) Bill, 2001	Shri Satish Pradhan	27.7.2001	—	Lapsed.
1123.	The Public Financial Institutions (Conversion of Loans to Companies into Equity Share Capital) Bill, 2001	Shri S.S. Ahluwalia	27.7.2001	—	Lapsed.

1124.	The Consumers Goods (Publication of Price with Advertisement) Bill, 2001	Shri S.S. Ahluwalia	27.7.2001	—	Lapsed.
1125.	The Working Journalists Welfare Fund Bill, 2001	Shri S.S. Ahluwalia	27.7.2001	—	Lapsed.
1126.	The Compulsory Voting Bill, 2001	Shri C.P. Thirunavukkarasu	27.7.2001	—	Lapsed.
1127.	The Constitution (Amendment) Bill, 2001 (insertion of new article 21A)	Prof. (Shrimati) Bharati Ray	27.7.2001	—	Lapsed.
1128.	The Street Children (Protection of Rights) Bill, 2001	Dr. Karan Singh	27.7.2001	—	Lapsed.
1129.	The Indigenous Domestic Industries (Protection from Multinational Companies) Bill, 2001	Shri Santosh Bagrodia	27.7.2001	—	Lapsed.
1130.	The High Court of Tripura Bill, 2001	Shri Khagen Das	27.7.2001	—	Lapsed.
1131.	The Jute Packaging Materials (Compulsory Use in Packing Commodities) Bill, 2001	Shri Vijay Singh Yadav	27.7.2001	—	Lapsed.
1132.	The Constitution (Amendment) Bill, 2000 (to amend Eighth Schedule)	Shri K.C. Kondaiah	10.8.2001	—	Lapsed.
1133.	The Constitution (Amendment) Bill, 2001 (to amend articles 200 and 201)	Shri K.C. Kondaiah	10.8.2001	—	Lapsed.
1134.	The Constitution (Amendment) Bill, 2001 (to amend article 276)	Shri K.C. Kondaiah	10.8.2001	—	Lapsed.
1135.	The Hawkers, Vendors, Rickshaw Pullers and Roadside Mechanics (Freedom of Earning Livelihood) Bill, 2001	Dr. Dasari Narayana Rao	10.8.2001	—	Lapsed.
1136.	The Children of Pavement Dwellers and Sex Workers (Prevention of Abuse and Welfare Measures) Bill, 2001	Dr. Dasari Narayana Rao	10.8.2001	—	Lapsed.

1	2	3	4	5	6
1137.	The Girl Child Born of Parents Living Below Poverty Line (Special Provisions for Upbringing and Welfare) Bill, 2001	Dr. Dasari Narayana Rao	10.8.2001	—	Lapsed.
1138.	The Prohibition of Publication of Pre-Election Survey Bill, 2001	Shri P. Prabhakar Reddy	10.8.2001	—	Lapsed.
1139.	The Foreign Aids Fund of India (Regulation) Bill, 2001	Shri P. Prabhakar Reddy	10.8.2001	—	Lapsed.
1140.	The Securities and Exchange Board of India (Amendment) Bill, 2001	Shri P. Prabhakar Reddy	10.8.2001	—	Lapsed.
1141.	The Constitution (Amendment) Bill, 2001 (to amend articles 74, 75, 163 and 164)	Shri R.S. Gavai	10.8.2001	—	Lapsed.
1142.	The Constitution (Amendment) Bill, 2001 (insertion of new Chapter IIIA and to amend article 123 etc.)	Shri S. Ramachandran Pillai	10.8.2001	—	Lapsed.
1143.	The Constitution (Amendment) Bill, 2001 (to amend articles 75, 84, 99, 124, 148, 164, 173 etc.)	Shri Ravi Shankar Prasad	10.8.2001	—	Lapsed.
1144.	The Domestic Violence (Prevention) Bill, 2001	Shrimati Sarala Maheshwari	7.12.2001	19.7.2002 22.11.2002	Negatived on 22.11.2002.
1145.	The Prevention of Corruption (Amendment) Bill, 2001	Shri S. Ramachandran Pillai	7.12.2001	—	Lapsed.
1146.	The Constitution (Amendment) Bill, 2001 (to amend Eighth Schedule)	Dr. Karan Singh	7.12.2001	10.5.2002	Withdrawn on 10.5.2002.

1147.	The Reservation of Agro Based Industries for the Co-operatives of Unemployed Youth Bill, 2001	Shri Suresh Pachouri	7.12.2001	—	Lapsed.
1148.	The Children of Parents Living Below Poverty Line (Special Educational Facilities) Bill, 2001	Shri Suresh Pachouri	7.12.2001	—	Lapsed.
1149.	The Welfare of Handicapped and Mentally Retarded Children Bill, 2001	Shri Suresh Pachouri	7.12.2001	—	Lapsed.
1150.	The Working Children (Welfare and Rehabilitation) Bill, 2001	Shri S.S. Ahluwalia	7.12.2001	—	Lapsed.
1151.	The Maintenance of Food, Potable Water and Fodder Supplies in Drought Affected Areas Bill, 2001	Shri S.S. Ahluwalia	7.12.2001	—	Lapsed.
1152.	The Special Educational Facilities for Children of Manual Scavengers Bill, 2001	Shri S.S. Ahluwalia	7.12.2001	—	Lapsed.
1153.	The National Commission for Natural Disaster Management Bill, 2001	Shri Rumandla Raamachandrayya	7.12.2001	—	Lapsed.
1154.	The Banning of Fake Educational Institutions Bill, 2001	Shri Rumandla Raamachandrayya	7.12.2001	—	Lapsed.
1155.	The Reservation of Seats in Educational and Technical Educational Institutions for Children of People Living Below Poverty Line Bill, 2001	Shri Rumandla Raamachandrayya	7.12.2001	—	Lapsed.
1156.	The Compulsory Roof-Top Rainwater Harvesting Bill, 2001	Dr. Dasari Narayana Rao	10.5.2002	—	Lapsed.

1	2	3	4	5	6
1157.	The Coastal Areas Vulnerable to Cyclone (Establishment of Early Warning Centers and Introduction of Disaster Resistant Construction Techniques) Bill, 2001	Dr. Dasari Narayana Rao	10.5.2002	—	Lapsed.
1158.	The Removal of Homelessness Bill, 2001	Dr. Dasari Narayana Rao	10.5.2002	—	Lapsed.
1159.	The Agriculture Workers Welfare Bill, 2001	Shri S. Ramachandran Pillai	10.5.2002	—	Lapsed.
1160.	The Constitution (Amendment) Bill, 2002 (to amend article 174)	Shri C.P. Thirunavukkarasu	10.5.2002	—	Lapsed.
1161.	The Government of Union Territories (Amendment) Bill, 2002	Shri C.P. Thirunavukkarasu	10.5.2002	—	Lapsed.
1162.	The High Court of Madras (Establishment of a Permanent Bench at Pondicherry) Bill, 2002	Shri C.P. Thirunavukkarasu	10.5.2002	—	Lapsed.
1163.	The Constitution (Amendment) Bill, 2002 (insertion of new articles 21A and 21B)	Shri Rumandla Raamachandrayya	10.5.2002	—	Lapsed.
1164.	The Prevention of Sale of Children in the Garb of Adoption Bill, 2002	Shri Rumandla Raamachandrayya	10.5.2002	—	Lapsed.
1165.	The Regulation of Computer Training Centres Bill, 2002	Shri Rumandla Raamachandrayya	10.5.2002	—	Lapsed.
1166.	The Freedom of Childhood Bill, 2002	Shri S.S. Ahluwalia	10.5.2002	—	Lapsed.
1167.	The Maintenance of Uninterrupted Power Supply to Industries of Backward States Bill, 2002	Shri S.S. Ahluwalia	10.5.2002	—	Lapsed.

1168.	The Blind and Physically Handicapped Persons (Rehabilitation, Employment and Welfare) Bill, 2002	Shri S.S. Ahluwalia	10.5.2002	—	Lapsed.
1169.	The Industrial Disputes (Amendment) Bill, 2002	Shri Ramachandra Khuntia	10.5.2002	—	Lapsed.
1170.	The Contract Labour (Regulation and Abolition) Amendment Bill, 2002	Shri Ramachandra Khuntia	10.5.2002	—	Lapsed.
1171.	The Payment of Bonus (Amendment) Bill, 2002	Shri Ramachandra Khuntia	10.5.2002	—	Lapsed.
1172.	The Population Control Bill, 2002	Dr. T. Subbarami Reddy	17.5.2002	—	Lapsed.
1173.	The Compulsory Voting Bill, 2002	Dr. T. Subbarami Reddy	17.5.2002	—	Lapsed.
1174.	The Cinematograph (Amendment) Bill, 2002	Dr. T. Subbarami Reddy	17.5.2002	—	Lapsed.
1175.	The Drought Prone Areas (Special Provisions) Bill, 2002	Shri Suresh Pachouri	17.5.2002	—	Lapsed.
1176.	The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal) Bill, 2002	Shri Suresh Pachouri	17.5.2002	—	Lapsed.
1177.	The Slums and Jhuggi-Jhopri Areas (Basic Amenities and Clearance) Bill, 2002	Shri Suresh Pachouri	17.5.2002	—	Lapsed.
1178.	The Women Victims of Atrocities (Rehabilitation) Bill, 2002	Shri K.B. Krishna Murthy	19.7.2002	—	Lapsed.
1179.	The Disaster Management Bill, 2002	Shri K.B. Krishna Murthy	19.7.2002	—	Lapsed.
1180.	The Constitution (Amendment) Bill, 2002 (insertion of new article 318A)	Shri K.B. Krishna Murthy	19.7.2002	—	Lapsed.

1	2	3	4	5	6
1181.	The Child Slavery (Abolition and Rehabilitation) Bill, 2002	Shri Suresh Pachouri	19.7.2002	—	Lapsed.
1182.	The Farmers (Removal of Indebtedness) Bill, 2002	Shri Suresh Pachouri	19.7.2002	—	Lapsed.
1183.	The Representation of the People (Amendment) Bill, 2002	Shri P. Prabhakar Reddy	19.7.2002	—	Lapsed.
1184.	The Eradication of Unemployment Bill, 2002	Shri P. Prabhakar Reddy	19.7.2002	—	Lapsed.
1185.	The Tourism Promotion Bill, 2002	Shri P. Prabhakar Reddy	19.7.2002	—	Lapsed.
1186.	The Payment of Wages (Amendment) Bill, 2002	Shri Ramachandra Khuntia	22.11.2002	—	Lapsed.
1187.	The Constitution (Amendment), Bill, 2002 (insertion of article 18A)	Shri S.S. Ahluwalia	22.11.2002	—	Lapsed.
1188.	The Free Educational and Hostel Facilities for the Students belonging to Scheduled Castes, Scheduled Tribes and Economically Backward Classes Bill, 2002	Shri S.S. Ahluwalia	22.11.2002	—	Lapsed.
1189.	The Infirm and Destitute Persons (Maintenance and Rehabilitation) Bill, 2002	Shri S.S. Ahluwalia	22.11.2002	—	Lapsed.
1190.	The Prevention of Insults to National Honour (Amendment) Bill, 2002	Shri Karnendu Bhattacharjee	22.11.2002	—	Lapsed.
1191.	The Guwahati High Court (Establishment of a Permanent Bench at Silchar) Bill, 2002	Shri Karnendu Bhattacharjee	22.11.2002	—	Lapsed.

1192.	The Constitution (Amendment) Bill, 2002 (insertion of article 371J)	Shri Karnendu Bhattacharjee	22.11.2002	—	Lapsed.
1193.	The Property Rights of Women and Girls Bill, 2002	Shrimati Kum Kum Rai	22.11.2002	9.7.2004 3.12.2004	Withdrawn on 3.12.2004
1194.	The Prevention of Sexual Abuse and Harassment of Women and Girls at Work Places Bill, 2002	Shrimati Kum Kum Rai	22.11.2002	—	Lapsed.
1195.	The Constitution (Amendment) Bill, 2002 (to amend article 3)	Shrimati Kum Kum Rai	22.11.2002	—	President withheld the recommendation under article 117(3) of Constitution.
1196.	The Prevention of Ragging in Colleges and Institutions Bill, 2002	Shri Santosh Bagrodia	22.11.2002	—	Lapsed.
1197.	The Cultural Workers Welfare Fund Bill, 2002	Shri Kartar Singh Duggal	22.11.2002	—	Lapsed.
1198.	The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Vijayawada) Bill, 2002	Shri K. Rama Mohana Rao	20.12.2002	—	Lapsed.
1199.	The National Child Welfare Board Bill, 2002	Shrimati Ambika Soni	20.12.2002	—	Lapsed.
1200.	The Exit Poll (Prohibition of Publication and Broadcasting during Elections) Bill, 2002	Shri Rumandla Raamachandrayya	20.12.2002	—	Lapsed.
1201.	The Constitution (Amendment) Bill, 2002 (insertion of article 16A)	Shri Rumandla Raamachandrayya	20.12.2002	—	Lapsed.
1202.	The Electronic and Print Media Journalists' Welfare Fund Bill, 2002	Shri Rumandla Raamachandrayya	20.12.2002	—	Lapsed.

1	2	3	4	5	6
1203.	The National Non-Conventional Energy Sources Promotion Board Bill, 2002	Shri K.B. Krishna Murthy	20.12.2002	—	Lapsed.
1204.	The National Commission for Monitoring National Water Policy Bill, 2002	Shri K.B. Krishna Murthy	20.12.2002	—	Lapsed.
1205.	The Code of Criminal Procedure (Amendment) Bill, 2002	Shri K.B. Krishna Murthy	20.12.2002	—	Lapsed.
1206.	The Children of Parents Living Below Poverty Line (Special Educational Facilities) Bill, 2002	Shri Suresh Pachouri	20.12.2002	—	Lapsed.
1207.	The Hindu Succession (Amendment) Bill, 2002	Shri Suresh Pachouri	20.12.2002	—	Lapsed.
1208.	The Constitution (Amendment) Bill, 2002 (insertion of article 19A)	Shri Suresh Pachouri	20.12.2002	—	Lapsed.
1209.	The Constitution (Amendment) Bill, 2002 (to amend article 275)	Shri P. Prabhakar Reddy	20.12.2002	—	Lapsed.
1210.	The Constitution (Amendment) Bill, 2002 (to amend article 323B)	Shrimati S. Gokula Indira	20.12.2002	—	Lapsed.
1211.	The Code of Criminal Procedure (Amendment) Bill, 2002	Shrimati S. Gokula Indira	20.12.2002	—	Lapsed.
1212.	The Code of Criminal Procedure (Second Amendment) Bill, 2002	Shrimati S. Gokula Indira	20.12.2002	—	Lapsed.
1213.	The Constitution (Amendment) Bill, 2002 (insertion of new articles 21A and 21B)	Shri P.K. Maheshwari	21.02.2003	—	Lapsed.
1214.	The Free Education Bill, 2002	Shri P.K. Maheshwari	21.2.2003	—	Lapsed.

1215.	The Social Security for Senior Citizens Bill, 2003	Shri K.B. Krishna Murthy	21.2.2003	—	Lapsed.
1216.	The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 2003	Shri K.B. Krishna Murthy	21.2.2003	—	Lapsed.
1217.	The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2003	Shri N.K. Premachandran	21.2.2003	—	Lapsed.
1218.	The Children (Compulsory Learning and Imparting Basic Education in Mother Tongue) Bill, 2003	Dr. C. Narayana Reddy	21.2.2003	—	Lapsed.
1219.	The Employment Bill, 2002	Dr. T. Subbarami Reddy	25.4.2003	—	Lapsed.
1220.	The Constitution (Amendment) Bill, 2002 (to amend article 124)	Dr. T. Subbarami Reddy	25.4.2003	—	Lapsed.
1221.	The Compulsory Registration of Marriages Bill, 2002	Dr. T. Subbarami Reddy	25.4.2003	—	Lapsed.
1222.	The Constitution (Amendment) Bill, 2003 (to amend article 171)	Shri K.B. Krishna Murthy	25.4.2003	—	Lapsed.
1223.	The Hindu Marriage (Amendment) Bill, 2003	Shrimati Bimba Raikar	25.4.2003	5.12.2003	Withdrawn on 5.12.2003.
1224.	The Women and Girls (Prevention of Stripping, Teasing, Molestation, Branding as Witches and Offering as Devadasis) Bill, 2003	Shrimati Bimba Raikar	25.4.2003	5.12.2003 19.12.2003	Withdrawn on 19.12.2003.
1225.	The Prohibition of Use of Plastic Bags for Packaging Edible Items Bill, 2003	Shri Santosh Bagrodia	25.4.2003	—	Lapsed.

1	2	3	4	5	6
1226.	The Children (Rights, Facilities and Welfare) Bill, 2003	Shri Santosh Bagrodia	25.4.2003	—	Lapsed.
1227.	The Destitute and Needy Senior Citizens (Care, Protection and Welfare) Bill, 2003	Shri Santosh Bagrodia	25.4.2003	—	Lapsed.
1228.	The Prevention of Food Adulteration (Amendment) Bill, 2003	Shrimati Saroj Dubey	25.4.2003	—	Lapsed.
1229.	The National Commission for Homeless Children Bill, 2003	Shrimati Saroj Dubey	25.4.2003	—	Lapsed.
1230.	The Computer and Management Training Centres (Regulation and Control) Bill, 2003	Shri Manoj Bhattacharya	25.4.2003	—	Lapsed.
1231.	The Cinematograph (Amendment) Bill, 2003	Shri Manoj Bhattacharya	25.4.2003	—	Lapsed.
1232.	The Fruit Growers of Hilly Areas (Incentives, Packaging and Marketing Facilities) Bill, 2003	Shri Kripal Parmar	25.4.2003	—	Lapsed.
1233.	The Promotion of Tourism in Hilly Areas Bill, 2003	Shri Kripal Parmar	25.4.2003	—	Lapsed.
1234.	The Control of Population Bill, 2003	Shri Karnendu Bhattacharjee	9.5.2003	—	Lapsed.
1235.	The Constitution (Amendment) Bill, 2003 (substitution of new article for article 120)	Shri Karnendu Bhattacharjee	9.5.2003	—	Lapsed.

1236.	The Reservation of Posts in Government Services and Seats in Educational Institutions for Economically Weaker Sections and People Living Below Poverty Line Bill, 2003	Shri S.S. Ahluwalia	9.5.2003	—	Lapsed.
1237.	The Cyclone, Earthquake and Flood Victims (Financial Relief and Rehabilitation) Bill, 2003	Shri S.S. Ahluwalia	9.5.2003	—	Lapsed.
1238.	The Old Persons (Protection and Welfare) Bill, 2003	Shri S.S. Ahluwalia	9.5.2003	—	Lapsed.
1239.	The Rural Electrification Bill, 2003	Shri Suresh Pachouri	9.5.2003	—	Lapsed.
1240.	The Free Medical and Engineering Education to Deserving Poor Students Bill, 2003	Shri Suresh Pachouri	9.5.2003	—	Lapsed.
1241.	The Rural Labour Welfare Fund Bill, 2003	Shri Suresh Pachouri	9.5.2003	—	Lapsed.
1242.	The Solar Energy (Mandatory Use in Buildings) Bill, 2003	Shri Aimaduddin Ahmed Khan (Durru)	9.5.2003	—	Lapsed.
1243.	The National Commission for Safe Food and Water Bill, 2003	Shri Khan Ghufuran Zahidi	9.5.2003	25.7.2003 5.12.2003	Withdrawn on 5.12.2003.
1244.	The Legal Services Authorities (Amendment) Bill, 2002	Shri N. K. Premachandran	25.7.2003	—	Lapsed.
1245.	The Constitution (Amendment) Bill, 2003 (to amend article 202)	Shri K.B. Krishna Murthy	25.7.2003	—	Lapsed.
1246.	The Constitution (Amendment) Bill, 2003 (to amend article 371J)	Shri K. B. Krishna Murthy	25.7.2003	—	Lapsed.
1247.	The Compulsory Military Training to Central Government Employees Bill, 2003	Dr. T. Subbarami Reddy	5.12.2003	—	Lapsed.

1	2	3	4	5	6
1248.	The Slums and Jhuggi-Jhopri Dwellers (Basic Amenities and Rehabilitation) Bill, 2003	Dr. T. Subbarami Reddy	5.12.2003	—	Lapsed.
1249.	The Constitution (Amendment) Bill, 2003 (to amend the Eighth Schedule)	Dr. L.M. Singhvi	5.12.2003	—	Lapsed.
1250.	The Backward Areas Development Authority Bill, 2003	Shri S.S. Ahluwalia	5.12.2003	—	Lapsed.
1251.	The Marginal Farmers and Agricultural Workers Welfare Fund Bill, 2003	Shri S.S. Ahluwalia	5.12.2003	—	Lapsed.
1252.	The Constitution (Amendment) Bill, 2003 (to amend articles 15, 16 and 340)	Shri S.S. Ahluwalia	5.12.2003	—	Lapsed.
1253.	The Constitution (Amendment) Bill, 2003 (to amend article 16)	Shrimati Prema Cariappa	5.12.2003	—	Lapsed.
1254.	The Girl Child (Elimination of Discrimination and Violation of Rights and Other Welfare Measures) Bill, 2003	Shrimati Prema Cariappa	5.12.2003	3.3. 2006	Withdrawn on 3.3.2006.
1255.	The Prevention of Sexual Assault on Girls and Women Bill, 2003	Shrimati Prema Cariappa	5.12.2003	—	Lapsed.
1256	The Neglected and Destitute Widows (Welfare) Bill, 2003	Shri Kripal Parmar	5.12.2003	—	Lapsed.

1257.	The Constitution (Amendment) Bill, 2003 (insertion of new Article 48AA)	Shri Kripal Parmar	5.12.2003	—	Lapsed.
1258.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2003	Shri Lalit Suri	5.12.2003	—	Lapsed.
1259.	The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Amendment Bill, 2003	Shri Ramachandra Khuntia	5.12.2003	—	Lapsed.
1260.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 2003	Shri Ramachandra Khuntia	5.12.2003	—	Lapsed.
1261.	The Needy and Neglected Senior Citizens and Orphans and Runaway Children (Care, Rehabilitation and Welfare) Bill, 2003	Shri Santosh Bagrodia	19.12.2003	—	Lapsed.
1262.	The Constitution (Amendment) Bill, 2003 (insertion of new article 24A and to amend article 39)	Shri Abu Asim Azmi	19.12.2003	—	Lapsed.
1263.	The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2003	Shri Lalit Suri	19.12.2003	—	Lapsed.
1264.	The Ex-Servicemen (Compulsory Induction into Para-Military Forces after Retiring at an Early Age and Miscellaneous Provisions Bill, 2003	Shri Kripal Parmar	19.12.2003	—	Lapsed.

1	2	3	4	5	6
1265.	The Constitution (Amendment) Bill, 2003 (to amend article 130)	Dr. T. Subbarami Reddy	19.12.2003	—	Lapsed.
1266.	The Entertainment Industry (Protection and Development) Bill, 2003	Shri R. Sarath Kumar	9.7.2004	—	Lapsed.
1267.	The Employment Opportunity and Unemployment Allowance For the Youth Bill, 2003	Shri R. Sarath Kumar	9.7.2004	—	Lapsed.
1268.	The Farmers (Old Age Allowance, Removal Indebtness and Miscellaneous Provision) Bill, 2004	Shrimati Prema Cariappa	9.7.2004	—	Lapsed.
1269.	The Constitution (Amendment) Bill, 2004 (to amend article 124)	Shrimati Prema Cariappa	9.7.2004	—	Lapsed.
1270.	The Compulsory Maintenance of Aged Parents, Wife and Dependent Children by Citizen Bill, 2004	Shrimati Prema Cariappa	9.7.2004	—	Lapsed.
1271.	The School (Uniform System and Syllabus) Bill, 2004	Shrimati Kum Kum Rai	9.7.2004	—	Lapsed.
1272.	The Housemaids and Domestic Servants (Conditions of Service and Welfare) Bill, 2004	Shrimati Prema Cariappa	3.12.2004	—	Lapsed.

1273.	The Prohibition of Publication or Telecast of Vulgar Obscene and Surrogate Advertisements and Re-Mix Songs by Print and Electronic Media Bill, 2004	Shrimati Prema Cariappa	3.12.2004	—	Lapsed.
1274.	The Constitution (Amendment) Bill, 2004 (to amend the Eighth Schedule)	Shrimati Prema Cariappa	3.12.2004	—	Lapsed.
1275.	The Constitution (Amendment) Bill, 2004 (insertion of new article 16A)	Shrimati Sarla Maheshwari	3.12.2004	—	Lapsed.
1276.	The Constitution (Amendment) Bill, 2004 (insertion of new article 16A)	Shrimati Sarla Maheshwari	3.12.2004	—	Lapsed.
1277.	The Recovery of Debts Due to Banks and Financial Institutions (Second Amendment) Bill, 2003	Shri K.B. Krishna Murthy	3.12.2004	—	Lapsed.
1278.	The Constitution (Amendment) Bill, 2003 (to amend article 198)	Shri K.B. Krishna Murthy	3.12.2004	—	Lapsed.
1279.	The Constitution (Amendment) Bill, 2004 (to amend article 220)	Shri K.B. Krishna Murthy	3.12.2004	—	Lapsed.
1280.	The Prevention of Cruelty to Animals (Amendment) Bill, 2004	Shri Abu Asim Azmi	3.12.2004	—	Lapsed.

1	2	3	4	5	6
1281.	The Prevention of Distress Sale of Agricultural Produce by Farmers Through Compulsory Market Intervention and Other Means Bill, 2004	Shri Raj Kumar Dhoot	3.12.2004	—	Lapsed.
1282.	The Neglected, Exploited and Under Privileged Children (Welfare) Bill, 2004	Shri Raj Kumar Dhoot	3.12.2004	—	Lapsed.
1283.	The Victims of Terrorism (Compensation and Rehabilitation) Bill, 2004	Shri Raj Kumar Dhoot	3.12.2004	—	Lapsed.
1284.	The Constitution (Amendment) Bill, 2004 (to amend articles 217 and 224)	Shri Fali S. Nariman	3.12.2004	—	Lapsed.
1285.	The Judicial Statistics Bill, 2004	Shri Fali S. Nariman	3.12.2004	—	Lapsed.
1286.	The Disruption of Proceedings of Parliament (Disentitlement of Allowances to Members) Bill, 2004	Shri Fali S. Nariman	3.12.2004	—	Lapsed.
1287.	The Constitution (Amendment) Bill, 2004 (to amend article 275)	Dr. T. Subbarami Reddy	3.12.2004	—	Lapsed.
1288.	The Prevention of Food Adulteration (Amendment) Bill, 2004	Dr. T. Subbarami Reddy	3.12.2004	—	Lapsed.
1289.	The Constitution (Amendment) Bill, 2004 (to amend articles 243ZD and 224ZE)	Dr. T. Subbarami Reddy	3.12.2004	—	Lapsed.

1290.	The Government Employees (Social Security Rights) Bill, 2004	Shri R. Shunmugasundaram	3.12.2004	—	Lapsed.
1291.	The Shahtoosh Shawl (Prevention of Sale and Possession) Bill, 2004	Shri Santosh Bagrodia	3.12.2004	—	Lapsed.
1292.	The Economic Offences (Prevention of Arrest on Mere Suspicion) Bill, 2004	Shri Santosh Bagrodia	3.12.2004	—	Lapsed.
1293.	The Prevention of Domestic Violence Against Women and Girls Bill, 2004	Shri Santosh Bagrodia	3.12.2004	—	Lapsed.
1294.	The Equitable Distribution of Inter-State River Water Bill, 2004	Shri R. Sarath Kumar	3.12.2004	—	Lapsed.
1295.	The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2004	Shri Lalit Suri	3.12.2004	—	Lapsed.
1296.	The Constitution (Amendment) Bill, 2004 (to Amend articles 153, 156 etc.)	Shri Lalit Suri	3.12.2004	—	Lapsed.
1297.	The Destitute, Poor and Infirm Citizens (Maintenance, Rehabilitation and Other Welfare Measures) Bill, 2004	Dr. Prabha Thakur	3.12.2004	—	Lapsed.
1298.	The Girl Child Victim of Prostitution (Rescue, Rehabilitation and Miscellaneous Provisions) Bill, 2004	Dr. Prabha Thakur	3.12.2004	—	Lapsed.

1	2	3	4	5	6
1299.	The Agriculture in Arid, Desert and Drought Prone Areas (Special Incentives) Bill, 2004	Dr. Prabha Thakur	3.12.2004	—	Lapsed.
1300.	The Constitution (Amendment) Bill, 2004 (to amend articles 341 and 342)	Shri Silvius Condpan	3.12.2004	12.5.2006 28.7.2006 11.8.2006 25.8.2006 24.11.2006	Withdrawn on 24.11.2006
1301.	The Constitution (Amendment) Bill, 2004 (to amend article 275)	Shri Kripal Parmar	3.12.2004	—	Lapsed.
1302.	The Ban on Contesting Elections by Certain Persons Bill, 2004	Shri Kripal Parmar	3.12.2004	—	Lapsed.
1303.	The Constitution (Amendment) Bill, 2004 (to amend articles 58, 66, 84 and 173)	Shri Kripal Parmar	3.12.2004	—	Lapsed.
1304.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2004	Shri Lalit Suri	17.12.2004	29.7.2005 12.8.2005 25.8.2005	Withdrawn on 25.8.2005
1305.	The Guaranteed Employment Bill, 2004	Shri R.S. Gavai	17.12.2004	—	Lapsed.
1306.	The Delimitation (Amendment) Bill, 2004	Shri T.R. Zeliang	17.12.2004	—	Lapsed.

1307.	The Compulsory Voting and Prohibition of Pre-Poll Survey and Exit Poll of Elections Bill, 2004	Shri V. Narayanasamy	17.12.2004	24.8.2007 13.2.2009	Negatived on 13.2.2009
1308.	The State Funding of Elections of Lok Sabha and Legislative Assemblies Bill, 2004	Shri V. Narayanasamy	17.12.2004	—	Lapsed.
1309.	The Representation of the People (Amendment) Bill, 2004	Shri Sharad Anantrao Joshi	17.12.2004	9.12.2005	Negatived on 9.12.2005
1310.	The Protection of Rights and Welfare Measures for HIV Infected Persons and AIDS Patients Bill, 2004	Dr. (Shrimati) Najma A. Heptulla	24.3.2005	—	Lapsed.
1311.	The Environment Protection (Control of Non-Biodegradable Garbage) Bill, 2005	Dr. (Shrimati) Najma A. Heptulla	24.3.2005	—	Lapsed.
1312.	The International Treaties and Agreements (Compulsory Approval by Parliament) Bill, 2005	Dr. (Shrimati) Najma A. Heptulla	24.3.2005	—	Lapsed.
1313.	The Safe Potable Water (Special Provisions for Desert and Drought Prone Areas) Bill, 2005	Dr. Prabha Thakur	24.3.2005	—	Lapsed.
1314.	The Constitution (Amendment) Bill, 2005 (to amend articles 16A and 39)	Dr. Prabha Thakur	24.3.2005	—	Lapsed.

1	2	3	4	5	6
1315.	The Comprehensive Crop and Livestock Insurance Scheme Bill, 2005	Dr. Prabha Thakur	24.3.2005	—	Lapsed.
1316.	The Physicians and Surgeons (Indemnity from Civil and Criminal Proceedings for Performing Euthanasia) Bill, 2005	Shri Sharad Anantrao Joshi	24.3.2005	—	Lapsed.
1317.	The Constitution (Amendment) Bill, 2005 (omission of article 31B and Ninth Schedule)	Shri Sharad Anantrao Joshi	24.3.2005	—	Lapsed.
1318.	The Constitution (Amendment) Bill, 2005 (to amend articles 75 and 164)	Dr. P.C. Alexander	24.3.2005	—	Lapsed.
1319.	The Representation of the People (Amendment) Bill, 2004	Shri Fali S. Nariman	24.3.2005	—	Lapsed.
1320.	The Homebased Women Entrepreneurs and Workers (Security of Regular Work, Reasonable Remuneration and Other Welfare Measures) Bill, 2005	Shrimati Prema Cariappa	24.3.2005	—	Lapsed.
1321.	The Women (Empowerment for Equal Participation) Bill, 2005	Shrimati Prema Cariappa	24.3.2005	—	Lapsed.

1322.	The Women Workers of Agricultural, Plantations and Fisheries Sectors (Equal Wages, Basic Facilities and Other Welfare Measures) Bill, 2005	Shrimati Prema Cariappa	24.3.2005	—	Lapsed.
1323.	The Unemployment Allowance Bill, 2005	Shri Datta Meghe	24.3.2005	—	Lapsed.
1324.	The Cotton Growers (Welfare) Bill, 2005	Shri Datta Meghe	24.3.2005	—	Lapsed.
1325.	The Compulsory Maintenance of National Register of Citizens Bill, 2005	Shri S.S. Ahluwalia	24.3.2005	—	Lapsed.
1326.	The Indian Penal Code (Amendment) Bill, 2005	Shri S.S. Ahluwalia	24.3.2005	—	Lapsed.
1327.	The Jharkhand Atomic Authority Bill, 2005	Shri S.S. Ahluwalia	24.3.2005	—	Lapsed.
1328.	The Constitution (Scheduled Tribes) (Union Territories) Order (Delhi Amendment) Bill, 2005	Shri Moolchand Meena	24.3.2005	—	Lapsed.
1329.	The Patents (Amendment) Bill, 2005	Shri Ekanath K. Thakur	24.3.2005	—	Lapsed.
1330.	The Constitution (Amendment) Bill, 2005 (to amend article 217)	Shri Ram Jethmalani	6.5.2005	—	Lapsed.

1	2	3	4	5	6
1331.	The Indigenous Domestic Industries (Protection from Multinational Companies) Bill, 2005	Shri Santosh Bagrodia	6.5.2005	—	Lapsed.
1332.	The Prevention of Ragging in Colleges and Institutions Bill, 2005	Shri Santosh Bagrodia	6.5.2005	—	Lapsed.
1333.	The Children (Rights, Facilities and Welfare) Bill, 2005	Shri Santosh Bagrodia	6.5.2005	—	Lapsed.
1334.	The Two Child Norm Bill, 2005	Dr. T. Subbarami Reddy	6.5.2005	—	Lapsed.
1335.	The Constitution (Amendment) Bill, 2005 (to amend article 51A)	Dr. T. Subbarami Reddy	6.5.2005	—	Lapsed.
1336.	The Constitution (Amendment) Bill, 2005 (insertion of new article 21B)	Dr. T. Subbarami Reddy	6.5.2005	—	Lapsed.
1337.	The Youth (Educational, Employment and Other Progressive Opportunities) Bill, 2005	Shri R.K. Anand	6.5.2005	—	Lapsed.
1338.	The Promotion of Small Family and Other Provisions Bill, 2005	Shri R.K. Anand	6.5.2005	—	Lapsed.
1339.	The Constitution (Amendment) Bill, 2005 (insertion of new article 21B)	Shri R.K. Anand	6.5.2005	—	Lapsed.

1340.	The Constitution (Amendment) Bill, 2005 (insertion of new article 275A)	Shri Karnendu Bhattacharjee	6.5.2005	—	Lapsed.
1341.	The Prevention of Pushing and Forcing Girl Child into Flesh Trade and Immoral Traffic Bill, 2005	Shrimati Sushma Swaraj	29.7.2005	—	Lapsed.
1342.	The Prevention of Heinous Crime and Barbarous Cruelty Against Women Bill, 2005	Shrimati Sushma Swaraj	29.7.2005	—	Lapsed.
1343.	The Unorganised Labour and Agricultural Workers (Welfare) Bill, 2005	Shrimati Sushma Swaraj	29.7.2005	—	Lapsed.
1344.	The Destitute and Needy Senior Citizens (Care, Protection and Welfare) Bill, 2005	Shri Santosh Bagrodia	29.7.2005	—	Lapsed.
1345.	The Needy and Neglected Senior Citizens and Orphans and Runaway Children (Care, Rehabilitation and Welfare) Bill, 2005	Shri Santosh Bagrodia	29.7.2005	—	Lapsed.
1346.	The Commercial Advertisements on Electronic Media (Regulation) Bill, 2005	Shri Kalraj Mishra	29.7.2005	9.12.2005 17.2.2006 3.3.2006	withdrawn on 3.3.2006.

1	2	3	4	5	6
1347.	The Indian Evidence (Amendment) Bill, 2005	Shri Kalraj Mishra	29.7.2005	—	Lapsed.
1348.	The Electronic Media (Regulation) Bill, 2005	Shri C. Perumal	29.7.2005	—	Lapsed.
1349.	The Audio and Video Piracy of Films (Prohibition and Miscellaneous Provisions) Bill, 2005	Shrimati Jaya Bachchan	29.7.2005	—	Lapsed.
1350.	The Girl Child of Families Living Below Poverty Line (Special Educational Facilities and Other Welfare Measures) Bill, 2005	Shrimati Jaya Bachchan	29.7.2005	—	Lapsed.
1351.	The Farmers and Village Artisans (Old Age Allowance) Bill, 2005	Shri V. Narayanasamy	29.7.2005	—	Lapsed.
1352.	The Compulsory and Priority Electricity Supply to Rural Areas, Agriculture and Cottage Industries Sectors Bill, 2005	Shri V. Narayanasamy	29.7.2005	—	Lapsed.
1353.	The Other Backward Classes (Proportional Representation Through Reservation in Educational Institutions) Bill, 2005	Shri V. Narayanasamy	29.7.2005	—	Lapsed.

1354.	The Children with Cerebral Palsy and Mental Retardation (Care, Educational Facilities and Welfare) Bill, 2005	Shri R.K. Anand	29.7.2005	—	Lapsed.
1355.	The Dependents of Victims of Naxalite and Other Terrorism (Compensation, Rehabilitation and Miscellaneous Provisions) Bill, 2005	Shri R.K. Anand	29.7.2005	—	Lapsed.
1356.	The Rain Water (Prevention of Wastage through Compulsory Harvesting) Bill, 2005	Shri R.K. Anand	29.7.2005	—	Lapsed.
1357.	The Constitution (Amendment) Bill, 2005 (to amend Seventh Schedule)	Shri Manoj Bhattacharya	29.7.2005	—	Lapsed.
1358.	The Consumer Protection (Amendment) Bill, 2005	Shri Manoj Bhattacharya	29.7.2005	—	Lapsed.
1359.	The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2005	Shri Sharad Anantrao Joshi	29.7.2005	—	Lapsed.
1360.	The Constitution (Amendment) Bill, 2005 (to amend article 275)	Shri B.J. Panda	29.7.2005	—	Lapsed.
1361.	The Underdeveloped and Backward Areas and Regions (Special Provision for Accelerated Development) Bill, 2005	Shri B.J. Panda	29.7.2005	—	Lapsed.

1	2	3	4	5	6
1362.	The Prevention of Unsolicited Telephonic Calls and Protection of Privacy Bill, 2005	Shri B.J. Panda	29.7.2005	—	Lapsed.
1363.	The Compulsory Use of Hindi and Other Indian Languages on Consumer Goods and their Advertisements Bill, 2005	Shri Kripal Parmar	12.8.2005	—	Lapsed.
1364.	The Hilly, Drought Prone and Backward Areas (Development) Bill, 2005	Shri Kripal Parmar	12.8.2005	—	Lapsed.
1365.	The Constitution (Amendment) Bill, 2005 (insertion of new article 371EA)	Shri Kripal Parmar	12.8.2005	—	Lapsed.
1366.	The Constitution (Amendment) Bill, 2005 (to amend article 25)	Shri Tarlochan Singh	12.8.2005	—	Lapsed.
1367.	The Rivers Desiltation Authority of India Bill, 2005	Shri S.S. Ahluwalia	25.8.2005	—	Lapsed.
1368.	The Financial Relief to the Natural Calamity Victims Bill, 2005	Shri S.S. Ahluwalia	25.8.2005	—	Lapsed.
1369.	The Foreign Aid Fund of India (Creation, Control and Regulation) Bill, 2005	Shri Manoj Bhattacharya	25.8.2005	—	Lapsed.
1370.	The Pre-Election Survey Results (Prevention of Publication) Bill, 2005	Shri Manoj Bhattacharya	25.8.2005	—	Lapsed.

1371.	The Camera Phones (Prevention of Use at Public Places) and Miscellaneous Provisions Bill, 2005	Shrimati Vanga Geetha	25.8.2005	—	Lapsed.
1372.	The Prohibition of Begging and Rehabilitation of Beggars Bill, 2005	Shrimati Prema Cariappa	25.8.2005	—	Lapsed.
1373.	The Prohibition of Extravagant and Wasteful Expenditure on Marriages Bill, 2005	Shrimati Prema Cariappa	25.8.2005	—	Lapsed.
1374.	The Marriages (Compulsory Registration and Miscellaneous Provisions) Bill, 2005	Shrimati Prema Cariappa	25.8.2005	—	Lapsed.
1375.	The Constitution (Amendment) Bill, 2005 (to amend article 276)	Shri K.B. Krishna Murthy	9.12.2005	—	Lapsed.
1376.	The Destitute and Poor (Rehabilitation and Welfare) Bill, 2005	Shrimati Maya Singh	9.12.2005	—	Lapsed.
1377.	The Public Employment (Reservation for Women) Bill, 2005	Shrimati Maya Singh	9.12.2005	3.3.2006 12.5.2006	Withdrawn on 12.5.2006
1378.	The Eradication of Homelessness Among Citizens Bill, 2005	Shri Kripal Parmar	9.12.2005	—	Lapsed.

1	2	3	4	5	6
1379.	The Constitution (Amendment) Bill, 2005 (insertion of new article 45A)	Shri Kripal Parmar	9.12.2005	—	Lapsed.
1380.	The Constitution (Amendment) Bill, 2005 (insertion of new article 21B)	Shri Kripal Parmar	9.12.2005	—	Lapsed.
1381.	The Representation of the People (Amendment) Bill, 2005	Prof. P.J. Kurien	9.12.2005	—	Lapsed.
1382.	The Widows (Protection and Maintenance) Bill, 2005	Shrimati Sushma Swaraj	9.12.2005	—	Lapsed.
1383.	The Girl Child (Compulsory Basic Education) Bill, 2005	Shrimati Sushma Swaraj	9.12.2005	—	Lapsed.
1384.	The Visually Handicapped Persons (Employment Opportunities and Miscellaneous Provisions) Bill, 2005	Shrimati Sushma Swaraj	9.12.2005	—	Lapsed.
1385.	The Street, Ragpicking and Vagabond Children (Protection of Rights, Rehabilitation and Welfare) Bill, 2005	Shrimati Hema Malini	9.12.2005	—	Lapsed.
1386.	The Film Industry (Protection and Promotion) Bill, 2005	Shrimati Hema Malini	9.12.2005	—	Lapsed.
1387.	The Constitution (Amendment) Bill, 2005 (insertion of new article 364A and amendment of Seventh Schedule)	Shri C. Ramachandraiah	23.12.2005	—	Lapsed.

1388.	The Securities and Exchange Board of India (Amendment) Bill, 2005	Shri C. Ramachandraiah	23.12.2005	—	Lapsed.
1389.	The Constitution (Amendment) Bill, 2005 (to amend the Eighth Schedule)	Dr. Prabha Thakur	23.12.2005	—	Lapsed.
1390.	The Constitution (Amendment) Bill, 2005 (insertion of new article 21B and omission of article 41)	Dr. Prabha Thakur	23.12.2005	—	Lapsed.
1391.	The Children of Families Living Below Poverty Line (Welfare) Bill, 2005	Dr. Prabha Thakur	23.12.2005	—	Lapsed.
1392.	The Constitution (Amendment) Bill, 2005 (insertion of new article 40A)	Shri Shantaram Laxman Naik	23.12.2005	—	Lapsed.
1393.	The Constitution (Amendment) Bill, 2005 (to amend article 324)	Shri Shantaram Laxman Naik	23.12.2005	—	Lapsed.
1394.	The Constitution (Amendment) Bill, 2005 (to amend the Tenth Schedule)	Shri Shantaram Laxman Naik	23.12.2005	—	Lapsed.
1395.	The Citizens' Smart Card Bill, 2005	Shri Kalraj Mishra	23.12.2005	—	Lapsed.
1396.	The Traditional Herbal Medicines (Regulation of Sale and Compulsory Evidence Based Trial) Bill, 2005	Shri Kalraj Mishra	23.12.2005	—	Lapsed.

1	2	3	4	5	6
1397.	The National Commission for Hygienic Food, Packed Drinks and Water Bill, 2005	Shri Vijay J. Darda	23.12.2005	—	Lapsed.
1398.	The Electronic Waste (Handling and Disposal) Bill, 2005	Shri Vijay J. Darda	23.12.2005	—	Lapsed.
1399.	The Prevention of Suicide by Farmers Affected by Natural Calamity and Other Provisions Bill, 2005	Shrimati Prema Cariappa	23.12.2005	—	Lapsed.
1400.	The Population Control Bill, 2005	Shrimati Prema Cariappa	23.12.2005	—	Lapsed.
1401.	The Protection of Human Rights (Amendment) Bill, 2005	Shri E.M. Sudarsana Natchiappan	23.12.2005	—	Lapsed.
1402.	The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal) Bill, 2006	Shrimati Maya Singh	17.2.2006	—	Lapsed.
1403.	The Neglected and Suffering Widows (Protection and Welfare) Bill, 2006	Shrimati Maya Singh	17.2.2006	—	Lapsed.
1404.	The Palm Industry Workers Welfare Bill, 2005	Shri C. Perumal	17.2.2006	—	Lapsed.
1405.	The Inter-State Rivers (Regulation) Bill, 2005	Shri C. Perumal	17.2.2006	—	Lapsed.

1406.	The Traditional Fishermen (Socio-Economic Protection and Welfare) Bill, 2006	Shri V. Narayanasamy	3.3.2006	—	Lapsed.
1407.	The Agricultural Produce (Remunerative Prices) Bill, 2006	Shri V. Narayanasamy	3.3.2006	24.11.2006 8.12.2006 2.3.2007 27.4.2007	Negatived on 27.4.2007.
1408.	The Constitution (Amendment) Bill, 2006 (to amend articles 105 and 194)	Shri Vijay J. Darda	3.3.2006	—	Lapsed.
1409.	The Whistle Blowers (Protection in Public Interest Disclosures) Bill, 2006	Shri Vijay J. Darda	3.3.2006	—	Lapsed.
1410.	The Delimitation (Amendment) Bill, 2006	Shri Shantaram Laxman Naik	14.3.2006	—	Lapsed.
1411.	The Representation of the People (Amendment) Bill, 2006	Shri Shantaram Laxman Naik	14.3.2006	—	Lapsed.
1412.	The Representation of the People (Second Amendment) Bill, 2006	Shri Shantaram Laxman Naik	14.3.2006	—	Lapsed.
1413.	The Pathological Laboratories and Clinics (Regulation and Control) Bill, 2006	Shri Vijay J. Darda	14.3.2006	—	Lapsed.
1414.	The Constitution (Amendment) Bill, 2006 (insertion of new article 21B and to amend article 51A)	Shri E.M. Sudarsana Natchiappan	12.5.2006	—	Lapsed.

1	2	3	4	5	6
1415.	The Working Children (Rescue, Rehabilitation and Welfare) Bill, 2006	Shri E.M. Sudarsana Natchiappan	12.5.2006	—	Lapsed.
1416.	The Commercialised Girl Child Trafficking (Prevention, Rehabilitation and Welfare) Bill, 2006	Shri E.M. Sudarsana Natchiappan	12.5.2006	—	Lapsed.
1417.	The Prevention of Pushing and Forcing Girl Child into Flesh Trade and Immoral Traffic Bill, 2006	Shrimati Sushma Swaraj	12.5.2006	—	Lapsed.
1418.	The Prevention of Heinous Crime and Barbarous Cruelty Against Women Bill, 2006	Shrimati Sushma Swaraj	12.5.2006	—	Lapsed.
1419.	The Unorganised Labour and Agricultural Workers (Welfare) Bill, 2006	Shrimati Sushma Swaraj	12.5.2006	—	Lapsed.
1420.	The Citizens' Smart Card Bill, 2006	Shri Kalraj Mishra	12.5.2006	—	Lapsed.
1421.	The Traditional Herbal Medicines (Regulation of Sale and Compulsory Evidence Based Trial) Bill, 2006	Shri Kalraj Mishra	12.5.2006	—	Lapsed.
1422.	The Indian Evidence (Amendment) Bill, 2006	Shri Kalraj Mishra	12.5.2006	—	Lapsed.

1423.	The Constitution (Amendment) Bill, 2006 (amendment of articles 275)	Shri B.J. Panda	12.5.2006	—	Lapsed.
1424.	The Prevention of Unsolicited Telephonic Calls and Protection of Privacy Bill, 2006	Shri B.J. Panda	12.5.2006	—	Lapsed.
1425.	The Underdeveloped and Backward Areas and Regions (Special Provision for Accelerated Development) Bill, 2006	Shri B.J. Panda	12.5.2006	—	Lapsed.
1426.	The Farmers (Protection from Natural Calamities and Other Welfare Measures) Bill, 2006	Shri Santosh Bagrodia	28.7.2006	—	Lapsed.
1427.	The Constitution (Amendment) Bill, 2006 (insertion of new article 38A and to amend the Seventh Schedule)	Shri Santosh Bagrodia	28.7.2006	—	Lapsed.
1428.	The Destitute and Neglected Women (Welfare) Bill, 2006	Shrimati Prema Cariappa	28.7.2006	—	Lapsed.
1429.	The Indian Penal Code (Amendment) Bill, 2006	Shrimati Prema Cariappa	28.7.2006	—	Lapsed.
1430.	The Visually Handicapped Persons (Employment Opportunities and Miscellaneous Provisions) Bill, 2006	Shrimati Sushma Sawaraj	28.7.2006	—	Lapsed.

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1431.	The Girl Child (Compulsory Basic Education) Bill, 2006	Shrimati Sushma Swaraj	28.7.2006	—	Lapsed.
1432.	The Widows (Protection and Maintenance) Bill, 2006	Shrimati Sushma Swaraj	28.7.2006	—	Lapsed.
1433.	The Constitution (Amendment) Bill, 2006 (amendment of Eighth Schedule)	Shri Lalhming Liana	28.7.2006	27.4.2007	Negatived on 27.4.2007.
1434.	The Rural Labour (Welfare) Bill, 2006	Dr. E.M. Sudarsana Natchiappan	28.7.2006	—	Lapsed.
1435.	The Prohibition of Littering and Defiling of Public Places Bill, 2006	Dr. E.M. Sudarsana Natchiappan	28.7.2006	—	Lapsed.
1436.	The Tele-Shopping (Protection of Consumer's Rights) Bill, 2006	Shri Vijay J. Darda	28.7.2006	—	Lapsed.
1437.	The Commissions for Protection of Child Rights (Amendment) Bill, 2006	Shri Vijay J. Darda	28.7.2006	—	Lapsed.
1438.	The Rajya Sabha Secretariat (Administration) Bill, 2006	Shri Vijay J. Darda	28.7.2006	—	Lapsed.
1439.	The Compulsory Education Bill, 2006	Shri Jai Parkash Aggarwal	28.7.2006	—	Lapsed.
1440.	The Compulsory Voting Bill, 2006	Shri Jai Parkash Aggarwal	28.7.2006	—	Lapsed.
1441.	The Representation of the People (Amendment) Bill, 2006	Shri Shantaram Laxman Naik	11.8.2006	—	Lapsed.

1442.	The Registration (Amendment) Bill, 2006	Shri Shantaram Laxman Naik	11.8.2006	—	Lapsed.
1443.	The Compulsory Quoting of Source Law Bill, 2006	Shri Shantaram Laxman Naik	11.8.2006	—	Lapsed.
1444.	The Illegal Immigrants and Overstaying Foreign Nationals (Identification and Deportation) Bill, 2006	Shri B.J. Panda	11.8.2006	—	Lapsed.
1445.	The Promotion of Two Child Norm Bill, 2006	Shri B.J. Panda	11.8.2006	—	Lapsed.
1446.	The Persons Affected by Naxalite Terrorism (Relief and Rehabilitation) Bill, 2006	Shri B.J. Panda	11.8.2006	—	Lapsed.
1447.	The Voluntary Organization Regulatory Authority Bill, 2006	Shri Kalraj Mishra	25.8.2006	13.2.2009 3.7.2009	Withdrawn on 3.7.2009.
1448.	The Constitution (Amendment) Bill, 2006 (amendment of articles 145 and 227)	Shri Kalraj Mishra	25.8.2006	—	Lapsed.
1449.	The Constitution (Amendment) Bill, 2006 (insertion of new article 371J)	Shri K.B. Shanappa	25.8.2006	25.2.2011	Withdrawn on 25.2.2011.
1450.	The Abolition of Child Labour Bill, 2006	Shri C. Perumal	25.8.2006	—	Lapsed.
1451.	The Cinema Artists' Welfare Bill, 2006	Shri C. Perumal	25.8.2006	—	Lapsed.

1	2	3	4	5	6
1452.	The Indian Nursing Council (Amendment) Bill, 2006	Shri C. Perumal	25.8.2006	—	Lapsed.
1453.	The Illegal Immigrants (Identification and Deportation) Bill, 2006	Shri Manohar Joshi	24.11.2006	5.8.2011 19.8.2011	Withdrawn on 19.8.2011.
1454.	The Constitution (Amendment) Bill, 2006 (to amend article 103 and insertion of new article 324A)	Shri Manohar Joshi	24.11.2006	—	Lapsed.
1455.	The Destitute Women and Widows Welfare Bill, 2006	Shri Jai Parkash Aggarwal	24.11.2006	—	Lapsed.
1456.	The Hawker, Vendor, Rickshaw Puller and Roadside Mechanic (Freedom to Earn Livelihood) Bill, 2006	Shri Jai Parkash Aggarwal	24.11.2006	—	Lapsed.
1457.	The Accident Victims (Compulsory Emergency Medical Aid by Private Hospitals and Medical Practitioners) Bill, 2006	Shri Mahendra Mohan	24.11.2006	—	Lapsed.
1458.	The Clinical Trial of Drugs on Patients (Regulation) Bill, 2006	Shri Mahendra Mohan	24.11.2006	—	Lapsed.
1459.	The Basic and Primary Education (Compulsory Imparting in Mother Tongue) Bill, 2006	Shrimati Sushma Swaraj	8.12.2006	—	Lapsed.

1460.	The Senior Citizens (Maintenance, Protection and Welfare) Bill, 2006	Shrimati Sushma Swaraj	8.12.2006	—	Lapsed.
1461.	The Working Women (Prevention of Sexual Harassment at Workplaces) Bill, 2006	Shrimati Sushma Swaraj	8.12.2006	—	Lapsed.
1462.	The Direct Marketing Telephone Calls (Regulation) Bill, 2006	Shri Mahendra Mohan	8.12.2006	—	Lapsed.
1463.	The Multipurpose Inter-State River Projects and Setting up of Large Enterprises (Rehabilitation of Oustees) Bill, 2006	Dr. E. M. Sudarsana Natchiappan	8.12.2006	—	Lapsed.
1464.	The Farmers (Protection and Welfare) Bill, 2006	Dr. E. M. Sudarsana Natchiappan	8.12.2006	—	Lapsed.
1465.	The Constitution (Amendment) Bill, 2006 (insertion of new article 19A)	Shri Shantaram Laxman Naik	8.12.2006	—	Lapsed.
1466.	The Constitution (Amendment) Bill, 2006 (to amend articles 102 and 191)	Shri Shantaram Laxman Naik	8.12.2006	—	Lapsed.
1467.	The Constitution (Amendment) Bill, 2006 (to amend articles 243G and 243W)	Shri Shantaram Laxman Naik	8.12.2006	—	Lapsed.

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1468.	The Constitution (Amendment) Bill, 2006 (insertion of new article 21B)	Dr. Prabha Thakur	8.12.2006	—	Lapsed.
1469.	The Constitution (Amendment) Bill, 2006 (insertion of new articles 275A and 371J)	Dr. Prabha Thakur	8.12.2006	—	Lapsed.
1470.	The Constitution (Amendment) Bill, 2006 (insertion of new article 48AA)	Shri Santosh Bagrodia	8.12.2006	—	Lapsed.
1471.	The Desert, Drought Prone and Backward Areas (Integrated Development) Bill, 2006	Shri Santosh Bagrodia	8.12.2006	—	Lapsed.
1472.	The Women Welfare Bill, 2006	Shrimati Syeda Anwara Taimur	8.12.2006	—	Lapsed.
1473.	The Women Workers (Equal Pay and Welfare) Bill, 2006	Shrimati Syeda Anwara Taimur	8.12.2006	—	Lapsed.
1474.	The Child Labour (Abolition and Rehabilitation) Bill, 2006	Shrimati Syeda Anwara Taimur	8.12.2006	—	Lapsed.
1475.	The Child Marriage (Abolition) and Miscellaneous Provisions Bill, 2006	Shrimati Shobhana Bhartia	8.12.2006	—	Lapsed.
1476.	The Adoption of Children (Regulation) Bill, 2006	Shrimati Shobhana Bhartia	8.12.2006	—	Lapsed.

1477.	The Payment of Gratuity (Amendment) Bill, 2006	Shrimati Brinda Karat	8.12.2006	—	Lapsed.
1478.	The Personal Data Protection Bill, 2006	Shri Vijay J. Darda	8.12.2006	—	Lapsed.
1479.	The Children School Bags (Limitation on Weight) Bill, 2006	Shri Vijay J. Darda	8.12.2006	—	Lapsed.
1480.	The Mobile Camera Phone Users (Code of Conduct) Bill, 2006	Shri Vijay J. Darda	8.12.2006	—	Lapsed.
1481.	The Constitution (Amendment) Bill, 2006 (to amend the Eighth Schedule)	Dr. Abhishek Manu Singhvi	8.12.2006	—	Lapsed.
1482.	The National Films Development Authority Bill, 2006	Shrimati Hema Malini	16.3.2007	—	Lapsed.
1483.	The Jhuggi-Jhopri, Slums and Pavement Dwellers (Basic Amenities, Welfare and Miscellaneous Provisions) Bill, 2006	Shrimati Hema Malini	16.3.2007	—	Lapsed.
1484.	The Registration of Foreigners (Amendment) Bill, 2006	Shri Kalraj Mishra	16.3.2007	—	Lapsed.
1485.	The Divorcee Women Welfare Bill, 2007	Ms. Pramila Bohidar	16.3.2007	—	Lapsed.

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1486.	The Freedom Fighters and Their Families (Welfare) Bill, 2007	Shri Jai Parkash Aggarwal	16.3.2007	—	Lapsed.
1487.	The Prevention of Insults to National Honour (Amendment) Bill, 2007	Shri Jai Parkash Aggarwal	16.3.2007	—	Lapsed.
1488.	The Traders, Businessmen, Professionals and Self-employed Persons (Welfare and Social Security) Bill, 2007	Shri Gireesh Kumar Sanghi	16.3.2007	—	Lapsed.
1489.	The Rivers Desiltation Authority of India Bill, 2007	Shri S.S. Ahluwalia	16.3.2007	—	Lapsed.
1490.	The Financial Relief to the Natural Calamity Victims Bill, 2007	Shri S.S. Ahluwalia	16.3.2007	—	Lapsed.
1491.	The Jharkhand Atomic Authority Bill, 2007	Shri S.S. Ahluwalia	16.3.2007	—	Lapsed.
1492.	The Violent and Indecent Video Games (Prohibition on Distribution, Sale and Advertisement) Bill, 2007	Shri Mahendra Mohan	16.3.2007	—	Lapsed.
1493.	The Herbal Medicines (Regulation of Production, Distribution, Sale and Advertisement) Bill, 2007	Shri Mahendra Mohan	16.3.2007	—	Lapsed.

1494.	The Population Control and Family Welfare Bill, 2007	Shri Mahendra Mohan	16.3.2007	—	Lapsed.
1495.	The Compulsory Registration of Marriages Bill, 2007	Shri Vijay J. Darda	27.4.2007	—	Lapsed.
1496.	The Prevention of Atrocities on Women Bill, 2007	Shri Vijay J. Darda	27.4.2007	—	Lapsed.
1497.	The Consumer Goods Price Fixation Board Bill, 2007	Shri Vijay J. Darda	27.4.2007	—	Lapsed.
1498.	The Destitute, Indigent and Neglected Citizens (Maintenance and Welfare) Bill, 2007	Dr. Abhishek Manu Singhvi	27.4.2007	—	Lapsed.
1499.	The Prevention of Hoarding and Profiteering and Protection of Common Man Through Control of Prices Bill, 2007	Dr. Abhishek Manu Singhvi	27.4.2007	—	Lapsed.
1500.	The Forest (Conservation) (Amendment) Bill, 2007	Shrimati Viplove Thakur	27.4.2007	—	Lapsed.
1501.	The Compulsory Imparting of Moral Education in Educational Institutions Bill, 2007	Ms. Pramila Bohidar	27.4.2007	—	Lapsed.
1502.	The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2007	Shri Tapan Kumar Sen	27.4.2007	—	Lapsed.

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1503.	The Atrocities Against Women (Prevention, Special Courts and Miscellaneous Provisions) Bill, 2007	Prof. Alka Balram Kshatriya	27.4.2007	—	Lapsed.
1504.	The Constitution (Amendment) Bill, 2007 (insertion of new article 16A)	Prof. Alka Balram Kshatriya	27.4.2007	—	Lapsed.
1505.	The Tribal Girls (Prevention of Abuse, Rehabilitation and Welfare) Bill, 2007	Prof. Alka Balram Kshatriya	27.4.2007	—	Lapsed.
1506.	The Constitution (Amendment) Bill, 2007 (insertion of new article 30A)	Shri Jai Parkash Aggarwal	27.4.2007	—	Lapsed.
1507.	The Citizens Affected by Cyclone, Super Cyclone or Tsunami in Coastal Areas (Compensation, Rehabilitation and Welfare) Bill, 2007	Shri B.J. Panda	24.8.2007	—	Lapsed.
1508.	The Constitution (Amendment) Bill, 2007 (insertion of new article 50A)	Shri Shantaram Laxman Naik	24.8.2007	—	Lapsed.
1509.	The Constitution (Amendment) Bill, 2007 (amendment of the Seventh Schedule)	Shri Shantaram Laxman Naik	24.8.2007	—	Lapsed.

1510.	The Constitution (Amendment) Bill, 2007 (amendment of the Tenth Schedule)	Shri Shantaram Laxman Naik	24.8.2007	—	Lapsed.
1511.	The Employment Bill, 2007	Shrimati Supriya Sule	24.8.2007	—	Lapsed.
1512.	The Constitution (Amendment) Bill, 2007 (omission of articles 127, 128, 224 and 224A and amendment of article 217)	Shri Rajeev Chandrasekhar	24.8.2007	—	Lapsed.
1513.	The Constitution (Amendment) Bill, 2007 (amendment of articles 153, 156 and 158 and substitution of new article for article 157)	Shri Rajeev Chandrasekhar	24.8.2007	—	Lapsed.
1514.	The Supreme Court (Establishment of a Permanent Bench at Nagpur) Bill, 2007	Shri Vijay J. Darda	24.8.2007	—	Lapsed.
1515.	The Information Technology and Infotainment Facilities in Villages Bill, 2007	Shri Vijay J. Darda	24.8.2007	—	Lapsed.
1516.	The Divorced Women (Protection and Welfare) Bill, 2007	Shri Vijay J. Darda	24.8.2007	—	Lapsed.
1517.	The Blind and other Physically Handicapped Persons (Rehabilitation, Employment and Welfare) Bill, 2007	Shri S.S. Ahluwalia	24.8.2007	—	Lapsed.

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1518.	The Freedom of Childhood Bill, 2007	Shri S.S. Ahluwalia	24.8.2007	—	Lapsed.
1519.	The Maintenance of Uninterrupted Power Supply to Industries of Backward States Bill, 2007	Shri S.S. Ahluwalia	24.8.2007	—	Lapsed.
1520.	The Farmers (Old Age Pension and Removal of Indebtedness) Bill, 2007	Shrimati Sushma Swaraj	7.9.2007	—	Lapsed.
1521.	The Orphan, Exploited and Underprivileged Street Children (Care, Protection and Welfare) Bill, 2007	Shrimati Sushma Swaraj	7.9.2007	—	Lapsed.
1522.	The Dalit and Tribal Girl Child (Special Educational Facilities and Welfare) Bill, 2007	Shrimati Sushma Swaraj	7.9.2007	—	Lapsed.
1523.	The Working Women (Protection, Basic Facilities and Welfare) Bill, 2007	Shri Santosh Bagrodia	7.9.2007	—	Lapsed.
1524.	The Constitution (Amendment) Bill, 2007 (insertion of new article 16A and substitution of new article for article 41)	Shri Santosh Bagrodia	7.9.2007	—	Lapsed.
1525.	The Constitution (Amendment) Bill, 2007 (insertion of new article 21B)	Shri Jai Parkash Aggarwal	7.9.2007	—	Lapsed.

1526.	The Constitution (Amendment) Bill, 2007 (insertion of new article 16A)	Shri Jai Parkash Aggarwal	7.9.2007	—	Lapsed.
1527.	The Youth Welfare Bill, 2007	Shri Jai Parkash Aggarwal	7.9.2007	—	Lapsed.
1528.	The Destitute, Abandoned and Neglected Widows and Old Women (Welfare and Rehabilitation) Bill, 2007	Prof. Alka Balram Kshatriya	7.9.2007	—	Lapsed.
1529.	The School Education (Removal of Disparities between Government and Private Schools Through Uniform System and Syllabus) Bill, 2007	Prof. Alka Balram Kshatriya	7.9.2007	—	Lapsed.
1530.	The Small Family Bill, 2007	Prof. Alka Balram Kshatriya	7.9.2007	—	Lapsed.
1531.	The Presidential and Vice-Presidential Elections (Amendment) Bill, 2007	Shri Kalraj Mishra	7.9.2007	—	Lapsed.
1532.	The Motor Vehicles (Amendment) Bill, 2007	Shri Kalraj Mishra	7.9.2007	—	Lapsed.
1533.	The General Clauses (Amendment) Bill, 2007	Shrimati Brinda Karat	7.9.2007	—	Lapsed.
1534.	The Constitution (Amendment) Bill, 2007 (amendment of article 15)	Ms. Pramila Bohidar	7.9.2007	—	Lapsed.
1535.	The Indian Penal Code (Amendment) Bill, 2007	Shri Mahendra Mohan	30.11.2007	—	Lapsed.

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1536.	The Prohibition on Use of Coercive Methods for Recovery of Bank Loans Bill, 2007	Shri Mahendra Mohan	30.11.2007	—	Lapsed.
1537.	The Coaching Centres (Regulation and Control) Bill, 2007	Shri Mahendra Mohan	30.11.2007	—	Lapsed.
1538.	The Electricity (Compulsory Supply to <i>Katras</i> and Densely Populated Settlements) Bill, 2007	Shri Jai Parkash Aggarwal	30.11.2007	—	Lapsed.
1539.	The Private Schools (Regulation) Bill, 2007	Shri Jai Parkash Aggarwal	30.11.2007	—	Lapsed.
1540.	The Constitution (Amendment) Bill, 2007 (amendment of the Preamble)	Shri Shreegopal Vyas	30.11.2007	—	Lapsed.
1541.	The Constitution (Amendment) Bill, 2007 (amendment of the Tenth Schedule)	Shri Shantaram Laxman Naik	30.11.2007	—	Lapsed.
1542.	The Representation of the People (Amendment) Bill, 2007 (amendment of section 8)	Shri Shantaram Laxman Naik	30.11.2007	—	Lapsed.
1543.	The Representation of the People (Amendment) Bill, 2007 (amendment of section 28-A)	Shri Shantaram Laxman Naik	30.11.2007	—	Lapsed.
1544.	The Right to Information (Amendment) Bill, 2007	Shri Kalraj Mishra	30.11.2007	—	Lapsed.

1545.	The Maintenance of Food, Potable Water and Fodder Supplies in Drought Affected Areas Bill, 2007	Shri S.S. Ahluwalia	30.11.2007	—	Lapsed.
1546.	The Special Educational Facilities for Children of Manual Scavengers Bill, 2007	Shri S.S. Ahluwalia	30.11.2007	—	Lapsed.
1547.	The Consumer Goods (Publication of Price with Advertisement) Bill, 2007	Shri S.S. Ahluwalia	30.11.2007	—	Lapsed.
1548.	The Code of Criminal Procedure (Amendment) Bill, 2007	Shri Vijay J. Darda	19.12.2008	—	Lapsed.
1549.	The Gymnasiums and Fitness Centres (Regulation) Bill, 2007	Shri Vijay J. Darda	19.12.2008	—	Lapsed.
1550.	The Special Courts for Scheduled Castes and Scheduled Tribes Bill, 2007	Shri Vijay J. Darda	19.12.2008	—	Lapsed.
1551.	The Constitution (Amendment) Bill, 2008 (amendment of article 73)	Shrimati Brinda Karat	19.12.2008	—	Lapsed.
1552.	The Constitution (Amendment) Bill, 2008 (insertion of new articles 330A and 332A)	Shrimati Brinda Karat	19.12.2008	—	Lapsed.
1553.	The Criminal Law (Amendment) Bill, 2008	Shrimati Brinda Karat	19.12.2008	—	Lapsed.

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1554.	The Public Financial Institutions (Conversion of Loans to Companies into Equity Share Capital) Bill, 2008	Shri S.S. Ahluwalia	19.12.2008	—	Lapsed.
1555.	The Working Journalists Welfare Fund Bill, 2008	Shri S.S. Ahluwalia	19.12.2008	—	Lapsed.
1556.	The Working Children (Welfare and Rehabilitation) Bill, 2008	Shri S.S. Ahluwalia	19.12.2008	—	Lapsed.
1557.	The Agricultural and Other Unorganised Workers (Protection and Welfare) Bill, 2008	Shri A. Vijayaraghavan	19.12.2008	—	Lapsed.
1558.	The Dwellers of Slums and Jhuggi Clusters (Welfare and Basic Amenities) Bill, 2008	Shri A. Vijayaraghavan	19.12.2008	—	Lapsed.
1559.	The Protection of Cultural Heritage Bill, 2008	Shri Jai Prakash Aggarwal	19.12.2008	—	Lapsed.
1560.	The Eradication of Unemployment Bill, 2008	Shri Jai Prakash Aggarwal	19.12.2008	—	Lapsed.
1561.	The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 2008	Shri Jai Prakash Aggarwal	19.12.2008	—	Lapsed.

1562.	The Constitution (Amendment) Bill, 2008 (insertion of article 335A)	Dr. E.M. Sudarsana Natchiappan	19.12.2008	—	Lapsed.
1563.	The Women and Girl Child (Prevention of Teasing, Stripping, Molestation, Rape and Other Atrocities) Bill, 2008	Dr. E.M. Sudarsana Natchiappan	19.12.2008	—	Lapsed.
1564.	The Prevention of Vexations and Frivolous Litigations Bill, 2008	Shri Mahendra Mohan	19.12.2008	—	Lapsed.
1565.	The Distance Selling (Regulation) Bill, 2008	Shri Mahendra Mohan	19.12.2008	—	Lapsed.
1566.	The Constitution (Amendment) Bill, 2008 (amendment of articles 85 and 174)	Shri Mahendra Mohan	19.12.2008	3.7.2009 4.12.2009	Withdrawn on 4.12.2009.
1567.	The Constitution (Amendment) Bill, 2008 (amendment of article 51A)	Shri Shreegopal Vyas	19.12.2008	—	Lapsed.
1568.	The Constitution (Amendment) Bill, 2008 (amendment of Eighth Schedule)	Shri Shreegopal Vyas	19.12.2008	—	Lapsed.
1569.	The Constitution (Amendment) Bill, 2008 (amendment of article 1)	Shri Shreegopal Vyas	19.12.2008	—	Lapsed.
1570.	The Small Traders (Protection and other Welfare Measures) Bill, 2008	Shri Banwari Lal Kanchhal	19.12.2008	—	Lapsed.

1	2	3	4	5	6
1571.	The Management of Religious Institutions and Places of Worship Bill, 2008	Shri Raghunandan Sharma	19.12.2008	—	Pending.
1572.	The Girl Child (Prevention of Trafficking and Miscellaneous Provisions) Bill, 2008	Shri Gireesh Kumar Sanghi	19.12.2008	—	Lapsed.
1573.	The Victims of Terrorism (Compensation and Miscellaneous Provisions) Bill, 2008	Shri Gireesh Kumar Sanghi	19.12.2008	—	Lapsed.
1574.	The Renewable Energy (Promotion and Miscellaneous Provisions) Bill, 2008	Shri Gireesh Kumar Sanghi	19.12.2008	—	Lapsed.
1575.	The National Food Security Authority Bill, 2008	Shri N.K. Singh	19.12.2008	—	Pending.
1576.	The National Financial Services Authority Bill, 2008	Shri N.K. Singh	19.12.2008	—	Pending.
1577.	The Railways (Amendment) Bill, 2008	Shri N.K. Singh	19.12.2008	—	Pending..
1578.	The Control of Rising Prices Bill, 2008	Shri V. Hanumantha Rao	19.12.2008	—	Lapsed.
1579.	The Chilli Growers (Welfare) Bill, 2008	Shri V. Hanumantha Rao	19.12.2008	—	Lapsed.

1580.	The Eradication of Unemployment Bill, 2008	Shri V. Hanumantha Rao	19.12.2008	—	Lapsed.
1581.	The Medical Termination of Pregnancy (Amendment) Bill, 2008	Shri Bharat Kumar Raut	19.12.2008	—	Pending.
1582.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2008	Dr. Ejaz Ali	19.12.2008	—	Lapsed.
1583.	The Constitution (Amendment) Bill, 2008 (to amend article 371F)	Shri O.T. Lepcha	19.12.2008	—	Lapsed.
1584.	The Homeless Orphan and Street Children (Rehabilitation and Welfare) Bill, 2008	Shri O.T. Lepcha	19.12.2008	—	Lapsed.
1585.	The Salaries, Allowances and Pension of Members of Parliament (Amendment) Bill, 2008	Shri O.T. Lepcha	19.12.2008	—	Lapsed.
1586.	The Nagaland Legislative Council Bill, 2008	Shri Khekiho Zhimomi	19.12.2008	—	Lapsed.
1587.	The Constitution (Amendment) Bill, 2008 (to amend the Seventh Schedule)	Shri Shantaram Laxman Naik	13.2.2009	—	Lapsed.
1588.	The Constitution (Amendment) Bill, 2008 (to amend article 145)	Shri Shantaram Laxman Naik	13.2.2009	—	Lapsed.

1	2	3	4	5	6
1589.	The Passports (Amendment) Bill, 2008 (to amend section 5)	Shri Shantaram Laxman Naik	13.2.2009	—	Lapsed.
1590.	The Compulsory Medical Treatment in Emergency Condition and to Women in Labour by Private Hospitals and Medical Practitioners Bill, 2008	Shri Kalraj Mishra	13.2.2009	—	Lapsed.
1591.	The Electricity (Amendment) Bill, 2008	Shri Prakash Javadekar	13.2.2009	—	Pending.
1592.	The Medical Termination of Pregnancy (Amendment) Bill, 2008	Shri Prakash Javadekar	13.2.2009	—	Pending.
1593.	The Medicare Service Persons and Medicare Service Institutions (Protection from Violence and Damage to Property) Bill, 2008	Shri Prakash Javadekar	13.2.2009	—	Pending.
1594.	The Acts of Parliament (Application to Nagaland) Bill, 2009	Shri Khekiho Zhimomi	13.2.2009	—	Lapsed.
1595.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2009	Shrimati Viplove Thakur	13.2.2009	4.12.2009 13.8.2010	Withdrawn on 13.8.2010
1596.	The Children Social Security Bill, 2008	Shri Rajeev Chandrasekher	3.7.2009	—	Lapsed.

1597.	The Constitution (Amendment) Bill, 2008 (amendment of article 148)	Shri Rajeev Chandrasekhar	3.7.2009	—	Lapsed.
1598.	The Constitution (Amendment) Bill, 2008 (to amend articles 54 and 55)	Shri Rajeev Chandrasekhar	3.7.2009	—	Lapsed.
1599.	The Constitution (Amendment) Bill, 2008 (insertion of new article 21B)	Dr. T. Subbarami Reddy	3.7.2009	—	Pending.
1600.	The Employment Bill, 2008	Dr. T. Subbarami Reddy	3.7.2009	—	Pending.
1601.	The Constitution (Amendment) Bill, 2008 (to amend article 130)	Dr. T. Subbarami Reddy	3.7.2009	—	Pending.
1602.	The Hindu Minority and Guardianship (Amendment) Bill, 2008	Shrimati Brinda Karat	3.7.2009	—	Lapsed.
1603.	The Declaration of Assets and Liabilities by Supreme Court, High Court and Subordinate Courts Judges Bill, 2009	Shri Mahendra Mohan	3.7.2009	—	Lapsed.
1604.	The Prevention of Regionalism Bill, 2009	Shri Mahendra Mohan	3.7.2009	—	Lapsed.
1605.	The Indian Penal Code (Amendment) Bill, 2009	Shri Mahendra Mohan	3.7.2009	—	Lapsed.

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1606.	The Constitution (Amendment) Bill, 2009 (to amend article 371-1)	Shri Shantaram Laxman Naik	3.7.2009	—	Lapsed.
1607.	The Constitution (Amendment) Bill, 2008 (to amend articles 217 and 233)	Dr. Abhishek Manu Singhvi	3.7.2009	—	Lapsed.
1608.	The Incest Offences Bill, 2009	Shrimati Shobhana Bhartia	31.7.2009	—	Lapsed.
1609.	The White Asbestos (Ban on Use and Import) Bill, 2009	Shri Vijay Jawaharlal Darda	31.7.2009	—	Lapsed.
1610.	The Compulsory Medical Preparedness in Schools Bill, 2009	Shri Vijay Jawaharlal Darda	31.7.2009	—	Lapsed.
1611.	The Companies (Amendment) Bill, 2009	Dr. Yogendra P. Trivedi	31.7.2009	—	Pending.
1612.	The Protection of Women from Domestic Violence (Amendment) Bill, 2009	Shri Shantaram Laxman Naik	31.7.2009	—	Lapsed.
1613.	The Special Economic Zones (Amendment) Bill, 2009	Shri Shantaram Laxman Naik	31.7.2009	—	Lapsed.
1614.	The Desert, Drought Prone and Backward Areas (Integrated Development) Bill, 2009	Shri Santosh Bagrodia	31.7.2009	—	Lapsed.

1615.	The Destitute and Needy Senior Citizens (Care, Protection and Welfare) Bill, 2009	Shri Santosh Bagrodia	31.7.2009	—	Lapsed.
1616.	The Working Women (Protection, Basic Facilities and Welfare) Bill, 2009	Shri Santosh Bagrodia	31.7.2009	—	Lapsed.
1617.	The Indian Penal Code (Amendment) Bill, 2009	Shri O.T. Lepcha	4.12.2009	—	Lapsed.
1618.	The Prevention of Sexual Harassment of Women Employees, Girl Students, Inmates of Women Protection Homes, Housewives and Girls Bill, 2009	Shrimati Jayanthi Natarajan	4.12.2009	—	Lapsed.
1619.	The Infirm Destitute and Neglected Old Women and Widow (Protection and Welfare) Bill, 2009	Shrimati Jayanthi Natarajan	4.12.2009	—	Lapsed.
1620.	The Prevention of Trafficking and Abuse of Children Bill, 2009	Shrimati Jayanthi Natarajan	4.12.2009	—	Lapsed.
1621.	The Indian Penal Code (Amendment) Bill, 2009	Shri M. Rama Jois	4.12.2009	—	Pending.
1622.	The Constitution (Amendment) Bill, 2009 (to amend article 37)	Shri M. Rama Jois	4.12.2009	—	Pending.
1623.	The Marriage Laws (Amendment) Bill, 2009 (insertion of new section 44A)	Shri Mahendra Mohan	4.12.2009	—	Lapsed.

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1624.	The Consumer Products Safety Authority Bill, 2009	Shri Mahendra Mohan	4.12.2009	—	Lapsed.
1625.	The Professional Courses (Common Entrance Examination and Miscellaneous Provisions) Bill, 2009	Shri Mahendra Mohan	4.12.2009	—	Lapsed.
1626.	The Acid (Control) Bill, 2009	Shri Kalraj Mishra	4.12.2009	—	Lapsed.
1627.	The Constitution (Amendment) Bill, 2009 (to amend article 16)	Shri Matilal Sarkar	4.12.2009	—	Lapsed.
1628.	The Representation of the People (Amendment) Bill, 2009 (to amend section 66)	Shri Rajeev Chandrasekhar	4.12.2009	—	Lapsed.
1629.	The Constitution (Amendment) Bill, 2009 (to amend article 324)	Shri Rajeev Chandrasekhar	4.12.2009	—	Lapsed.
1630.	The Constitution (Amendment) Bill, 2009 (to amend article 51A)	Dr. T. Subbarami Reddy	18.12.2009	—	Pending.
1631.	The Compulsory Registration of Marriages Bill, 2009	Dr. T. Subbarami Reddy	18.12.2009	—	Pending.
1632.	The Constitution (Amendment) Bill, 2009 (to amend articles 124 and 217)	Dr. T. Subbarami Reddy	18.12.2009	—	Pending.

1633.	The Naxalite Affected Areas (Special Provisions) Bill, 2009	Ms. Mabel Rebello	18.12.2009	—	Lapsed.
1634.	The Quality and Accountability in Education Bill, 2009	Ms. Mabel Rebello	18.12.2009	—	Lapsed.
1635.	The Prevention of Hunger and Malnutrition and Right to Food Bill, 2009	Ms. Mabel Rebello	18.12.2009	—	Lapsed.
1636.	The Constitution (Amendment) Bill, 2009 (insertion of new articles 15A, 17A and 17B)	Shri M. Rama Jois	18.12.2009	—	Pending.
1637.	The Constitution (Amendment) Bill, 2009 (insertion of new article 2A)	Shri Matilal Sarkar	18.12.2009	—	Lapsed.
1638.	The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2009	Shri Matilal Sarkar	18.12.2009	—	Lapsed.
1639.	The Representation of the People (Amendment) Bill, 2009 (to amend section 77)	Dr. Yogendra P. Trivedi	18.12.2009	—	Pending.
1640.	The Ban on Cow Slaughter Bill, 2009	Shri Shreegopal Vyas	18.12.2009	—	Lapsed.
1641.	The Industrial Disputes (Amendment) Bill, 2009	Shri Kumar Deepak Das	3.5.2010	—	Pending.

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1642.	The Constitution (Amendment) Bill, 2009 (to amend article 275)	Dr. Akhilesh Das Gupta	3.5.2010	—	Pending.
1643.	The Constitution (Amendment) Bill, 2009 (insertion of new article 21B)	Dr. Akhilesh Das Gupta	3.5.2010	—	Pending.
1644.	The Children (Rights, Development and Welfare) Bill, 2009	Dr. Akhilesh Das Gupta	3.5.2010	—	Pending.
1645.	The Constitution (Amendment) Bill, 2010 (insertion of new article 16A)	Shri Thomas Sangma	3.5.2010	—	Lapsed.
1646.	The Infiltration of Illegal Immigrants (Prevention, Identification and Deportation) Bill, 2010	Shri Thomas Sangma	3.5.2010	—	Lapsed.
1647.	The North-Eastern Tourism Promotion Board Bill, 2010	Shri Thomas Sangma	3.5.2010	—	Lapsed.
1648.	The Flood and Drought Control Bill, 2010	Dr. T. Subbarami Reddy	3.5.2010	—	Pending.
1649.	The Two Child Norm Bill, 2010	Dr. T. Subbarami Reddy	3.5.2010	—	Pending.
1650.	The Constitution (Amendment) Bill, 2010 (insertion of new article 21B)	Dr. T. Subbarami Reddy	3.5.2010	—	Pending.

1651.	The Indian Penal Code (Amendment) Bill, 2010 (amendment of Sections 166 to 171)	Shri Prakash Javadekar	3.5.2010	—	Pending
1652.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2010	Shri Prakash Javadekar	3.5.2010	—	Pending.
1653.	The Essential Commodities (Amendment) Bill, 2010	Shri Prakash Javadekar	3.5.2010	—	Pending.
1654.	The Free and Quality School Education to Economically Weak Children Bill, 2010	Shri Prabhat Jha	3.5.2010	—	Pending.
1655.	The Human Trafficking (Prevention) Bill, 2010	Shri Prabhat Jha	3.5.2010	—	Pending.
1656.	The Migrant Labour Security Bill, 2010	Shri Prabhat Jha	3.5.2010	—	Pending.
1657.	The Constitution (Amendment) Bill, 2010 (to amend article 145 and insertion of new article 225A)	Shri M. Rama Jois	3.5.2010	—	Pending.
1658.	The Marriage Law Bill, 2010	Shri M. Rama Jois	3.5.2010	—	Pending.
1659.	The Standardisation of Style of Names of Citizens Bill, 2010	Shri Shantaram Laxman Naik	3.5.2010	—	Lapsed.
1660.	The Census (Amendment) Bill, 2010	Shri Shantaram Laxman Naik	3.5.2010	—	Lapsed.
1661.	The Indian Penal Code (Amendment) Bill, 2010 (amendment of Section 376)	Shri Shantaram Laxman Naik	3.5.2010	—	Lapsed.

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1662.	The Prevention of Hoarding and Profiteering Bill, 2010	Shri R. C. Singh	3.5.2010	—	Lapsed.
1663.	The Constitution (Amendment) Bill, 2010 (insertion of new article 371J)	Shri Bhagat Singh Koshyari	3.5.2010	27.4.2012 11.5.2012	Withdrawn on 11.5.2012
1664.	The Tour Operators and Travel Agents (Regulation) Bill, 2010	Shri Mahendra Mohan	3.5.2010	—	Lapsed.
1665.	The Hindu Marriage (Amendment) Bill, 2010	Shri Shadi Lal Batra	13.8.2010	—	Lapsed.
1666.	The Dalit, Backward and Oppressed Youth (Development and Welfare) Bill, 2010	Dr. Akhilesh Das Gupta	13.8.2010	—	Pending.
1667.	The Removal of Unemployment Amongst the Youth Bill, 2010	Dr. Akhilesh Das Gupta	13.8.2010	—	Pending.
1668.	The Agricultural and Other Workers in Rural Areas (Protection, Incentives and Welfare) Bill, 2010	Dr. Akhilesh Das Gupta	13.8.2010	—	Pending.
1669.	The Constitution (Amendment) Bill, 2010 (to amend articles 75, 80 and 164 etc.)	Shri Kalraj Mishra	13.8.2010	—	Lapsed.
1670.	The Constitution (Amendment) Bill, 2010 (substitution of new article for article 130)	Shri Kalraj Mishra	13.8.2010	—	Lapsed.

1671.	The Constitution (Amendment) Bill, 2010 (to amend the Preamble)	Shri Shantaram Laxman Naik	27.8.2010	—	Lapsed.
1672.	The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 2010	Shri Shantaram Laxman Naik	27.8.2010	—	Lapsed.
1673.	The Consumer Protection (Amendment) Bill, 2010	Shri Shantaram Laxman Naik	27.8.2010	—	Lapsed.
1674.	The Constitution (Amendment) Bill, 2010 (to amend articles 15 and 16)	Shrimati Brinda Karat	27.8.2010	—	Lapsed.
1675.	The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2010	Shrimati Brinda Karat	27.8.2010	—	Lapsed.
1676.	The Special Financial Assistance to the State of Sikkim Bill, 2010	Shri O.T. Lepcha	27.8.2010	19.8.2011	Lapsed.
1677.	The Compulsory Pre-Marital HIV Test and Other Measures Bill, 2010	Dr. Janardhan Waghmare	27.8.2010	—	Pending.
1678.	The Constitution (Amendment) Bill, 2010 (to amend article 10)	Shri Shreegopal Vyas	27.8.2010	—	Lapsed.
1679.	The Fruit and Vegetable Board Bill, 2010	Shri Mohan Singh	27.8.2010	—	Pending.
1680.	The Prevention of Female Infanticide Bill, 2010	Shri Mohan Singh	27.8.2010	—	Pending.

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1681.	The Political Parties (Maintenance and Auditing of Accounts) Bill, 2010	Shri Mohan Singh	27.8.2010	—	Pending.
1682.	The Chairpersons and Members of Tribunals and Commissions (Retirement Age) Bill, 2010	Shri Mahendra Mohan	25.2.2011	—	Lapsed.
1683.	The Incest and Sexual Abuse in Family (Offences) Bill, 2010	Shri Mahendra Mohan	25.2.2011	—	Lapsed.
1684.	The Acts of Parliament (Application to Nagaland) Bill, 2010	Shri Khekiho Zhimomi	25.2.2011	—	Pending.
1685.	The Constitution (Amendment) Bill, 2010 (amendment of article 53)	Shri Shantaram Laxman Naik	25.2.2011	—	Lapsed.
1686.	The Sugarcane Growers (Remunerative Price and Welfare) Bill, 2010	Shri Shadi Lal Batra	25.2.2011	—	Lapsed.
1687.	The Population Stabilization Bill, 2010	Shri Shadi Lal Batra	25.2.2011	—	Lapsed.
1688.	The Rural Electrification Authority Bill, 2010	Shri Shadi Lal Batra	25.2.2011	—	Lapsed.
1689.	The Prevention of Begging Bill, 2010	Shri Narendra Kumar Kashyap	25.2.2011	—	Pending.

1690.	The Constitution (Amendment) Bill, 2010 (amendment of article 16)	Shri Narendra Kumar Kashyap	25.2.2011	—	Pending.
1691.	The Distressed Farmers (Special Facilities, Protection and Welfare) Bill, 2010	Dr. Akhilesh Das Gupta	25.2.2011	—	Pending.
1692.	The Freedom of Earning Livelihood Bill, 2010	Dr. Akhilesh Das Gupta	25.2.2011	—	Pending.
1693.	The Unauthorised Colonies, Slums and Jhuggi Clusters (Welfare, Basic Amenities and Other Provisions) Bill, 2010	Dr. Akhilesh Das Gupta	25.2.2011	—	Pending.
1694.	The Destitute and Neglected Women (Welfare) Bill, 2010	Shri Avtar Singh Karimpuri	25.2.2011	—	Pending.
1695.	The Health Insurance for Persons Living Below Poverty Line Bill, 2010	Shri Avtar Singh Karimpuri	25.2.2011	—	Pending.
1696.	The Mines and Minerals (Regulation and Development) Bill, 2010	Shri Shreegopal Vyas	25.2.2011	—	Lapsed.
1697.	The Abolition of Corporal Punishment in Educational Institutions Bill, 2010	Shri P. Rajeeve	25.2.2011	—	Pending.
1698.	The Pre-Examination Coaching Centres Regulatory Authority Bill, 2010	Shri Mohan Singh	25.2.2011	27.4.2012	Withdrawn on 27.4.2012
1699.	The Bureau of Accountability Bill, 2010	Shri Mohan Singh	25.2.2011	—	Pending.

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1700.	The Constitution (Amendment) Bill, 2010 (insertion of new article 51B)	Shri Mohan Singh	25.2.2011	—	Pending.
1701.	The Right to Privacy Bill, 2010	Shri Rajeev Chandrasekhar	25.2.2011	—	Lapsed.
1702.	The Victims of Naxalite Acts of Violence (Relief and Rehabilitation) Bill, 2010	Shri Rajeev Chandrasekhar	25.2.2011	—	Lapsed.
1703.	The Renewable Energy (Promotion and Miscellaneous Provisions) Bill, 2010	Shri Rajeev Chandrasekhar	25.2.2011	—	Lapsed.
1704.	The Constitution (Amendment) Bill, 2011 (amendment of article 25)	Sardar Sukhdev Singh Dhindsa	25.2.2011	—	Pending.
1705.	The Constitution (Amendment) Bill, 2010 (amendment of article 348)	Shri Prabhat Jha	5.8.2011	—	Pending.
1706.	The Unorganised Workers' Social Security (Amendment) Bill, 2010	Shri Prabhat Jha	5.8.2011	—	Pending.
1707.	The Special Financial Assistance to the State of Madhya Pradesh Bill, 2010	Shri Prabhat Jha	5.8.2011	—	Pending.
1708.	The Media Council Bill, 2010	Shri Prakash Javadekar	5.8.2011	—	Pending.
1709.	The Public Liability for Non-Nuclear Industrial Mishap Bill, 2010	Shri Prakash Javadekar	5.8.2011	—	Pending.

1710.	The Consultation and Ratification of Treaties Bill, 2011	Shri Prakash Javadekar	5.8.2011	—	Pending.
1711.	The Learning of Devanagari Script (For National Unity) Bill, 2011	Shri M. Rama Jois	5.8.2011	—	Pending.
1712.	The Constitution (Amendment) Bill, 2011 (amendment of the Tenth Schedule)	Shri Thomas Sangma	5.8.2011	—	Lapsed.
1713.	The Constitution (Amendment) Bill, 2011 (amendment of article 324)	Shri Mohan Singh	5.8.2011	—	Pending.
1714.	The Distressed and Neglected Widows and Divorced Women (Maintenance, Support and Welfare) Bill, 2011	Dr. Akhilesh Das Gupta	5.8.2011	—	Pending.
1715.	The Prevention of Trafficking of Girl Child for Commercial Purposes Bill, 2011	Dr. Akhilesh Das Gupta	5.8.2011	—	Pending.
1716.	The Constitution (Amendment) Bill, 2011 (insertion of new articles 80A and 171A)	Dr. Akhilesh Das Gupta	5.8.2011	—	Pending.
1717.	The Farmers (Removal of Indebtedness and Welfare) Bill, 2011	Shri R.C. Singh	5.8.2011	—	Lapsed.
1718.	The Constitution (Amendment) Bill, 2011 (insertion of new article 24A)	Shri R.C. Singh	5.8.2011	—	Lapsed.

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1719.	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2011	Shri P. Rajeeve	5.8.2011	—	Pending.
1720.	The Endosulfan Pesticide (Prohibition) Bill, 2011	Shri P. Rajeeve	5.8.2011	—	Pending.
1721.	The Indian Penal Code (Amendment) Bill, 2011 (omission of section 124A)	Shri D. Raja	5.8.2011	9.8.2012	Withdrawn on 9.8.2012
1722.	The Anti-Corruption, Grievance Redressal and Whistleblower Protection Bill, 2011	Shri M.V. Mysura Reddy	5.8.2011	—	Lapsed.
1723.	The Armed Forces (Special Powers) Amendment Bill, 2011	Shri Mahendra Mohan	5.8.2011	—	Lapsed.
1724.	The Right to Shelter Bill, 2011	Shri N.K. Singh	5.8.2011	—	Pending.
1725.	The Prevention of Extravagance and Unlimited Expenditure on Marriage Bill, 2011	Prof. P.J. Kurien	5.8.2011	—	Lapsed.
1726.	The Constitution (Amendment) Bill, 2011 (amendment of the Eighth Schedule)	Shri Tarun Vijay	5.8.2011	—	Pending.
1727.	The Constitution (Amendment) Bill, 2011 (amendment of article 15)	Shri Tarun Vijay	5.8.2011	—	Pending.

1728.	The Girl Child (Free and Compulsory Education) Bill, 2010	Dr. T. Subbarami Reddy	19.8.2011	—	Pending.
1729.	The Special Financial Assistance to the State of Uttar Pradesh Bill, 2011	Shri Narendra Kumar Kashyap	19.8.2011	—	Pending.
1730.	The Constitution (Amendment) Bill, 2011(insertion of new article 16A)	Shri Narendra Kumar Kashyap	19.8.2011	—	Pending.
1731.	The Prohibition and Eradication of Ragging Bill, 2011	Dr. Janardhan Waghmare	19.8.2011	11.5.2012 9.8.2012	Withdrawn on 9.8.2012
1732.	The Prevention of Dreadful Superstitious Practices Bill, 2011	Dr. Janardhan Waghmare	19.8.2011	—	Pending.
1733.	The Constitution (Amendment) Bill, 2011 (amendment of Tenth Schedule)	Shri Shantaram Naik	27.4.2012	—	Pending.
1734.	The Passports (Amendment) Bill, 2011	Shri Shantaram Naik	27.4.2012	—	Pending.
1735.	The Consitution (Amendment) Bill, 2011 (amendment of article 371 I)	Shri Shantaram Naik	27.4.2012	—	Pending.
1736.	The Soya Bean Growers' (Remunerative Price and Welfare) Bill, 2010	Shri Prabhat Jha	27.4.2012	—	Pending.
1737.	The Constitution (Amendment) Bill, 2011 (substitution of new article for articile 346)	Shri Prabhat Jha	27.4.2012	—	Pending.

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1738.	The Employment Guarantee for Educated Unemployed Youth Bill, 2011	Shri Prabhat Jha	27.4.2012	—	Pending.
1739.	The Prevention and Management of Conflict of Interest Bill, 2011	Dr. E.M. Sudarsana Natchiappan	27.4.2012	—	Pending.
1740.	The Protection of Human Rights (Amendment) Bill, 2012	Dr. E.M. Sudarsana Natchiappan	27.4.2012	—	Pending.
1741.	The Constitution (Amendment) Bill, 2012 (insertion of new article 21B and amendment of article 51A)	Dr. E.M. Sudarsana Natchiappan	27.4.2012	—	Pending.
1742.	The Compulsory Police Verification of SIM Cards Bill, 2012	Shri Parshottam Khodabhai Rupala	27.4.2012	—	Pending.
1743.	The Prohibition of Slaughter of Cow and its Progency Bill, 2012	Shri Parshottam Khodabhai Rupala	27.4.2012	—	Pending.
1744.	The Prevention of Bribery in Private Sector Bill, 2012	Shri Prakash Javadekar	27.4.2012	—	Pending.
1745.	The Solar Power (Development, Promotion and Mandatory Use) Bill, 2012	Prof. P.J. Kurien	27.4.2012	—	Lapsed.

1746.	The Farmers (Protection from Natural Calamities and Other Welfare Measures) Bill, 2011	Shri Avtar Singh Karimpuri	27.4.2012	—	Pending.
1747.	The Destitute and Needy Senior Citizens (Care, Protection and Welfare) Bill, 2011	Shri Avtar Singh Karimpuri	27.4.2012	—	Pending.
1748.	The Indian Penal Code (Amendment) Bill, 2011	Shri Narendra Kumar Kashyap	27.4.2012	—	Pending.
1749.	The Whistle Blowers (Protection in Public Interest Disclosures) Bill, 2010	Shri Vijay Jawaharlal Darda	11.5.2012	—	Pending.
1750.	The Pathological Laboratories and Clinics (Regulation and Control) Bill, 2010	Shri Vijay Jawaharlal Darda	11.5.2012	—	Pending.
1751.	The Prevention of Atrocities on Women Bill, 2010	Shri Vijay Jawaharlal Darda	11.5.2012	—	Pending.
1752.	The Women Farmers' Entitlements Bill, 2011	Prof. M.S. Swaminathan	11.5.2012	—	Lapsed.
1753.	The Constitution (Amendment) Bill, 2012 (amendment of Preamble, articles 1 and 28)	Shri M. Rama Jois	11.5.2012	—	Pending.
1754.	The Constitution (Amendment) Bill, 2012 (substitution of article 220 and insertion of new article 220A)	Shri Tarun Vijay	11.5.2012	—	Pending.

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1755.	The Constitution (Amendment) Bill, 2012 (amendment of article 39)	Shri Tarun Vijay	11.5.2012	—	Pending.
1756.	The Constitution (Amendment) Bill, 2012 (insertion of new article 18A)	Shri Shadi Lal Batra	11.5.2012	—	Pending.
1757.	The High Court of Haryana Bill, 2012	Shri Shadi Lal Batra	11.5.2012	—	Pending.
1758.	The Land Acquisition (Amendment) Bill, 2012	Shri Shadi Lal Batra	11.5.2012	—	Pending.
1759.	The Indian Penal Code (Amendment) Bill, 2012	Shrimati Kanimozhi	9.8.2012	—	Pending.
1760.	The Armed Forces Covenant Bill, 2012	Shri Rajeev Chandrasekhar	9.8.2012	—	Pending.
1761.	The Victims of Naxalite Acts of Violence (Relief and Rehabilitation) Bill, 2012	Shri Rajeev Chandrasekhar	9.8.2012	—	Pending.
1762.	The Renewable Energy (Promotion and Compulsory Use) Bill, 2012	Shri Rajeev Chandrasekhar	9.8.2012	—	Pending.
1763.	The Payment of Bonus (Amendment) Bill, 2012	Shri Rama Chandra Khuntia	9.8.2012	7.12.2012 22.2.2013	Negatived on 22.2.2013.
1764.	The Industrial Disputes (Amendment) Bill, 2012	Shri Rama Chandra Khuntia	9.8.2012	—	Pending.

1765.	The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Amendment Bill, 2012	Shri Rama Chandra Khuntia	9.8.2012	—	Pending.
1766.	The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 2012	Shri Shantaram Naik	9.8.2012	—	Pending.
1767.	The Constitution (Amendment) Bill, 2012 (amendment of the Preamble and article 1)	Shri Shantaram Naik	9.8.2012	—	Pending.
1768.	The Constitution (Amendment) Bill, 2012 (amendment of articles 243G and 243W)	Shri Shantaram Naik	9.8.2012	—	Pending.
1769.	The Constitution (Amendment) Bill, 2012 (amendment of articles 124 and 217)	Shri H.K. Dua	9.8.2012	23.11.2012 & 7.12.2012	Withdrawn on 7.12.2012.
1770.	The Sugarcane Growers' (Remunerative Price and Welfare) Bill, 2012	Shri Shadi Lal Batra	23.11.2012	—	Pending.
1771.	The Population Stabilization Bill, 2012	Shri Shadi Lal Batra	23.11.2012	—	Pending.
1772.	The Rural Electrification Authority Bill, 2012	Shri Shadi Lal Batra	23.11.2012	—	Pending.
1773.	The Bihar Reorganisation (Amendment) Bill, 2012	Shri Jai Prakash Narayan Singh	23.11.2012	—	Pending.
1774.	The Orphans (Reservation of Posts in Government Establishment) Bill, 2012	Shri Avinash Rai Khanna	23.11.2012	—	Pending.

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1775.	The Constitution (Amendment) Bill, 2012 (amendment of articles 75 and 164)	Shri M. Rama Jois	23.11.2012	—	Pending.
1776.	The Employees' Provident Fund and Miscellaneous Provisions (Amendment) Bill, 2012	Shri Rama Chandra Khuntia	23.11.2012	—	Pending.
1777.	The Payment of Gratuity (Amendment) Bill, 2012	Shri Rama Chandra Khuntia	23.11.2012	—	Pending.
1778.	The Homeless Pavement Dwellers (Welfare) Bill, 2011	Shri Rajkumar Dhoot	7.12.2012	—	Pending.
1779.	The Illegal Immigrants and Missing Foreign Nationals Identification and Deportation Authority of India Bill, 2011	Shri Rajkumar Dhoot	7.12.2012	—	Pending.
1780.	The Exploited, Indebted and Poverty Stricken Farmers (Protection, Prevention of Suicides and Welfare) Bill, 2011	Shri Rajkumar Dhoot	7.12.2012	—	Pending.
1781.	The Hosting, Sponsoring and Advertising of Sports Events (Regulation) Bill, 2011	Dr. Akhilesh Das Gupta	7.12.2012	—	Pending.
1782.	The Marriages (Simple Solemnisation, Compulsory Registration and Prevention of Wastage of Food Items) Bill, 2011	Dr. Akhilesh Das Gupta	7.12.2012	—	Pending.

1783.	The Contesting Election on Government Expenses Bill, 2012	Shri Prabhat Jha	7.12.2012	—	Pending.
1784.	The Constitution (Amendment) Bill, 2012 (substitution of new article for article 155)	Shri Prabhat Jha	7.12.2012	—	Pending.
1785.	The Special Price Control Authority Bill, 2012	Shri Prabhat Jha	7.12.2012	—	Pending.
1786.	The Compulsory Registration of International Prepaid SIM Cards to be Operated in India Bill, 2012	Shri Parshottam Khodabhai Rupala	7.12.2012	—	Pending.
1787.	The Teaching of Sanskrit as a Compulsory Language in Schools Bill, 2012	Shri Parshottam Khodabhai Rupala	7.12.2012	—	Pending.
1788.	The Special Courts for Women Bill, 2012	Shri Parshottam Khodabhai Rupala	7.12.2012	—	Pending.
1789.	The Commercialised Girl Child Trafficking (Prevention, Rehabilitation and Welfare) Bill, 2012	Dr. E.M. Sudarsana Natchiappan	7.12.2012	—	Pending.
1790.	The Rural Labour (Welfare) Bill, 2012	Dr. E.M. Sudarsana Natchiappan	7.12.2012	—	Pending.
1791.	The Working Children (Rescue, Rehabilitation and Welfare) Bill, 2012	Dr. E.M. Sudarsana Natchiappan	7.12.2012	—	Pending.
1792.	The Constitution (Amendment) Bill, 2012 (amendment of article 72)	Dr. Bharatkumar Raut	7.12.2012	—	Pending.

1	2	3	4	5	6
1793.	The Protection of Women from Domestic Violence (Amendment) Bill, 2012	Shri Shantaram Naik	7.12.2012	—	Pending.
1794.	The Representation of the People (Amendment) Bill, 2012	Shri Shantaram Naik	7.12.2012	—	Pending.
1795.	The Constitution (Amendment) Bill, 2012 (insertion of new article 50A)	Shri Shantaram Naik	7.12.2012	—	Pending.
1796.	The Physically Challenged (Infrastructure for Accessibility to Public Areas) Bill, 2012	Shri Vivek Gupta	7.12.2012	—	Pending.
1797.	The Regulatory Authorities (Accountability) Bill, 2012	Shri Vivek Gupta	7.12.2012	—	Pending.
1798.	The Constitution (Amendment) Bill, 2012 (amendment of article 15)	Shri Veer Singh	7.12.2012	—	Pending.
1799.	The Constitution (Amendment) Bill, 2012 (amendment of articles 341 and 342)	Shri Veer Singh	7.12.2012	—	Pending.
1800.	The Constitution (Amendment) Bill, 2012 (insertion of new article 335A)	Shri Narendra Kumar Kashyap	7.12.2012	—	Pending.
1801.	The Free and Compulsory Primary, Secondary, Higher and Technical Education Bill, 2012	Shri Avinash Rai Khanna	7.12.2012	—	Pending.

1802.	The Compulsory Military Training Bill, 2012	Shri Avinash Rai Khanna	7.12.2012	—	Pending.
1803.	The Official Languages Bill, 2012	Shri Tiruchi Siva	7.12.2012	22.2.2013	Under consideration.
1804.	The Constitution (Amendment) Bill, 2012 (amendment of article 124)	Shri H.K. Dua	7.12.2012	—	Pending.
1805.	The Code of Criminal Procedure (Amendment) Bill, 2012 (amendment of Section 309)	Shri Prakash Javadekar	22.2.2013	—	Pending.
1806.	The Youth (Development and Welfare) Bill, 2012	Dr. T. Subbarami Reddy	8.3.2013	—	Pending
1807.	The Special Financial Assistance to the State of Andhra Pradesh Bill, 2012	Dr. T. Subbarami Reddy	8.3.2013	—	Pending
1808.	The Financial Assistance to Girl Child Belonging to Parents Living Below Poverty Line Bill, 2012	Dr. T. Subbarami Reddy	8.3.2013	—	Pending
1809.	The Ban on Obscene Advertisements Bill, 2013	Shri Prabhat Jha	8.3.2012	—	Pending
1810.	The Prevention of Begging and Rehabilitation of Beggars Bill, 2013	Shri Prabhat Jha	8.3.2012	—	Pending
1811.	The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2013	Shri Vivek Gupta	8.3.2013	—	Pending

1	2	3	4	5	6
1812.	The Compulsory Registration of Callers Using Public Telephone Booths Bill, 2013	Shri Parshottam Khodabhai Rupala	22.3.2013	—	Pending
1813.	The National Authority for Rehabilitation and Welfare of Persons Living around Railway Tracks Bill, 2013	Shri Parshottam Khodabhai Rupala	22.3.2013	—	Pending
1814.	The Constitution (Amendment) Bill, 2013 (amendment of article 72)	Shri Parshottam Khodabhai Rupala	22.3.2013	—	Pending

N.B. : Five Bills introduced in the Rajya Sabha and enacted have not been included in this Annexure and may kindly be seen at Annexure-V.

ANNEXURE V

STATEMENT INDICATING DETAILS OF PRIVATE MEMBERS' BILLS ENACTED

Sl. No.	Short title of the Bill	Lok Sabha			Rajya Sabha			Act No. Date of assent
		Date of introduction (i)/ consideration (c)/ passing (p)	Member piloting the Bill	Whether referred to Select/ Joint Committee	Date of introduction (i)/ consideration (c)/ passing (p)	Member piloting the Bill	Whether referred to Select/ Joint Committee	
1	2	3	4	5	6	7	8	9
1.	The Muslim Wakf Bill, 1952	16.7.1952 (i) 30.7.1952 (c) 13.3.1953 (c) 14.8.1953 (c) 26.11.1953 (c) 18.2.1954 (c) 4.3.1954 (c) 12.3.1954 (c & p)	Syed Mohammad Ahmed Kazmi (Congress)	Referred to Select Committee on 13.3.1953	15.3.1954 (laid on Table) 23.4.1954 (c & p)	Shri Akhtar Hussain (Congress)	—	Act 29 of 1954 21.5.1954
2.	The Code of Criminal Procedure (Amendment) Bill, 1953 (Amendment of Section 435)	27.11.1953 (i) 29.4.1955 (c) 5.8.1955 (c) 27.7.1956 (c & p)	Shri Raghunath Singh (Congress)	—	3.8.1956 (laid on Table) 10.8.1956 (c & p)	Shri J. N. Kaushal (Congress)	—	Act 39 of 1956
3.	The Indian Registration (Amendment) Bill, 1955 (Amendment of Section 2 etc.)	16.9.1955 (i) 16.12.1955 (c) 15.3.1956 (c) 23.3.1956(c & p)	Shri S.C. Samanta (Congress)	—	19.12.1955 (laid on Table) 9.3.1956 (c & p)	Shri P.T. Leuva (Congress)	—	Act 17 of 1955 6.4.1956

1	2	3	4	5	6			
4.	The Proceedings of Legislatures (Protection of Publication) Bill, 1956 [Title changed to the "The Proceedings of Parliament (Protection of Publication) Bill, 1956" when the Bill was passed by the Lok Sabha]	24.2.1956 (i) 23.3.1956 (c) 6.4.1956 (c) 1.5.1956 (c) 4.5.1956 (c & p)	Shri Feroze Gandhi (Congress)	Referred to Select Committee on 6.4.1956	7.5.1956 (laid on Table) 11.5.1956 (c & p)	Dr. P. Subbarayan (Congress)	—	Act 24 of 1956 26.5.1956
5.	The Women's and Children's Institutions (Licensing) Bill, 1954 (Lok Sabha)	26.2.1956 (c) 10.8.1956 (c) 24.8.1956 (c) 25.8.1956 (c) 30.11.1956 (c) 7.12.1956 (c & p)	Rajmata Kamlendu Mati Shah (Independent)	Referred to Select Committee on 24.8.1956	10.12.1956 (laid on Table) 14.12.1956 (c & p)	Dr. (Smt.) Seeta Parmanand (Congress)	—	Act 105 of 1956 30.12.1956
6.	The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Bill, 1954	31.8.1956 (laid on Table) 7.12.1956 (c & p)	Shri Balwant Sinha Mehta (Congress)	—	3.12.1954 (i) 17.12.1954 (c) 24.8.1954 (c & p)	Dr. Raghbir Sinh (Congress)	—	Act 70 of 1956
7.	The Hindu Marriage (Amendment) Bill, 1956 (Amendment of section 10)	3.12.1956 (laid on Table) 7.12.1956 (c & p)	Smt. Uma Nehru (Congress)	—	24.8.1956 (i) 30.11.1956 (c & p)	Dr. Smt. Seeta Parmanand (Congress)	—	Act 73 of 1956 20.12.1956
8.	The Code of Criminal Procedure (Amendment) Bill, 1957 (Amendment of section 198)	20.12.1957 (i) 11.9.1959 (c) 27.11.1959 (c & p) 23.8.1960 (c & p) 23.12.1960 (c & p)	Smt. Subhadra Joshi (Congress)	—	7.12.1959 (laid on Table) 19.2.1960 (c) 19.8.1960 (c & p)	Dr. (Smt.) Seeta Parmanand (Congress)	—	Act 56 of 1960 26.12.1960

9.	The Orphanages and other Charitable Homes (Supervision and Control) Bill, 1960	26.2.1960 (laid on Table) 18.3.1960 (c & p)	Shri Diwan Chand Sharma (Congress)	—	8.5.1959 (i) 4.9.1959 (c) 30.11.1959 (c) 19.2.1960 (c & p)	Shri Kailash Bihari Lall (Congress)	Referred to Joint Committee on 4.9.1959	Act 10 of 1960 9.4.1960
10.	The Marine Insurance Bill, 1963. (Introduced in the Rajya Sabha as the Indian Marine Insurance Bill, 1959)	14.3.1963 (laid on Table) 12.3.1963 (i) 5.4.1963 (c & p)	Shri Diwan Chand Sharma (Congress)	—	20.2.1959 (i) 17.8.1962 (c) 8.3.1963 (c & p)	Shri M.P. Bhargava (Congress)	Referred to Joint Committee on 17.8.1962	Act 11 of 1963 18.4.1963
11.	The Hindu Marriage (Amendment) Bill, 1963	22.2.1963 (i) 4.12.1964 (c & p)	Shri Diwan Chand Sharma (Congress)	—	8.12.1964 (laid on Table) 11.12.1964 (c & p)	Shri M.P. Bhargava (Congress)	—	Act 44 of 1964 20.12.1964
12.	The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (Amendment of Sections 3 & 5)	10.4.1964 (i) 24.4.1964 (c & p) 25.9.1964 (c & p)	Shri Raghunath Singh (Congress)	—	28.4.1964 (laid on Table) 8.5.1964 (c) 18.9.1964 (c & p)	Shri M.P. Bhargava (Congress)	—	Act 26 of 1964 29.9.1964
13.	The Indian Penal Code (Amendment) Bill, 1967 (Amendment of Sections 292, 293 etc.)	20.12.1967 (laid on Table) 14.3.1968 (c) 29.3.1968 (c) 11.4.1968 (c) 1.5.1969 (c) 16.5.1969 (c & p)	Shri Diwan Chand Sharma (Congress)	Referred to Select Committee on 11.4.1968	3.5.1963 (i) 26.2.1965 (c) 19.8.1966 (c) 22.5.1967 (c) 4.8.1967 (c) 1.12.1967 (c) 15.12.1967 (c & p) 22.8.1969 (c & p)	Shri Diwan Chand Sharma (Congress)	Referred to Select Committee on 19.8.1966	Act 36 of 1969 7.9.1969
14.	The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 [Title changed to "The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill 1970", when passed by Lok Sabha and Rajya Sabha].	15.11.1968 (i) 3.4.1969 (c) 18.4.1969 (c) 17.11.1969 (c) 19.12.1969 (c & p) 25.3.1970 (c) 31.7.1970 (c & p)	Shri Anand Narain Mulla (Independent)	Referred to Select Committee on 18.4.1969	22.12.1969 (laid on Table) 20.3.1970 (c & p)	Shri M.P. Bhargava (Congress)	—	Act 28 of 1970 9.8.1970